

**LOK SABHA**

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BULLETIN—PART I  
(Brief Record of Proceedings)

---

Friday, February 20, 1970|Phalguna 1, 1891 (Saka)

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No. 351

**1. President's Address—Laid on the Table**

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 20th February, 1970.

**2. Obituary References**

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvashri N. G. Ranga, Atal Bihari Vajpayee, H. N. Mukerjee, A. K. Gopalan, Rabi Ray, Surendranath Dwivedy, Prakash Vir Shastri, Dr. Karni Singh and Shri Janardan Jagannath Shinkre made references to the passing away of Shri S. R. Rane, who was a sitting Member of Lok Sabha; Shri M. K. Jinachandran, who was a Member of the Central Legislative Assembly and Second Lok Sabha and Shri L. S. Bhatkar, who was a Member of the Constituent Assembly of India, Provisional Parliament, First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Proclamation (Hindi and English versions) issued by the President on the 16th February, 1970 revoking the Proclamation issued by the Vice-President acting as President on the 4th July, 1969 in relation to the State of Bihar, published in Notification No. G.S.R. 236 in Gazette of India dated the 16th February, 1970, under clause (3) of article 356 of the Constitution.
- (2) A copy each of the following Notifications under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968:—
  - (i) S.O. 320 published in Gazette of India dated the 21st January, 1970 declaring the service connected with conservancy and sewage disposal in the Union territory of Delhi to be an essential service for the purposes of Essential Service Maintenance Act, 1968.

- (ii) S.O. 321 published in Gazette of India dated the 21st January, 1970 containing order prohibiting strikes in any service in the Union territory of Delhi connected with conservancy and sewage disposal.
- (3) A copy each of the following Ordinances (Hindi and English versions), under provisions of article 123(2)(a) of the Constitution:—
- (i) The Essential Commodities (Amendment) Continuance Ordinance, 1969 (No. 10 of 1969) promulgated by the President on the 30th December, 1969.
  - (ii) The Haryana and Punjab Agricultural Universities Ordinance, 1970 (No. 1 of 1970) promulgated by the President on the 2nd February, 1970.
  - (iii) The Calcutta Port (Amendment) Ordinance, 1970 (No. 2 of 1970) promulgated by the President on the 2nd February, 1970.
  - (iv) The Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970 (No. 3 of 1970) promulgated by the President on the 14th February, 1970.

#### **4. Motion Re: Report of Select Committee**

Shri R. D. Bhandare moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Advocates Act, 1961, upto the first day of the second week of the next session.”

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd February, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 23, 1970/Phalgun 4, 1891 (Saka)

No. 352

### 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvaswari N. G. Ranga, H. N. Mukerjee, Era Sezhiyan, Shri Chand Goyal, Jyotirmoy Bosu, Rabi Ray, Hem Barua, M. Muhammad Ismail, Tenneti Viswanatham, D. K. Kunte and Tulshidas Jadhav made references to the passing away of Shri H. V. Pataskar, who was a Member of the Constituent Assembly of India and First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 1—4 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—19, 21—27, 31—37, 39—57, 59—90, 94—112, 114—120, 122—149, 151—165, 167—179 and 181—200 were laid on the Table.

### 4. Calling Attention

Shrimati Ila Pal Chaudhuri called the attention of the Minister of Home Affairs to the reported murderous attack on the French Consul General and his wife in Calcutta on February 8, 1970 resulting in the death of his wife and serious injuries to the Consul General and his son.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Adjournment Motions

The Speaker withheld his consent to the moving of eleven adjournment motions given notice of by Shri Kanwar Lal Gupta and others regarding recent ministry-making in U.P. and Bihar.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. S.O. 19 published in Gazette of India dated the 3rd January, 1970, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

(2) A copy of the Seventh Valuation Report of the Life Insurance Corporation of India as at 31st March, 1969, under section 29 of the Life Insurance Corporation Act, 1956.

(3) A copy each of the following Notifications under section 38 of the Drugs and Cosmetics Act, 1940:—

(i) The Drugs and Cosmetics (Fifth Amendment) Rules, 1969, published in Notification No. S.O. 4816 in Gazette of India dated the 6th December, 1969.

(ii) The Drugs and Cosmetics (Sixth Amendment) Rules, 1969, published in Notification No. S.O. 4921 in Gazette of India dated the 12th December, 1969.

(iii) The Drugs and Cosmetics (Seventh Amendment) Rules, 1969, published in Notification No. S.O. 23 in Gazette of India dated the 3rd January, 1970.

(4) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1969, (Hindi and English versions) published in Notification No. F. 4(132)/69-Fin(G) in Delhi Gazette dated the 31st December, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.

(5) A copy of the Income-tax (Sixth Amendment) Rules, 1969, published in Notification No. S.O. 5056 in Gazette of India dated the 29th December, 1969, under section 296 of the Income-tax Act, 1961.

(6) A copy of the Foreign Exchange Regulation (Publication of Names) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 211 in Gazette of India dated the 7th February, 1970 under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947.

(7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 2664 published in Gazette of India dated the 22nd November, 1969 together with an explanatory memorandum.

(ii) G.S.R. 2807 published in Gazette of India dated the 31st December, 1969 together with an explanatory memorandum.

(8) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Twelfth Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2382 in Gazette of India dated the 27th December, 1969.

(ii) The Central Excise (Thirteenth Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2511 in Gazette of India dated the 20th December, 1969.

(iii) The Central Excise (First Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 147 in Gazette of India dated the 24th January, 1970.

(iv) The Central Excise (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 148 in Gazette of India dated the 24th January, 1970.

(9) A copy each of the following Notification under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 2055 (Hindi version) published in Gazette of India dated the 13th December, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 2088 (Hindi version) published in Gazette of India dated the 20th December, 1969 together with an explanatory memorandum.
- (iii) G.S.R. 2089 (Hindi version) published in Gazette of India dated the 20th December, 1969 together with an explanatory memorandum.
- (iv) G.S.R. 2152 (Hindi version) published in Gazette of India dated the 31st January, 1970 together with an explanatory memorandum.
- (v) G.S.R. 2153 (Hindi version) published in Gazette of India dated the 31st January, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 2156 (Hindi version) published in Gazette of India dated the 20th December, 1969 together with an explanatory memorandum.
- (vii) G.S.R. 2469 (Hindi version) published in Gazette of India dated the 31st January, 1970.
- (viii) G.S.R. 2470 (Hindi version) published in Gazette of India dated the 31st January, 1970 together with an explanatory memorandum.
- (ix) G.S.R. 2555 (Hindi version) published in Gazette of India dated the 10th January, 1970 together with an explanatory memorandum.
- (x) G.S.R. 2806 (Hindi and English versions) published in Gazette of India dated the 31st December, 1969 together with an explanatory memorandum.
- (xi) G.S.R. 32 (Hindi and English versions) published in Gazette of India dated the 1st January, 1970 together with an explanatory memorandum.
- (xii) G.S.R. 104 (Hindi and English versions) published in Gazette of India dated the 17th January, 1970.
- (xiii) G.S.R. 176 (Hindi and English versions) published in Gazette of India dated the 31st January, 1970.
- (xiv) S.O. 48 (Hindi and English versions) published in Gazette of India dated the 1st January, 1970 together with an explanatory memorandum.

(10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Forty-fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2778 in Gazette of India dated the 20th December, 1969.

- (ii) The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1969, published in Notification No. G.S.R. 2801 in Gazette of India dated the 27th December, 1969.
- (iii) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1970, published in Notification No. G.S.R. 22 in Gazette of India dated the 3rd January, 1970.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1970, published in Notification No. G.S.R. 101 in Gazette of India dated the 17th January, 1970.
- (v) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1970, published in Notification No. G.S.R. 102 in Gazette of India dated the 17th January, 1970.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1970, published in Notification No. G.S.R. 103 in Gazette of India dated the 17th January, 1970.

\*(11) A copy each of two letters dated the 11th February, and 14th February, 1970 from the Governor of Bihar to the President.

#### **7. The Budget (Railways)—1970-71**

Shri Gulzari Lal Nanda presented a statement of estimated receipts and expenditure of the Government of India for the year 1970-71, in respect of Railways.

#### **8. Report of Committee of Privileges**

Shri G. G. Swell presented the Tenth Report of the Committee of Privileges.

#### **9. Reports of Estimates Committee**

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Hundred and First Report regarding action taken by Government on the recommendations contained in the Seventy-second Report of the Estimates Committee on the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Department of Printing and Stationery (Stationery Wing).
- (2) Hundred and Second Report regarding action taken by Government on the recommendations contained in the Seventieth Report of the Estimates Committee on the Ministry of Railways—Railway Electrification Projects.

#### **10. Report of Joint Committee**

Shri Shri Chand Goyal laid on the Table a copy of the Report of the Joint Committee on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto.

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\*Laid at 2-35 P.M.

### **11. Evidence before Joint Committee—Laid on the Table**

Shri Shri Chand Goyal laid on the Table a copy of the Evidence given before the Joint Committee on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto.

### **12. Report of Joint Committee**

✓ Shri Janardan Jagannath Shinkre laid on the Table a copy of the Report of the Joint Committee on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto.

### **13. Evidence before Joint Committee—Laid on the Table**

Shri Janardan Jagannath Shinkre laid on the Table a copy of the Evidence given before the Joint Committee and the Sub-Committee thereof on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

### **14. Question of Privilege**

The Deputy Speaker withheld his consent to the question of privilege sought to be raised by Sarvasri Rabi Ray and Madhu Limaye on the 24th December, 1969, regarding the arrest of Sarvasri Madhu Limaye, Arjun Singh Bhadoria, J. H. Patel and Janeshwar Misra on the 22nd December, 1969 and intimation thereof to the House.

### **15. Statements by Ministers**

(i) The Minister of Health and Family Planning and Works, Housing and Urban Development made a statement correcting the answer given on the 22nd December, 1969 to the supplementaries by Shri Prem Chand Verma on Starred Question No. 724 regarding implementation of the recommendations of the Hospital Review Committee.

(ii) The Minister of Industrial Development, Internal Trade and Company Affairs made a statement on the visit of the Soviet delegation headed by H. E. Mr. Skatchkov, Chairman of the USSR State Committee for Foreign Economic Relations.

(iii) The Minister of State for Finance made a statement regarding the existence of a hashish export racket in New Delhi.

### **16. Government Bill—Under Consideration**

#### ***The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1969***

The motion for consideration of the Bill was moved by Shri B. S. Murthy.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Yashpal Singh.

The following members took part in the debate:—

- (1) Shri S. Supakar
- (2) Shri Narendrasingh Mahida

- (3) Shri J. M. Lobo Prabhu
- (4) Shri G. Viswanathan
- (5) Shrimati Ila Pal Chaudhuri
- (6) Shri Dhireswar Kalita
- (7) Chaudhuri Randhir Singh
- (8) Shri R. S. Vidyarthi
- (9) Shri K. Ramani
- (10) Shri Shiva Chandra Jha
- (11) Shri Prem Chand Verma
- (12) Shri Lakhan Lal Kapoor
- (13) Shri D. K. Junte (*Speech unfinished*).

The discussion was not concluded.

#### 17. Discussion under Rule 193

Shri S. S. Kothari raised a discussion on the role of Governors in the recent ministry-making in U.P. and Bihar.

The following members took part in the debate:—

- (1) Shrimati Sucheta Kripalani
- (2) Pandit D. N. Tiwary
- (3) Shri N. G. Ranga
- (4) Shri A. K. Sen
- (5) Shri Era Sezhiyan
- (6) Shri S. A. Dange
- (7) Shri Mushir Ahmad Khan
- (8) Shri Prakash Vir Shastri
- (9) Shri B. P. Mandal
- (10) Shri Ram Sewak Yadav
- (11) Shri P. Ramamurti
- (12) Shri Lakhan Lal Kapoor
- (13) Shri Prem Chand Verma

Shri Y. B. Chavan replied to the discussion.

#### 18. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Forty-fourth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th February, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 24, 1970/Phalguna 5, 1891 (Saka)

No. 353

### 1. Starred Questions

Starred Questions Nos. 31—37 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—232, 234—240, 242—311, 313, 314, 316—324, 326—375 and 377—400 were laid on the Table.

### 3. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri P. K. Vasudevan Nair
- (2) Shri Prakash Vir Shastri
- (3) Shri K. N. Tewari
- (4) Shrimati Sushila Rohatgi
- (5) Shrimati Jayaben Shah
- (6) Shri Shri Chand Goyal

### 4. Calling Attention

Shri Prem Chand Verma called the attention of the Minister of Home Affairs to the Central Government's decision in the matter of revision of Pay Scales of the non-gazetted Government Employees of Himachal Pradesh on Punjab pattern.

The Minister of State for Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Economic Survey, 1969-70'.
- (2) A copy of the Company Law Board (Procedure) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 23 in Gazette of India dated the 3rd January, 1970, under sub-section (3) of section 642 of the Companies Act, 1956.

[P.T.O.]

- (3) A copy of Notification No. G.S.R. 2763 (Hindi and English versions) published in Gazette of India dated the 20th December, 1969, under sub-section (3) of section 637 of the Companies Act, 1956.
- (4) A copy of Government Resolution No. 16(23)/63-Salt (Hindi and English versions) published in Gazette of India dated the 10th January, 1970, clarifying certain decisions on Salt Committee's recommendations notified in Government Resolution No. 18(4)/59-Salt dated the 3rd May, 1961.
- (5) A statement showing reasons for delay in laying on the Table the Annual Report of the National Industrial Development Corporation Limited, New Delhi and Review thereon for the year 1967-68.
- (6) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1968-69.
  - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Views of the Ministry of Railways (Railway Board) on Part II, of the Report of the Railway Accidents Inquiry Committee, 1968.
- (8) A copy of the Conduct of Elections (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 145 in Gazette of India dated the 9th January, 1970, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (9) A copy of Notification No. S.O. 146 published in Gazette of India dated the 12th January, 1970, making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (10) A copy of the Audit Report, Railways, 1970, under article 151(1) of the Constitution.
- (11) A copy of Appropriation Accounts, Railways, for 1968-69, Part I—Review.
- (12) A copy of Appropriation Accounts, Railways, for 1968-69, Part II—Detailed Appropriation Accounts.
- (13) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1968-69.
- (14) A copy of the Audit Report (Civil) on Revenue Receipts, 1969 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.

## **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd February, 1970, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969, upto the first day of the Seventy-third session of the Rajya Sabha.

## **7. Assent to Bills**

(i) Secretary laid on the Table following seven Bills passed by the Houses of Parliament during the last Session and assented to:—

- (1) The Appropriation (Railways) No. 5 Bill, 1969.
- (2) The Appropriation (No. 5) Bill, 1969.
- (3) The Appropriation (No. 6) Bill, 1969.
- (4) The Manipur Appropriation Bill, 1969.
- (5) The Bihar Appropriation Bill, 1969.
- (6) The Indian Tariff (Amendment) Bill, 1969.
- (7) The Monopolies and Restrictive Trade Practices Bill, 1969.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last Session and assented to:—

- (1) The Oilfields (Regulation and Development) Amendment Bill, 1969.
- (2) The Foreign Exchange Regulation (Amendment) Bill, 1969.
- (3) The International Monetary Fund and Bank (Amendment) Bill, 1969.
- (4) The Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Bill, 1969.
- (5) The Khuda Bakhsh Oriental Public Library Bill, 1969.
- (6) The Oaths Bill, 1969.
- (7) The Indian Registration (Amendment) Bill, 1969.
- (8) The Punjab Legislative Council (Abolition) Bill, 1969.
- (9) The Salaries and Allowances of Ministers (Amendment) Bill, 1969.
- (10) The Assam Reorganisation (Meghalaya) Bill, 1969.
- (11) The Motor Vehicles (Amendment) Bill, 1969.
- (12) The Constitution (Twenty-third Amendment) Bill, 1969.

## **8. Reports of Estimates Committee**

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Hundredth Report regarding action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee on the Ministry of Home Affairs—Union Public Service Commission.

- (2) Hundred-fourth Report regarding action taken by Government on the recommendations contained in the Forty-ninth Report of the Estimates Committee on the erstwhile Ministry of Petroleum and Chemicals—Fertilizers.

**9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri D. Basumatari presented the Fourth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs and Department of Social Welfare—Reservations for Scheduled Castes and Scheduled Tribes in Public Services.

**10. Report of Committee on Subordinate Legislation**

Shri Shri Chand Goyal presented the Fourth Report of the Committee on Subordinate Legislation.

**11. Statement by Minister**

The Minister of Defence made a statement regarding the Protocol exchanged on the expansion of Bokaro Steel Plant signed on the 20th February, 1970.

**12. Motion Re: Forty-Forth Report of Business Advisory Committee**

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 23rd February, 1970.”

The motion was adopted.

**13. Government Bills—Passed**

- (i) *The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1969*

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 23rd February, 1970, continued.

The following members took part in the debate:—

- (1) Shri D. K. Kunte
- (2) Shri Gajraj Singh Rao
- (3) Shri N. G. Ranga
- (4) Shri Rajendranath Barua
- (5) Shri Janardan Jagannath Shinkre
- (6) Shri Biswanarayan Shastri

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

Shri B. S. Murthy replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Yashpal Singh was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

On amendment No. 4 to Clause 4 moved by Shri Shiva Chandra Jha, the House divided, Ayes 6; Noes 129. The amendment was accordingly negatived.

An amendment to Clause 4 was adopted. ....

Clause 4, as amended, was negatived.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. S. Murthy.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Union Duties of Excise (Distribution) Amendment Bill, 1969*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Shiva Chandra Jha.

The following members took part in the debate:—

- (1) Shri S. Supakar
- (2) Shri S. R. Damani
- (3) Shri Tenneti Viswanatham
- (4) Shri Chintamani Panigrahi
- (5) Shri J. M. Lobo Prabhu
- (6) Chaudhri Randhir Singh
- (7) Shri Samarendra Kundu
- (8) Shri Beni Shanker Sharma
- (9) Shri Era Sezhiyan
- (10) Shri Sarjoo Pandey
- (11) Shri Shiva Chandra Jha

Shri Prakashchand B. Sethi replied to the debate.

The amendment moved by Shri Shiva Chandra Jha was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

[P.T.O.]

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill, as amended, was passed.

(iii) *The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1969.*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Shiva Chandra Jha.

The following members took part in the debate:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri J. M. Lobo Prabhu
- (3) Shri Hardayal Devgun
- (4) Shri S. Kandapan
- (5) Shri Tenneti Viswanatham
- (6) Shri Kamla Misra 'Madhukar'
- (7) Shri Jyotirmoy Bosu
- (8) Shri Maharaj Singh Bharti
- (9) Shri Shiva Chandra Jha

Shri Prakashchand B. Sethi replied to the debate.

The amendment moved by Shri Shiva Chandra Jha was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th February, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, February 25, 1970/Phalguna 6, 1891 (Saka)

No. 354

### 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvaswari Ebrahim Sulaiman Sait, P. Ramamurti, Hem Barua, S. Kandappan, N. G. Ranga, Rabi Ray, Atal Bihari Vajpayee and Raghuvir Singh Shastri, made references to the passing away of Shri K. T. M. Ahmed Ibrahim, who was a Member of the Constituent Assembly of India.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 61 and 63—65 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 401—403, 405, 407—411, 413—456, 458—476, 478—490, 492—494, 496—511, 513—546, 548—586 and 588—599 were laid on the Table.

A statement by the Minister of Defence correcting the reply given on the 26th November, 1969 to Unstarred Question No. 1542 regarding Canteen Stores Department (India) was also laid on the Table.

### 4. Calling Attention

Shri Bal Raj Madhok called the attention of the Minister of External Affairs to the situation in Laos resulting from North Vietnamese offensive in the Plain of Jars and its implications for the security and stability of South East Asian region adjoining India.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following Papers were laid on the Table:—

- \* (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1969 (Hindi and English versions) published in Notification No. S.R.O. 271 in Gazette of India dated the 9th September, 1969, under section 185 of the Navy Act, 1957.

\*The notification was previously laid on the Table on the 3rd December, 1969 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Dried Shark Fins and Dried Fish Maws (Inspection) Rules, 1969, published in Notification No. S.O. 5055 in Gazette of India dated the 29th December, 1969.
  - (ii) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1969, published in Notification No. S.O. 5058 in Gazette of India dated the 30th December, 1969.
  - (iii) The Export of New Jute Woolpack (Inspection) Rules, 1969, published in Notification No. S.O. 51 in Gazette of India dated the 1st January, 1970.
- (3) A copy of the Textiles Committee (Third Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2172 in Gazette of India dated the 3rd January, 1970, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (4) A copy of the Annual Report of the Export Inspection Council and Agencies for the year 1968-69 along with the Audited Accounts.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri G. G. Swell presented the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Reports of Committee on Public Undertakings**

Shri M. B. Rana presented the following Reports of the Committee on Public Undertakings:—

- (1) Fifty-second Report on action taken by Government on the recommendations contained in their Sixth Report on Contracts entered into by Rourkela Steel Plant of Hindustan Steel Ltd. with M/s. B. Patnaik (P) Ltd. and others for the supply of iron ore and manganese ore.
- (2) Fifty-fourth Report on action taken by Government on the recommendations contained in their Fifty-first Report on State Trading Corporation of India, New Delhi.

#### **8. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri D. Basumatari presented the Fifth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment): Directorate General of Employment and Training—Employment of Scheduled Castes and Scheduled Tribes in Services.

#### **9. Motion of Thanks on the President's Address**

Shri K. Hanumanthaiya moved the following motion:—

“That an Address be presented to the President in the following terms:—

[P.T.O.]

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1970."

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

Shrimati Savitri Shyam seconded the motion.

Three hundred and twelve amendments were moved.

The following members took part in the debate:—

- (1) Dr. Ram Subhag Singh
- (2) Dr. Karni Singh
- (3) Shri Rajendranath Barua
- (4) Shri N. G. Ranga
- (5) Shri Anantrao Patil
- (6) Dr. Sushila Nayar

The discussion was not concluded.

**10. Half-an-hour Discussion on Matters Arising out of Answer to Question**

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 21st November, 1969 to Starred Question No. 121 regarding Delhi Police.

Shri Vidya Charan Shukla replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th February, 1970).*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, February 26, 1970 (Phalgun 7, 1891 (Saka))

No. 355

### 1. Starred Questions

Starred Questions Nos. 92, 93 and 95 were orally answered Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—623, 625—639, 641—654, 656—675, 677—694, 696—733, 735—739, 741—745, 747—784 and 786—800 were laid on the Table.

### 3. Calling Attention

Shri Piloo Mody called the attention of the Minister of External Affairs to the reported decision of the Government of India to close down all cultural and information centres of foreign countries which are located in India outside their headquarters or their other Consular and Trade Offices and reactions in the diplomatic circles in this regard.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India for the year 1968.
- (2) A copy of the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1969, published in Notification No. G.S.R. 11 in Gazette of India dated the 3rd January, 1970, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- (3) A copy of the Central Warehousing Corporation (Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2241 in Gazette of India dated the 17th January, 1970, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (4) A copy of Notification No. G.S.R. 2772 (Hindi and English versions) published in Gazette of India dated the 20th December, 1969 making certain amendment to Notification No.

[P.T.O.]

G.S.R. 1835 dated the 29th July, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (5) A copy of the Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (7) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (i) (a) Report (1969) of the Tariff Commission on Cost Structure of the Sugar Industry and the Fair Price for Sugar.
  - (b) Government Resolution No. 2-1/70-SPY dated the 20th February, 1970 notifying Government's decisions on the above Report (Hindi and English versions).
- (ii) A statement showing reasons why the documents mentioned at (i)(a) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (8) A copy of the Indian Telegraph (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 158 in Gazette of India dated the 28th January, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

## 5. Reports of Committee on Public Undertakings

Shri M. B. Rana presented the following Reports of the Committee on Public Undertakings:—

- (1) Fifty-fifth Report on action taken by Government on the recommendations contained in their Eleventh Report on National Mineral Development Corporation Limited.
- (2) Fifty-sixth Report on action taken by Government on the recommendations contained in their Fifteenth Report on Financial Management in Public Undertakings.

## 6. Motions for Elections to Committees

(i) Shri Annasahib P. Shinde moved the following motion:—

“That in pursuance of Rule 3(13) read with Rule 10 of the Rules of the Indian Council of Agricultural Research, members of this House do proceed to elect, in such manner as the speaker may direct, one member from amongst themselves to serve as a member of the Indian Council of Agricultural Research for the unexpired portion of the term *vice* Dr. G. S. Dhillon resigned from the said Council.”

The motion was adopted.

(ii) Shri D. Basumatari moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri G. G. Swell resigned from the Committee.”

The motion was adopted.

### 7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri K. Hanumanthaiya and seconded by Shrimati Savitri Shyam and amendments thereto moved on the 25th February, 1970, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1970.’”

The following members took part in the debate:—

- (1) Shri S. K. Patil  
(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.*)
- (2) Dr. Govind Das
- (3) Shri Atal Bihari Vajpayee
- (4) Shri R. K. Sinha
- (5) Shri K. Anbazhagan
- (6) Shri Sitaram Kesri
- (7) Shri H. N. Mukerjee
- (8) Shri G. Venkatswamy
- (9) Shri Rabi Ray
- (10) Chaudhuri Randhir Singh
- (11) Shri Hem Barua (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th February, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 27, 1970/Phalgun 8, 1891 (Saka)

No. 356

### 1. Starred Questions

Starred Questions Nos. 123—125 and 128—130 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—820, 822—840, 842—846, 848—886, 889—901, 903—913, 915—920, 922—933, 935—942, 944—949, 951—969 and 971—1000 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on the 22nd November, 1969 to Unstarred Question No. 1789 regarding sacrifice of a boy in Deoria District of U.P. was also laid on the Table.

### 3. Calling Attention

Shri Rajendranath Barua called the attention of the Minister of Tourism and Civil Aviation to the reported retaliatory action planned by certain foreign airlines against the decision of the Government of India to allow Indian passengers travelling by Air-India to carry 100 dollars.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, Madras for the year 1968-69 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (2) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1968-69.
- (3) A copy of the Hindi version of the Aircraft (Fifth Amendment) Rules, 1969 published in Notification No. G.S.R. 2379 in Gazette of India dated the 11th October, 1969, under section 14A of the Aircraft Act, 1934 together with an explanatory note.

[P.T.O.]

(4) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—

- |   |                        |
|---|------------------------|
| (i) Statement No. I                           | Ninth Session, 1969.   |
| (ii) Supplementary Statement Nos. III & IV    | Eighth Session, 1969.  |
| (iii) Supplementary Statement Nos. XIII & XIV | Seventh Session, 1969. |
| (iv) Supplementary Statement No. IX           | Sixth Session, 1968.   |
| (v) Supplementary Statement No. XVI           | Fifth Session, 1968.   |
| (vi) Supplementary Statement No. XXII         | Fourth Session, 1968.  |
| (vii) Supplementary Statement No. XVII        | Third Session, 1967.   |
| (viii) Supplementary Statement No. XXIV       | Second Session, 1967.  |

(5) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

- (i) The Examination of Masters and Mates (Amendment) Rules 1969, published in Notification No. G.S.R. 2680 in Gazette of India dated the 29th November, 1969.
- (ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1969, published in Notification No. G.S.R. 2703 in Gazette of India dated the 6th December, 1969.

\* (6) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 1969, published in Notification No. G.S.R. 2714 in Gazette of India dated the 6th December, 1969.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2715 in Gazette of India dated the 6th December, 1969.
- (iii) G.S.R. 2716 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2027 dated the 23rd November, 1968.

\*The notifications were previously laid on the Table on the 19th December, 1969 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (iv) G.S.R. 2717 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2026 dated the 23rd November, 1968.
  - (v) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2718 in Gazette of India dated the 6th December, 1969.
  - (vi) The Seventeenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2719 in Gazette of India dated the 6th December, 1969.
  - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2720 in Gazette of India dated the 6th December, 1969.
- (7) (a) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Medical and Health Service (Initial Recruitment) Amendment Regulations, 1969, (Hindi and English versions) published in Notification No. G.S.R. 2710 in Gazette of India dated the 6th December, 1969.
  - (ii) The Twenty-first Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2736 in Gazette of India dated the 13th December, 1969.
  - (iii) The Eleventh Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2737 in Gazette of India dated the 13th December, 1969.
  - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1969, published in Notification No. G.S.R. 2738 in Gazette of India dated the 13th December, 1969.
  - (v) The Twentieth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2739 in Gazette of India dated the 13th December, 1969.
  - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2740 in Gazette of India dated the 13th December, 1969.
  - (vii) The Eighteenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2741 in Gazette of India dated the 13th December, 1969.
  - (viii) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2755 in Gazette of India dated the 20th December, 1969.

[P.T.O.]

- (ix) The Nineteenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2756 in Gazette of India dated the 20th December, 1969.
- (x) The Indian Police Service (Appointment by Promotion) Fourth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2757 in Gazette of India dated the 20th December, 1969.
- (xi) G.S.R. 2758 published in Gazette of India dated the 20th December, 1969 containing corrigendum to Notification No. G.S.R. 2670 dated the 29th November, 1969.
- (xii) The Indian Forest Service (Probation) Fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2794 in Gazette of India dated the 27th December, 1969.
- (xiii) The Indian Administrative Services (Pay) Eleventh Amendment Rules, 1969, published in Notification No. G.S.R. 1 in Gazette of India dated the 3rd January, 1970.
- (xiv) The All India Services (Medical Attendance) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 78 in Gazette of India dated the 17th January, 1970.
- (xv) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1970, published in Notification No. G.S.R. 80 in Gazette of India dated the 17th January, 1970.
- (xvi) The Twenty-third Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 135 in Gazette of India dated the 24th January, 1970.
- (xvii) The First Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 163 in Gazette of India dated the 31st January, 1970.
- (b) A copy of the Citizenship (Second Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2795 in Gazette of India dated the 27th December, 1969, under sub-section (4) of section 18 of the Citizenship Act, 1955.

(8) A copy of the Annual Accounts of the Madras Port Trust for the year 1967-68 and Audit Report thereon.

#### **5. Report of Estimates Committee**

Shri M. Thirumala Rao presented the Hundred-fifth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Fifty-first Report on the erstwhile Ministry of Petroleum and Chemicals—Oil India Limited.

#### **6. Reports of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the following Reports of the

### **Public Accounts Committee:—**

- (1) Eighty-eighth Report on action taken by Government on the recommendations contained in their Forty-first Report on para 41 of Audit Report (Civil), 1968 relating to the Ministry of Home Affairs regarding avoidable expenditure.
- (2) Ninetieth Report on action taken by Government on the recommendations contained in their Fifty-fifth Report on Finance Accounts of Central Government 1966-67—Chapters I and II of Audit Report (Civil), 1968.

### **7. Reports of Committee on Public Undertakings**

Shri Bal Raj Madhok presented the following Reports of the Committee on Public Undertakings :—

- (1) Fifty-seventh Report on action taken by Government on the recommendations contained in their Forty-third Report on Sindri Unit of Fertilizer Corporation of India Limited [Paras in Section II of Audit Report (Commercial), 1968].
- (2) Fifty-eighth Report on action taken by Government on the recommendations contained in their Twenty-fifth Report on Praga Tools Limited [Paras in Section IV of Audit Report (Commercial), 1968].

### **8. Report of Joint Committee**

Shri Rajendranath Barua presented the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents.

### **9. Evidence before Joint Committee—Laid on the Table**

Shri Rajendranath Barua laid on the Table—

- (i) A copy of the evidence given before the Joint Committee on the Bill to amend and consolidate the law relating to patents.
- (ii) A copy of the Study Notes on the visits undertaken by the Study Groups of the Joint Committee on the Bill to amend and consolidate the law relating to patents.

### **10. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd March, 1970.

### **11. Motions for Elections to Committees**

- (i) Dr. V. K. R. V. Rao moved the following motion:—

“That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10|44-E. III, dated the 30th November, 1945, as amended from time to time, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the All India Council for Technical Education for the next term commencing from the 30th April, 1970, subject to the other provisions of the said Resolution.”

The motion was adopted.

[P.T.O

(ii) Dr. V. K. R. V. Rao moved the following motion:—

“That in pursuance of sub-para 2(d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35. E. dated the 8th August, 1935, as amended from time to time the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Central Advisory Board of Education with effect from the 1st April, 1970, subject to the other provisions of the said Resolution.”

The motion was adopted.

(iii) Shri K. Raghuramaiah moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired term of the Committee vice Shri S. R. Rane died.”

The motion was adopted.

## 12. Government Bill—Introduced

*The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970.*

The motion for leave to introduce the Bill moved by Shri P. Govinda Menon was opposed.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The motion was adopted and the Bill was introduced.

## 13. Statement Re: Ordinance—Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

## 14. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri K. Hanumanthaiya and seconded by Shrimati Savitri Shyam and amendments thereto moved on the 25th February, 1970, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1970.”

The following members took part in the debate:—

(1) Shri Hem Barua

(2) Shri Shiv Kumar Shastri (*Speech unfinished*).

The discussion was not concluded.

**15. Motion Re: Fifty-seventh Report of Committee on Private Members' Bills and Resolutions**

Dr. Karni Singh moved the following motion:—

“That this House do agree with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th February, 1970.”

The motion was adopted.

**16. Private Members' Bills—Introduced**

- (1) The Constitution (Amendment) Bill, 1970 (*Amendment of article 85*) by Shri Srinibas Mishra.
- (2) The Citizenship (Amendment) Bill, 1970 (*Amendment of sections 9, 10 and substitution of new section 10A*) by Shri M. Narayana Reddy.
- (3) The Constitution (Amendment) Bill, 1970 (*Amendment of Eighth Scheduled*) by Shri M. Meghachandra.
- (4) The Civil Aviation (Licensing) Bill, 1970 by Shri S. C. Samanta.
- (5) The Parliament Library Bill, 1970 by Shri S. C. Samanta.
- (6) The Gift-Tax (Amendment) Bill, 1970 (*Amendment of sections 22, 23, etc.*) by Shri S. C. Samanta.
- (7) The Companies (Amendment) Bill, 1970 (*Insertion of new section 43B and amendment of sections 224, 237, etc.*) Shri S. C. Samanta.
- (8) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 330 and 332*) by Shri Suraj Bhan.
- \* (9) The Mother's Lineage Bill, 1970, by Shri Madhu Limaye.
- \* (10) The Constitution (Amendment) Bill, 1970 (*Substitution of article 168 and omission of article 169, etc.*) by Shri Bhogendra Jha.
- \* (11) The Judges (Prohibition on Hearing in certain cases) Bill, 1970 by Shri A. S. Saigal.

**17. Private Member's Bill—Amendment for reference to select Committee —Adopted.**

*The Constitution (Amendment) Bill, 1969 (Amendment of articles 32 and 226) by Shri Tenneti Viswanatham*

Discussion on the motion for consideration of the Bill moved by Shri Tenneti Viswanatham on the 19th December, 1969, continued.

The following members took part in the debate:—

- (1) Shri D. K. Kunte
- (2) Shri Shiva Chandra Jha
- (3) Shri Vikram Chand Mahajan
- (4) Shri Samarendra Kundu
- (5) Chaudhuri Randhir Singh
- (6) Shri Bhogendra Jha
- (7) Shri S. S. Kothari
- (8) Shri S. N. Misra
- (9) Shri Mohammed Yunus Saleem

\*Introduced at 5-30 P.M.

Shri Tenneti Viswanatham replied to the debate.

The following amendment moved by Chaudhuri Randhir Singh was adopted:—

“That the Bill further to amend the Constitution of India, be referred to a Select Committee consisting of 16 members, namely:—

- (1) Shri C. K. Bhattacharyya
- (2) Shri Kanwar Lal Gupta
- (3) Shri Shiva Chandra Jha
- (4) Shri K. M. Koushik
- (5) Shri V. Krishnamoorthi
- (6) Shri D. K. Kunte
- (7) Shri P. Govinda Menon
- (8) Shri Srinibas Mishra
- (9) Shri S. N. Misra
- (10) Shrimati Sharda Mukerjee
- (11) Shri K. Ananda Nambiar
- (12) Shri A. S. Saigal
- (13) Shri Ebrahim Sulaiman Sait
- (14) Shri A. K. Sen
- (15) Shri Tenneti Viswanatham
- (16) Chaudhuri Randhir Singh

with instructions to report by the first day of the next session.”

#### **18. Private Member's Bill—Under Consideration**

*The Foreign Aid (Maintenance of Accounts) Bill, 1967  
by Shri Kanwar Lal Gupta*

The motion for consideration of the Bill was moved by Shri Kanwar Lal Gupta.

The following members took part in the debate:—

- (1) Shrimati Ila Pal Chaudhuri
- (2) Shri P. G. Sen
- (3) Shri R. D. Bhandare
- (4) Shri N. K. Somani
- (5) Shri Bedabrata Barua
- (6) Shri Bhogendra Jha
- (7) Shri Tulshidas Jadhav

The discussion was not concluded.

#### **19. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri S. S. Kothari raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1970 to Unstarred Question No. 195 regarding impact of increase in the Fourth Five Year Plan.

Shri Prakashchand B. Sethi replied to the discussion.

[Lok Sabha adjourned till 5 P.M. on Saturday, the 28th February 1970].

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**  
**(Brief Record of Proceedings)**

Saturday, February 28, 1970|Phalgun 9, 1891 (Saka)

**No. 357**

(Lok Sabha met at 5 P.M.)

**1. The Budget (General)—1970-71**

Shrimati Indira Gandhi presented a statement of estimated receipts and expenditure of the Government of India for the year 1970-71.

**2. Government Bill—Motion for Leave to Introduce Adopted**

*The Finance Bill, 1970*

The motion for leave to introduce the Bill moved by Shrimati Indira Gandhi was opposed.

The motion was adopted.

(Lok Sabha adjourned at 6-15 P.M. till 11 A.M. on Monday, the 2nd March, 1970).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

(Brief Record of Proceedings)

Saturday, February 28, 1970|Phalguna 9, 1891 (Saka)

**No. 358**

(Under rule 15 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Speaker having directed that Lok Sabha, which had been adjourned till Monday, the 2nd March, 1970, would sit at 10 P.M. on Saturday, the 28th February, 1970, Lok Sabha met at 10 P.M.).

**Government Bill—Introduced**

*The Finance Bill, 1970*

Shrimati Indira Gandhi introduced the Bill.

(Lok Sabha adjourned at 10-55 P.M. till 11 A.M. on Monday, the 2nd March, 1970).

S. L. SHAKDHER,  
Secretary

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Monday, March 2, 1970|Phalguna 11, 1891 (Saka)

No. 359

### 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi and Dr. Ram Subhag Singh made references to the passing away of Shri Radhavallabh Vijaivargiya, who was a Member of the Constituent Assembly of India.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 151—153 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1001—1020, 1022—1070, 1072—1077, 1079—1088, 1090—1101, 1103—1106, 1108—1118, 1120, 1124—1128, 1130—1134, 1136—1164, 1166—1168, 1170—1187, 1189—1200 were laid on the Table.

### 4. Calling Attention

Shri S. M. Joshi called the attention of the Minister of Home Affairs to the reported proposals made by the Prime Minister to Mysore and Maharashtra Governments for the solution of the border dispute and their reported rejection by both the Governments.

The Minister of State for Home Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 200 published in Gazette of India dated the 7th February, 1970, making certain amendment

[P.T.O.]

to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act.

- (2) A copy of Notification No. G.S.R. 184 (Hindi and English versions) published in Gazette of India dated the 1st February, 1970, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Third Amendment) Rules, 1970, published in Notification No. G.S.R. 155 in Gazette of India dated the 24th January, 1970.
  - (ii) The Central Excise (Fifth Amendment) Rules, 1970, published in Notification No. G.S.R. 215 in Gazette of India dated the 7th February, 1970.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1970, published in Notification No. G.S.R. 149 in Gazette of India dated the 24th January, 1970.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1970, published in Notification No. G.S.R. 212 in Gazette of India dated the 7th February, 1970.
  - (iii) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1970, published in Notification No. G.S.R. 213 in Gazette of India dated the 7th February, 1970.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 180 published in Gazette of India dated the 31st January, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 214 published in Gazette of India dated the 7th February, 1970 together with an explanatory memorandum.
- (6) A copy of Notification No. G.S.R. 260 (Hindi and English versions) published in Gazette of India dated the 18th February, 1970, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the Agreement between the Government of India and the Government of the French Republic for the avoidance of double taxation in respect of taxes on income.

## **6. Intimation Re: Arrest and Release of Member**

The Speaker informed the House of a telegram dated the 1st March, 1970, from the District Magistrate, Karnal, intimating that Shri Ram Krishan Gupta, Member, Lok Sabha, was arrested on the 1st March, 1970 at Panipat at 1.25 P.M. for violation of prohibitory order under Section 144 of the Code of Criminal Procedure and was later released on bail at 3.45 P.M. by the Judicial Magistrate, Panipat.

## **7. Presentation of Petition**

Shri Narayan Swaroop Sharma presented a petition signed by Shri M. Pandey, President, All India Secondary Teachers' Federation, Lucknow, regarding demands of teachers.

## **8. Statements by Ministers**

(i) The Minister of State for Supply and Finance laid on the Table a statement correcting the answer given on the 15th December, 1969 to a supplementary by Shrimati Savitri Shyam on Starred Question No. 573 regarding progress made by Life Insurance Corporation in rural business.

(ii) The Minister of State for Home Affairs made a statement regarding the action taken against Central Government employees who participated in the illegal strike of 19th September, 1968.

*(Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.05 P.M.)*

## **9. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Shri K. Hanumanthaiya and seconded by Shrimati Savitri Shyam and amendments thereto moved on the 25th February, 1970, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1970.”

The following members took part in the debate:—

- (1) Shri Shiv Kumar Shastri
- (2) Shri J. K. Choudhury
- (3) Shri Gurcharan Singh
- (4) Shri R. D. Bhandare
- (5) Shri R. Umanath
- (6) Chawdhury Sadhu Ram
- (7) H. H. Maharaja Pratap Keshari Deo
- (8) Shri Shashi Ranjan
- (9) Shri Krishna Kumar Chatterji (*Speech unfinished*).

The discussion was not concluded.

**10. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri V. Mayavan raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1970 to Unstarred Question No. 14 regarding Experts Committee on tax collection.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd March, 1970).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, March 3, 1970 [Phalgun 12, 1891 (Saka)]

No. 360

### 1. Starred Questions

Starred Questions Nos. 181, 183 and 184 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1218, 1220—1246, 1248—1255, 1257—1299, 1301—1337, 1339—1376 and 1378—1400 were laid on the Table.

### 3. Calling Attention

Shri S. M. Krishna called the attention of the Minister of Home Affairs to the reported massive arms flow from China and Pakistan to the persons engaged in inter-party clashes, hold-ups, and bloody feuds in Calcutta, as alleged by the Calcutta Police and the reaction of the Government thereto.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

A copy each of the following papers (Hindi and English versions) was laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta for the year 1968-69.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

### 5. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-fifth Report on action taken by Government on the recommendations contained in their Fortieth Report on Appropriation Accounts (P.&T.) 1966-67 and Audit Report (P & T.) 1968.

[P.T.O.]

- (2) Eighty-ninth Report on action taken by Government on the recommendations contained in their Fifty-fourth Report on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Department of Mines and Metals.

## 6. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri K. Hanumanthaiya and seconded by Shrimati Savitri Shyam and amendments thereto moved on the 25th February, 1970, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1970.”

The following members took part in the debate:—

- (1) Shri Krishna Kumar Chatterji
- (2) Shri Amiya Nath Bose

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

- (3) Shri Syed Ahmed Aga
- (4) Shri R. K. Birla
- (5) Shri S. N. Misra
- (6) Shri J. B. Kripalani
- (7) Shri Prem Chand Verma
- (8) Shri Morarji R. Desai
- (9) Shri M. Muhammad Ismail
- (10) Shri Biswanarayan Shastri
- (11) Shri Deven Sen
- (12) Shri Vikram Chand Mahajan
- (13) Shri S. M. Krishna
- (14) Shri Panna Lal Barupal
- (15) Shri Y. Eswara Reddy
- (16) Shri Ramji Ram
- (17) Shri Hardayal Devgun
- (18) Shri Janardan Jagannath Shinkre
- (19) Shri Bakar Ali Mirza
- (20) Shri M. G. Uikey

The discussion was not concluded.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th March, 1970).*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 4, 1970 (Phalgun 13, 1991 (Saka))

No. 361

### 1. Starred Questions

Starred Questions Nos. 211-216 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401-1423, 1425-1429, 1431-1452, 1454-1457, 1459-1463, 1465-1509, 1511-1520, 1522-1587, 1589-1598 and 1600 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, Bihar, for the year 1968-69.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, Bihar, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Cantonment Land Administration (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.R.O. 69 in Gazette of India dated the 31st January, 1970, issued under section 280 of the Cantonments Act, 1924.
- (3) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1970-71 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1946.

### 4. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions.

### 5. Report of Estimates Committee

Shri Nugehalli Shivappa presented the Hundred and third Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Fiftieth Report on the erstwhile Ministry of Petroleum and Chemicals—Petroleum and Petroleum Products.

P.T.O.

## **6. Reports of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-sixth Report on action taken by Government on the recommendations contained in their Forty-second Report on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Ministry of Transport and Shipping.
- (2) Ninety-first Report on action taken by Government on the recommendations contained in their Fifty-seventh Report on Audit Report (Civil), 1968 relating to the Department of Supply.

## **7. Personal Explanation Under Rule 357**

Shri Madhu Limaye made a personal explanation regarding certain statement issued to the press by the Speaker of Haryana Vidhan Sabha

## **8. Motion of Thanks on the President's Address**

Shrimati Indira Gandhi replied to the debate on the following motion moved by Shri K. Hanumanthaiya and seconded by Shrimati Savitri Shyam and amendments thereto moved on the 25th February, 1970:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1970.”

On amendment No. 52 moved by Shri N. G. Ranga, the House divided, Ayes 73; Noes 207. The amendment was accordingly negatived.

On amendment No. 92 moved by Shri Atal Bihari Vajpayee, the House divided, Ayes 127; Noes 172. The amendment was accordingly negatived.

On amendment Nos. 138 and 139 moved by Shri Madhu Limaye, the House divided, Ayes 114; Noes 172. The amendments were accordingly negatived.

On amendment No. 303 moved by Shri Shiva Chandra Jha, the House divided, Ayes 49; Noes 168. The amendment was accordingly negatived.

On amendment No. 439 moved by Shri Indrajit Gupta, the House divided, Ayes 53; Noes 209. The amendment was accordingly negatived.

On amendment No. 493 moved by Dr. Ram Subhag Singh, the House divided, Ayes 86; Noes 185. The amendment was accordingly negatived.

On amendment No. 495 moved by Shri Prakash Vir Shastri, the House divided, Ayes 83; Noes 165. The amendment was accordingly negatived.

On amendment No. 630 moved by Shri K. Anbazhagan, the House divided, Ayes 20; Noes 178. The amendment was accordingly negatived.

On amendment No. 441 moved by Shri Samar Guha, the House divided, Ayes 80; Noes 166. The amendment was accordingly negatived.

The remaining amendments were also negatived.

On the motion the House divided, Ayes 170; Noes 60.

The motion was accordingly adopted.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3-05 P.M.)

#### 9. The Budget (Railways)—1970-71

General Discussion on the Budget (Railways) for 1970-71 commenced.

The following members took part in the debate:—

- (1) Shri Gulzari Lal Nanda
- (2) Shri C. M. Poonacha (*Speech unfinished*).

The discussion was not concluded.

#### 10. Motion

Shri Nath Pai moved the following motion:—

“That this House views with grave concern the prorogation of the Haryana Legislative Assembly, when a motion of no-confidence in the Council of Ministers having been admitted was pending before the House, as a flagrant violation of the spirit of the Constitution likely to undermine our people's faith in the democratic process.”

The following members took part in the debate:—

- (1) Shri Gajraj Singh Rao
- (2) Shri Tenneti Viswanatham
- (3) Chaudhuri Randhir Singh
- (4) Shri Shantilal Shah
- (5) Shri R. D. Bhandare
- (6) Shri N. G. Ranga
- (7) Shri Shri Chand Goyal
- (8) Shri P. Ramamurti
- (9) Shri Bedabrata Barua
- (10) Shri Era Sezhiyan
- (11) Shri P. K. Vasudevan Nair
- (12) Shri J. H. Patel
- (13) Shri D. K. Kunte
- (14) Shri Yashpal Singh
- (15) Shri Ram Krishan Gupta
- (16) Shri Y. B. Chavan

Shri Nath Pai replied to the debate.

On the motion the House divided, Ayes 35; Noes 124.

The motion was accordingly negatived.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th March, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Thursday, March 5, 1970|Phalguna 14, 1891 (Saka)

No. 362

### 1 Oath or Affirmation

Shri Sardar Amjad Ali made and subscribed the oath in Bengali and took his seat in the House.

### 2 Starred Questions

Starred Questions Nos. 241—243, 245 and 246 were orally answered. Replies to remaining Questions were laid on the Table.

### 3 Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1630, 1632—1634, 1636—1696, 1698—1706, 1709—1712, 1714—1727, 1729—1742, 1744—1780 and 1782—1800 were laid on the Table.

A statement by the Minister of State in the Ministry of Labour, Employment and Rehabilitation correcting the reply given on the 14th March, 1968 to Unstarred Question No. 4078 regarding Model Standing Orders by Coal Mines was also laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Food and Agriculture regarding export of Gur was orally answered and supplementaries were also answered thereon.

### 5. Announcement by Speaker

The Speaker made an announcement regarding cancellation of sitting of the House on the 6th March, 1970 on account of Maha Sivaratri and postponement of Private Members' Resolutions put down for that day to the 20th March, 1970.

### 6 Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Government Resolution No. WB-14(6)69 dated the 2nd February, 1970 on the report of the Central Wage Board for Road Transport Industry.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

[P.T.O.]

- (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1968-69
  - (ii) Annual Report of the Film Finance Corporation Limited, Bombay for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1969 (Hindi and English versions) published in Notification No. G.S.R. 12 in Gazette of India dated the 3rd January, 1970 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (4) A copy of Notification No. G.S.R. 2747 published in Gazette of India dated the 13th December, 1969 (English version) and the 24th January, 1970 (Hindi version), making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969 (Hindi version) published in Notification No. G.S.R. 1103 in Gazette of India dated the 13th December, 1969.
  - (ii) The Fertiliser (Control) Amendment Order, 1969, published in Notification No. G.S.R. 2558 in Gazette of India dated the 1st November, 1969.
  - (iii) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1969, (Hindi version) published in Notification No. G.S.R. 2608 in Gazette of India dated the 13th December, 1969.
  - (iv) G.S.R. 2669 (Hindi version) published in Gazette of India dated the 13th December, 1969.
  - (v) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1970, published in Notification No. G.S.R. No. 157 in Gazette of India dated the 24th January 1970.
  - (vi) The Fertiliser (Control) Amendment Order, 1970, published in Notification No. G.S.R. 217 in Gazette of India dated the 23rd January, 1970.
  - (vii) G.S.R. 218 published in Gazette of India dated the 4th February, 1970 rescinding the Andhra Pradesh Rice and Paddy (Restriction on Movement) Order, 1965.
  - (viii) The Foodgrains Movement Restrictions (Exemption of Seeds) Order, 1970, published in Notification No. G.S.R. 233 in Gazette of India dated the 12th February, 1970.
  - (ix) G.S.R. 266 published in Gazette of India dated the 22nd February, 1970.
- (6) A statement showing reasons for delay in laying the Notification mentioned at item (5) (ii) above.

(7) A copy of the Report of Inquiry into the fatal accident at New Satgram Colliery, West Bengal, on the 21st November, 1969.

\*(8) A statement on the Secretary-level talks between India and Pakistan held at Islamabad (West Pakistan) to discuss Farakka Barrage and other Eastern Rivers.

### **7. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd March, 1970, Rajya Sabha agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1970, passed by Lok Sabha on the 24th February, 1970.

### **8. Reports of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-seventh Report on action taken by Government on the recommendations contained in their Forty-third Report on Appropriation Accounts (Civil) 1966-67 and Audit Report (Civil), 1968 relating to the Department of Food.
- (2) Ninety-third Report on action taken by Government on the recommendations contained in their Fifty-eighth Report on Para 39 of Audit Report (Civil), 1968 relating to Central State Farm, Suratgarh (Department of Agriculture).

### **9. Personal Explanation Under Rule 357**

Shri J. B. Kripalani made a personal explanation regarding certain remarks made by the Prime Minister in the House on the 4th March, 1970.

The Prime Minister made a statement on the subject.

### **10. The Budget (Railways)—1970-71**

General Discussion on the Budget (Railways) for 1970-71 continued.

The following members took part in the debate:—

- (1) Shri C. M. Poonacha  
(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.*)
- (2) Pandit D. N. Tiwary
- (3) Shri J. M. Lobo Prabhu
- (4) Shri Amrit Nahata
- (5) Shri Shri Chand Goyal
- (6) Chaudhary Nitiraj Singh
- (7) Shri Murasoli Maran
- (8) Shri Awadesh Chandra Singh
- (9) Shri K. Ananda Nambiar
- (10) Shri Onkar Lal Bohra
- (11) Shri B. P. Mandal

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\*Laid at 6 P.M.

[P.T.O.]

(12) Shri Vidya Dhar Bajpai

(13) Shri Shiv Charan Lal

(14) Shri Sonubhau Dagadu Baswant (*Speech unfinished*)

The discussion was not concluded.

**11. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Forty-fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th March, 1970).

S. L. SHAKDHER,  
Secretary.

**BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, March 9, 1970|Phalguna 18, 1891 (Saka)

**No. 363**

**1. Starred Questions**

Starred Questions Nos. 301—305 and 310 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 271—300 for the 6th March, 1970 were also laid on the Table today, there being no sitting on the 6th March, 1970.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2001, 2002, 2004—2014, 2016—2075, 2077—2182, 2185—2188 and 2190—2200 were laid on the Table.

Replies to Unstarred Questions Nos. 1801—1848, 1850—1891, 1893—1926, 1928—1980 and 1982—2000 for the 6th March, 1970 were also laid on the Table.

**3. Calling Attention**

Shri B. K. Daschowdhury called the attention of the Minister of External Affairs to the atrocities committed on the Hindu temples situated at the Chandranath Hills in the Chittagong District in East-Pakistan and on the Sikh shrines in West Pakistan by Pakistan military personnel.

The Deputy Minister of External Affairs made a statement in regard thereto.

**4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the 'Errata' to the Audit Report on the accounts of the Delhi Development Authority for the year 1967-68, laid on the Table on the 17th November, 1969.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, for the year 1968-69.

[P.T.O.]

- (ii) Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1968-69.
  - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:
  - (i) The Income-tax (Amendment) Rules, 1970, published in Notification No. S.O. 152 in Gazette of India dated the 12th January, 1970.
  - (ii) The Income-tax (Second Amendment) Rules, 1970, published in Notification No. S.O. 719 in Gazette of India dated the 23rd February, 1970.
- (5) A copy of Notification No. S.O. 718 (Hindi and English versions) published in Gazette of India dated the 23rd February, 1970 issued under section 280Y of the Income-tax Act, 1961.
- (6) A copy of Notification No. G.S.R. 228 (Hindi and English versions) published in Gazette of India dated the 14th February, 1970, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

#### 5. President's Message

The Speaker communicated to Lok Sabha the following message dated the 5th March, 1970, from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 20th February, 1970.”

#### 6. Statement Re: Supplementary Demands for Grants (Manipur) for 1969-70.

Shri R. K. Khadilkar presented a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1969-70.

#### 7. Motion

Shri D. Basumatari moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single

transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri B. D. Khobaragade from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to the Committee."

The motion was adopted.

### **8. Motion Re: Forty-Fifth Report of Business Advisory Committee**

Shri K. Raghuramaiah moved the following motion:—

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 5th March, 1970."

The motion was adopted.

### **9. Government Bill—Introduced**

*The Haryana and Punjab Agricultural Universities Bill, 1970*

The motion for leave to introduce the Bill moved by Shri Annasahib P. Shinde was opposed. The motion was adopted and the Bill was introduced.

### **10. Statement Re: Ordinance—Laid on the Table**

A copy of the explanatory statement giving reasons for immediate legislation by the Haryana and Punjab Agricultural Universities Ordinance, 1970, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

### **11. The Budget (Railways)—1970-71**

General Discussion on the Budget (Railways) for 1970-71 continued.

The following members took part in the debate:—

- (1) Shri Sonubhau Dagadu Baswant
  - (2) Shri Lakhan Lal Kapoor
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*
- (3) Shri Amiya Kumar Kisku
  - (4) Shri Indrajit Gupta
  - (5) Shri Ramshekhar Prasad Singh
  - (6) Shri Gunanand Thakur
  - (7) Shri G. S. Mishra
  - (8) Shri B. K. Daschowdhury
  - (9) Shri J. B. Kripalani
  - (10) Shri Nathu Ram Ahirwar
  - (11) Shri Janardan Jagannath Shinkre

[P.T.O.]

- (12) Shri Dhuleshwar Meena
- (13) Shri D. K. Kunte
- (14) Shri Mushir Ahamed Khan
- (15) Shri R. K. Birla
- (16) Dr. P. Mandal
- (17) Shri George Fernandes
- (18) Shri C. D. Gautam
- (19) Shri M. K. Nanja Gowder
- (20) Shri Nana Ramchandra Patil
- (21) Shri Rohanlal Chaturvedi
- (22) Shri Sheo Narain (*Speech unfinished*).

The discussion was not concluded.

**12. Half-an-Hour Discussion on matters arising out of Answer to Question**

Shri Ramavatar Shastri raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1970 to Starred Question No. 1 regarding shortage of houses in urban areas.

Shri K. K. Shah replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th March, 1970)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 10, 1970|Phalguna 19, 1891 (Saka)

No. 364

### 1. Starred Questions

Starred Questions Nos. 331—333 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201—2315, 2317—2346, 2349—2361 and 2363—2400 were laid on the Table.

A statement by the Minister of State in the Ministry of Steel and Heavy Engineering correcting the reply given on the 19th August, 1969 to Unstarred Question No. 3962 regarding loss in production and damage to property of Durgapur Steel Plant as a result of labour troubles was also laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Railways regarding service of Warrant on Station Master, Dhrangadhra for attachment of Railway property was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Nugehalli Shivappa called the attention of the Minister of Irrigation and Power to the instructions reported to have been given by the Central Government to the Mysore Government to stop the work at Cauvery Basin and its implications.

The Minister of Irrigation and Power made a statement in regard thereto.

### 5. Question of Privilege

The Speaker informed the House that in regard to a question of privilege given notice of by Shri Shashi Bhushan against the "Samachar Bharati", a news agency, for circulating a news report, as published in the *Nav Bharat Times* and the *Hindustan*, dated the 6th March, 1970, about a sitting of the House fixed for the 7th|8th March, 1970, the Chief Editor of the "Samachar Bharati" in his letter dated the 9th March, 1970 had

[P.T.O]

explained the circumstances under which the mistake crept in and had expressed an unqualified apology for the same. The House agreed to treat the matter as closed.

#### 6. Paper Laid on the Table

A copy of the Report (Part I) of Committee of Enquiry (Council of Scientific and Industrial Research) was laid on the Table.

#### 7. Statement Re: Supplementary Demands for Grants (Railways) for 1969-70

Shri Rohanlal Chaturvedi presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1969-70.

#### 8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th March, 1970, Rajya Sabha passed the Press Council (Amendment) Bill, 1970.

#### 9. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Press Council (Amendment) Bill, 1970, as passed by Rajya Sabha.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-20 P.M.)

#### 10. The Budget (Railways)—1970-71

General Discussion on the Budget (Railways) for 1970-71 continued.

The following members took part in the debates:—

- (1) Shri Sheo Narain
- (2) Shri Baij Nath Kureel
- (3) Shri R. S. Vidyarthi
- (4) Shri Tayappa Hari Sonavane
- (5) Shri Balgovind Varma
- (6) Shrimati Jyotsna Chanda

Shri Gulzari Lal Nanda replied to the debate.

The discussion was concluded.

#### 11. The Budget (General)—1970-71

General Discussion on the Budget (General) for 1970-71 commenced.

The following members took part in the debates:—

- (1) Shri Asoka Mehta
- (2) Shri N. K. P. Salve
- (3) Shri M. R. Masani
- (4) Shri Chintamani Panigrahi
- (5) Shri Maharaj Singh Bharti (*Speech unfinished*)

The discussion was not concluded.

#### 12. Discussion under Rule 193

Shri Bhogendra Jha raised a discussion on the utter neglect of the execution of Western Kosi Canal; rehabilitation of Ashoka and Thakur Paper Mills; Mithila University and Mithila Broadcasting Station at Darbhanga resulting in widespread discontent and paralysing of normal life.

The following members took part in the debate:—

- (1) Shri Gunanand Thakur
  - (2) Shri Kamla Misra 'Madhukar'
  - (3) Shri Ramavatar Shastri
  - (4) Shri Beni Shanker Sharma
  - (5) Shri Sheo Narain
  - (6) Dr. K. L. Rao
  - (7) Shri Fakhruddin Ali Ahmed
  - (8) Dr. V. K. R. V. Rao
  - (9) Prof. Sher Singh
- } Replied.

**13. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table**

The Minutes of the First to Twentieth Sitzings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and First to Eighth Sitzings of the Sub-Committee thereof, were laid on the Table.

*(Lok Sabha adjourned till 11 A. M. on Wednesday, the 11th March, 1970)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 11, 1970 (Phalguna 20, 1891 (Saka))

No. 365

### 1. Starred Questions

Starred Question Nos. 361, 363—367 and 369 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2401—2459, 2461—2504, 2506—2524, 2526—2532, 2534—2589 and 2591—2600 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Irrigation and Power regarding rehabilitation of oustees of Pong Dam area was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Onkar Lal Bohra called the attention of the Minister of Health and Family Planning and Works, Housing and Urban Development to the reported pollution of water in Delhi and resultant threat of jaundice epidemic.

The Minister of State for Health and Family Planning and Works, Housing and Urban Development made a statement in regard thereto.

### 5. Paper laid on the Table

A copy of the Annual Report (Hindi and English versions) of the Hindustan Aeronautics Limited, Bangalore for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, was laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956.

### 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1970, passed by Lok Sabha on the 24th February, 1970.

[P.T.O.]

- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Distribution) Amendment Bill, 1970, passed by Lok Sabha on the 24th February, 1970.

### 7. Statement by Minister

The Deputy Minister of Home Affairs made a statement regarding the revision of scales of pay and allowances of the employees of the Union Territories.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

### 8. The Budget (General)—1970-71

General Discussion on the Budget (General) for 1970-71 continued.

The following members took part in the debate:—

- (1) Shri Maharaj Singh Bharti
- (2) Shri Bedabrata Barua
- (3) Shri Bal Raj Madhok
- (4) Shri S. R. Damani
- (5) Sirdarni Nirlep Kaur
- (6) Shri B. Bhagvati
- (7) Shrimati Sucheta Kripalani
- (8) Shri Chandrajeet Yadava
- (9) Shri Tenneti Viswanatham
- (10) Shrimati Sangam Laxmi Bai
- (11) Shri Kashi Nath Pandey
- (12) Shrimati Ila Pal Chaudhuri (*Speech unfinished*).

The discussion was not concluded.

### 9. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 25th February, 1970 to Starred Question No. 73 regarding the manufacture of an atom bomb.

Sardar Swaran Singh replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th March, 1970)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, March 12, 1970|Phalguna 21, 1891 (Saka)

No. 366

### 1. Starred Questions

Starred Questions Nos. 391—395 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2601—2618, 2620—2672, 2674—2682, 2684—2745, 2747—2762, 2764—2790 and 2792—2794 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Food and Agriculture regarding Sarkar Committee's Report on Cow slaughter was orally answered and supplementaries were also answered thereon.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

### 4. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to the declaration of Republic by the Rhodesian Government and Government of India's reaction thereto.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of Thirty-third Report of the Law Commission on section 44 of the Code of Criminal Procedure, 1898.
- (ii) A copy of Thirty-sixth Report of the Law Commission on sections 497, 498 and 499 of the Code of Criminal Procedure, 1898—grant of bail with conditions.
- (iii) A copy of Thirty-seventh Report of the Law Commission on the Code of Criminal Procedure, 1898, sections 1 to 176.

[P.T.O.]

- (iv) A copy of Thirty-ninth Report of the Law Commission on the punishment of imprisonment for life under the Indian Penal Code.
- (v) A copy of Forty-first Report of the Law Commission on the Code of Criminal Procedure, 1898—Vols. 1 and 2.
- (2) A statement showing reasons for delay in laying the above Reports.
- (3) A copy of the Sugar (Price Determination) Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 265 in Gazette of India dated the 20th February, 1970, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the period ending 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the U.P. State Agro-Industrial Corporation Limited, Lucknow, for the period ending 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Indian Telegraph (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 190 in Gazette of India dated the 7th February, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
  - (i) The Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in Notification No. S.O. 54 in Gazette of India dated the 2nd January, 1970.
  - (ii) The Andhra Pradesh Coal Mines Provident Fund (Fourth Amendment) Scheme 1969, published in Notification No. S.O. 55 in Gazette of India dated the 2nd January, 1970.
  - (iii) The Rajasthan Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in Notification No. S.O. 56 in Gazette of India dated the 2nd January, 1970.
  - (iv) The Neyveli Coal Mines Provident Fund (Fifth Amendment) Scheme, 1969, published in Notification No. S.O. 57 in Gazette of India dated the 2nd January, 1970.
  - (v) The Coal Mines Bonus (Amendment) Scheme, 1970, published in Notification No. G.S.R. 223 in Gazette of India dated the 14th February, 1970.

#### **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th March, 1970, Rajya Sabha passed the Calcutta Port (Amendment) Bill, 1970.

- (ii) That at its sitting held on the 9th March, 1970, Rajya Sabha passed the Essential Commodities (Amendment) Continuance Bill, 1970.

#### **7. Bills Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

- (1) The Calcutta Port (Amendment) Bill, 1970.
- (2) The Essential Commodities (Amendment) Continuance Bill, 1970.

#### **8. Report of Estimates Committee**

Shri M. Thirumala Rao presented the Hundred and fifteenth Report of the Estimates Committee on action taken by Government on the recommendations contained in their Eighty-sixth Report on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals)—Purchase of oil barrels by the Indian Oil Corporation Limited, during 1966-67 against Tender No. OP|TEN-7|65.

#### **9. The Budget (General)—1970-71**

General Discussion on the Budget (General) for 1970-71 continued.

The following members took part in the debate:—

- (1) Shrimati Ila Pal Chaudhuri
- (2) Shri Surendranath Dwivedy
- (3) Shri Shivajirao S. Deshmukh
- (4) Shri J. B. Kripalani
- (5) Shri Kushok Bakula
- (6) Shri S. A. Dange
- (7) Choudhari Dalbir Singh
- (8) Shri C. T. Dhandapani
- (9) Shri Hem Raj
- (10) Shri P. Venkatasubbaiah
- (11) Shri Raghuvir Singh Shastri (*Speech unfinished*).

The discussion was not concluded.

#### **10. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Forty-sixth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th March, 1970).

S. L. SHAKDHER,  
Secretary.

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# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 13, 1970|Phalgunā 22, 1891 (Saka)

No. 367

### 1. Starred Questions

Starred Questions Nos. 421—424 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2795—2811, 2813—2826, 2828—2896, 2898—2908, 2910—2926, 2929—2980, 2982—2992 and 2994 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Tourism and Civil Aviation regarding wild life tourism in India was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the reported statement by former Chief of the Army Staff, General Cariappa calling for scrapping of the Constitution and imposition of military rule in India.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1968-69.
- (2) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1967-68.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

[P.T.O.]

- (a) (i) Review by the Government on the working of the Ashoka Hotels Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Janpath Hotels Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Assam Reorganisation (Meghalaya) (Elections to the Provisional Legislative Assembly) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 394 in Gazette of India dated the 2nd March, 1970, under sub-section (2) of section 77 of the Assam Reorganisation (Meghalaya) Act, 1969.
- (5) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 52 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.
- (ii) G.S.R. 53 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.
- (iii) G.S.R. 54 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.
- (iv) The All India Services (Provident Fund) First Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 55 in Gazette of India dated the 10th January, 1970.
- (v) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1969, published in Notification No. G.S.R. 160 in Gazette of India dated the 31st January, 1970.
- (vi) The Fifth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 161 in Gazette of India dated the 31st January, 1970.
- (6) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1968-69 along with the Audited Accounts.
- (7) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 5002 in Gazette of India dated the 20th December, 1969, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

- (8) A copy of the Delhi Motor Vehicles (Third Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. F.3(40)69-Tpt. in Delhi Gazette dated the 24th January, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

#### **6. Reports of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-fourth Report on action taken by Government on the recommendations contained in their Thirty-ninth Report relating to Ministries of Education, Commerce and Works, Housing and Supply.
- (2) Ninety-sixth Report on action taken by Government on the recommendations contained in their Seventy-fourth Report on Audit Report (Commercial), 1968 relating to the Forest Department, Andamans.

#### **7. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing Monday, the 16th March, 1970.

#### **8. Motion Re: Forty-Sixth Report of Business Advisory Committee**

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 12th March, 1970.”

The motion was adopted.

*(Lok Sabha adjourned at 1-40 P.M. and re-assembled at 2-40 P.M.)*

#### **9. The Budget (General)—1970-71**

General Discussion on the Budget (General) for 1970-71 continued.

The following members took part in the debate:—

- (1) Shri Raghuvir Singh Shastri
- (2) Shri Prakashchand B. Sethi
- (3) Shri Sheopujan Shastri (*Speech unfinished*).

The discussion was not concluded.

#### **10. Motion re: Fifty-Eighth Report of Committee on Private Members' Bills and Resolutions**

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th March, 1970.”

The motion was adopted.

[P.T.O.]

## 11. Private Members' Bills—Introduced

(1) The Banking Laws (Amendment) Bill, 1969, by Shri Bhagaban Das.

(2) The Constitution (Amendment) Bill, 1970 (*Insertion of new article 165A*) by Shri Shiva Chandra Jha.

(3) The Constitution (Amendment) Bill, 1970 (*Amendment of article 233*) by Shri Shiva Chandra Jha.

\* (4) The Free Legal Aid Bill, 1970 by Shri Madhu Limaye.

\* (5) The Delhi Administration (Amendment) Bill, 1970 (*Amendment of sections 3, 22, etc.*) by Shri Shri Chand Goyal.

\* (6) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 85 and 174*) by Shri Shri Chand Goyal.

\*\* (7) The Bombay Atomic Authority Bill, 1970 by Shri George Fernandes.

## 12. Private Member's Bill—Withdrawn

*The Foreign Aid (Maintenance of Account) Bill, 1967 by Shri Kanwar Lal Gupta*

Discussion on the motion for consideration of the Bill moved by Shri Kanwar Lal Gupta on the 27th February, 1970, continued.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri Krishna Kumar Chatterji
- (3) Shri E. K. Nayanar
- (4) Shri K. Narayana Rao
- (5) Chaudhuri Randhir Singh
- (6) Shri Sheo Narain
- (7) Shri Nathu Ram Ahirwar
- (8) Shri S. M. Banerjee
- (9) Shri Kamalnayan Bajaj
- (10) Shri Onkar Lal Bohra
- (11) Shri Chintamani Panigrahi
- (12) Shri Madhu Limaye
- (13) Shri Narendrasingh Mahida
- (14) Shri Bhola Nath Master
- (15) Shri M. V. Rajasekharan
- (16) Shri Shashi Bhushan
- (17) Shri Shri Chand Goyal
- (18) Shri Arangil Sreedharan
- (19) Shri Prakash Vir Shastri

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\*Introduced at 6-20 P.M.

\*\*Introduced at 6-40 P.M.

(20) Shri Abdul Ghani Dar

(21) Shri Y. B. Chavan

Shri Kanwar Lal Gupta replied to the debate.

The Bill was withdrawn by leave of the House.

**13. Private Member's Bill—Under Consideration**

*The Constitution (Amendment) Bill, 1967 (Omission of article 314) by Shri Madhu Limaye*

The motion for consideration of the Bill was moved by Shri Madhu Limaye. His speech was not concluded.

The discussion was not concluded.

**14. Statement by Minister**

The Minister of Home Affairs made a statement regarding prorogation of both the Houses of the Jammu and Kashmir Legislature.

**15. Half-an-Hour Discussion on Matters arising out of Answer to Question**

Shri Vikram Chand Mahajan raised a half-an-hour discussion on points arising out of the answer given on the 3rd March, 1970 to Unstarred Question No. 1206 regarding appointment of Parliamentary Commission to examine election expenses.

Shri Mohammed Yunus Saleem replied to the discussion.  
(Lok Sabha adjourned till 11 A.M. on Monday, the 16th March, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 16, 1970|Phalguna 25, 1891 (Saka)

No. 368

### 1. Starred Questions

Starred Questions Nos. 451 and 452 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2995—3039, 3041—3052, 3054—3063, 3065—3077, 3079—3088, 3090—3125, 3127—3133, 3135—3144, 3146—3160 and 3162—3194 were laid on the Table.

### 3. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Prime Minister to the recent meeting of Bangla Congress leaders with the Prime Minister and Home Minister and the reported decision of the Chief Minister of West Bengal to resign.

The Prime Minister made a statement in regard thereto

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1968-69.

(b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1968-69.

(b) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Annual Reports of the Development Council for Drugs and Pharmaceuticals for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of the Non-Resident (External) Accounts Rules, 1970 (Hindi and English versions) published in Notification No G.S.R. 255 in Gazette of India dated the 21st February, 1970, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947.
- (4) A copy of the Civil Service (Second Amendment) Regulations, 1970, published in Notification No. S.O. 399 in Gazette of India dated the 7th February, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) A copy of the Central Excise (Fourth Amendment) Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 183 in Gazette of India dated the 31st January, 1970 (English version) and the 28th February, 1970, (Hindi version), under section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy each of the Notification Nos. G.S.R. 261, 262 and 264 published in Gazette of India dated the 20th February, 1970 (English version) and 7th March, 1970 (Hindi version), issued under the Central Excise Rules, 1944 together with explanatory memoranda.

#### 5. Statement Re: Supplementary Demands for Grants (General) for 1969-70

Shri Prakashchand B. Sethi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1969-70.

#### 6. Resignation by Member

The Speaker informed the House that Shri B. Bhagavati, an elected Member from Tezpur constituency of Assam, had resigned his seat in Lok Sabha with effect from the 15th March, 1970.

#### 7. Matter Under Rule 377

Shri Jyotirmoy Bosu raised a matter regarding the Deputy Speaker's seat.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

#### 8. Statement Re: the Manipur Budget for 1970-71

Shri Prakashchand B. Sethi presented a statement of estimated receipts and expenditure of the Union territory of Manipur for the year 1970-71.

#### 9. The Budget (General)—1970-71

General Discussion on the Budget (General) for 1970-71 continued.

The following members took part in the debate:—

- (1) Shri Sheopujan Shastri
- (2) Shri Devinder Singh

- (3) Shrimati Tarkeshwari Sinha
- (4) Shri Mudrika Sinha
- (5) Shri N. K. Somani
- (6) Shri Gajraj Singh Rao
- (7) Shri P. Ramamurti
- (8) Shrimati T. Lakshmikanthamma
- (9) Shri Prakash Vir Shastri
- (10) Dr. A. G. Sonar
- (11) Shri Arangil Sreedharan
- (12) Dr. Sankta Prasad
- (13) Shri N. P. C. Naidu
- (14) Shri Narendra Ramchandraji Deoghare
- (15) Dr. (Mrs.) Maitreyee Bose
- (16) Shri Gangacharan Dixit
- (17) Shri R. K. Amin (*Speech unfinished*).

The discussion was not concluded.

**10. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri R. K. Amin raised a half-an-hour discussion on points arising out of the answer given on the 25th February, 1970 to Starred Question No. 65 regarding closure of Indian business in Kenya.

Shri Surendra Pal Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th March, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 17, 1970|Phalguna 26, 1891 (Saka)

No. 369

### 1. Starred Questions

Starred Questions Nos. 481—484 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3195—3234, 3236—3238 and 3240—3394 were laid on the Table.

### 3. Calling Attention

Shri Hem Barua called the attention of the Minister of Home Affairs to the prorogation of the Jammu and Kashmir Legislative Assembly by the Governor as advised by the Chief Minister who had reportedly lost majority in the Legislative Assembly.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Paper Laid on the Table

A statement (Hindi and English versions) regarding correction of date in \*Notification No. S.O. 4665, was laid on the Table.

### 5. Reports of Estimates Committee

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Hundred and sixth Report regarding action taken by Government on the recommendations contained in their Seventy-fourth Report on the Ministry of Shipping and Transport—Inland Water Transport.
- (2) Hundred and seventh Report regarding action taken by Government on the recommendations contained in their Eighty-third Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Department of Printing and Stationery (Printing Wing).
- (3) Hundred and ninth Report regarding action taken by Government on the recommendations contained in their Seventy-eighth Report on the Ministry of Home Affairs—Central Bureau of Investigation.

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\*Notification No. S.O. 4665 was laid on the Table on the 9th December, 1969.

[P.T.O.]

## 6. Personal Explanation Under Rule 357

Shri S. K. Patil made a personal explanation regarding certain allegations made against him in the House on the 16th March, 1970.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-30 P.M.)

## 7. The Budget (General)—1970-71

General Discussion on the Budget (General) for 1970-71 continued.

The following members took part in the debate.

- (1) Shri R. K. Amin
- (2) Shri Krishnan Manoharan
- (3) Shri V. N. Jadhav
- (4) Shri Kanwar Lal Gupta
- (5) Shri P. K. Vasudevan Nair
- (6) Shri B. D. Deshmukh
- (7) Shri Amiya Nath Bose
- (8) Shri Shiva Chandra Jha
- (9) Shri Chaudhary Nitiraj Singh
- (10) Shri D. K. Kunte
- (11) Shri Baij Nath Kureel
- (12) Shri R. S. Arunugam
- (13) Shri Panna Lal Barupal
- (14) Shri Yashpal Singh
- (15) Shri M. V. Rajasekharan

Shrimati Indira Gandhi replied to the debate.

The discussion was concluded.

## 8. Demands for Grants on Account

On points of order being raised, submission to the vote of the House of the Demands for Grants on Account in respect of the Budget (General) for 1970-71, was held over.

## 9. Discussion under Rule 193

Shri Shri Chand Goyal raised a discussion on the statement made by the Deputy Minister of Home Affairs on the 11th March, 1970 regarding the revision of scales of pay and allowances of the employees of the Union territories.

The following members took part in the debate:—

- (1) Shri Prem Chand Verma
- (2) Shri Vikram Chand Mahajan
- (3) Shri Hem Raj
- (4) Shri S. M. Banerjee
- (5) Shri S. M. Joshi
- (6) Shri P. Ramamurti
- (7) Shri Partap Singh
- (8) Chaudhuri Randhir Singh

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th March, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 18, 1970 (Phalguna 27, 1891 (Saka))

No. 370

### 1. Starred Questions

Starred Questions Nos. 511—515 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3395—3397, ~~3399~~, 3401—3404, 3406—3445, 3447—3465, 3467—3475, 3478—3494, 3496—3516, 3518—3519, 3521—3522, 3524—~~3559~~, 3561—3562, 3565—~~3584~~, ~~3586~~ and 3588—~~3594~~ were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Irrigation and Power regarding Labour Problem in Farakka Barrage Project was orally answered and Supplementaries were also answered thereon.

### 4. Calling Attention

Shri Raghuvir Singh Shastri called the attention of the Minister of Education and Youth Services to the reported closure of the Banaras Hindu University following disturbances.

The Minister of Education and Youth Services made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Bharat Electronics Limited, Bangalore, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 322 published in Gazette of India dated the 1st March, 1970.

[P.T.O.]

- (ii) G.S.R. 323 published in Gazette of India dated the 1st March, 1970.
- (iii) G.S.R. 324 published in Gazette of India dated the 1st March, 1970.
- (iv) G.S.R. 325 published in Gazette of India dated the 1st March, 1970.
- (v) G.S.R. 326 published in Gazette of India dated the 1st March, 1970.
- (vi) G.S.R. 327 published in Gazette of India dated the 1st March, 1970.
- (vii) G.S.R. 328 published in Gazette of India dated the 1st March, 1970.
- (viii) G.S.R. 329 published in Gazette of India dated the 1st March, 1970.
- (ix) G.S.R. 330 published in Gazette of India dated the 1st March, 1970.
- (x) G.S.R. 331 published in Gazette of India dated the 1st March, 1970.
- (xi) G.S.R. 332 published in Gazette of India dated the 1st March, 1970.
- (xii) G.S.R. 333 published in Gazette of India dated the 1st March, 1970.
- (xiii) G.S.R. 334 published in Gazette of India dated the 1st March, 1970.
- (xiv) G.S.R. 335 published in Gazette of India dated the 1st March, 1970.
- (xv) G.S.R. 392 published in Gazette of India dated the 2nd March, 1970.
- (3) A copy of the Report of the Land Acquisition Review Committee on the Land Acquisition Act, 1894.
- (4) A copy of Notification No. S.O. 835 (Hindi and English versions) published in Gazette of India dated the 28th February, 1970 regarding management of the Pratap Spinning, Weaving and Manufacturing Company Limited, Amalner (Maharashtra), under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri G. G. Swell presented the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Report of Estimates Committee**

Shri M. Thirumala Rao presented the Hundred and thirteenth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Fifty-third Report on the erst-while Ministry of Education (now Ministry of Education and Youth Services)—Indian School of International Studies, New Delhi.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-25 P.M.)

### **8. Matter Under Rule 377**

Shri Madhu Limaye raised a matter regarding the reported announcement made outside the House by the Minister of Industrial Development, Internal Trade and Company Affairs about licensing policy while the House was in session.

The Minister of Industrial Development, Internal Trade and Company Affairs made a statement on the subject.

### **9. Demands for Grants on Account**

The Speaker gave his ruling on the points of order raised on the 17th March, 1970. Thereafter, all the Demands for Grants on Account (Nos. 1 to 137) in respect of the Budget (General) for 1970-71, as shown under column 3 of the printed List of Demands for Grants on Account in respect of the Budget (General) for 1970-71, were voted in full.

### **10. Government Bill—Introduced**

The Appropriation (Vote on Account) Bill, 1970.

### **11. Government Bill—Passed**

*The Appropriation (Vote on Account) Bill, 1970.*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Madhu Limaye

Shri Prakashchand B. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

### **\*12 .Statutory Resolution**

Shri Beni Shanker Sharma moved the following Resolution:—

“This House disapproves of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970 (Ordinance No. 3 of 1970) promulgated by the President on the 14th February, 1970.”

### **\*13. Government Bill—Under Consideration**

*The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970.*

The motion for consideration of the Bill was moved by Shri P. Govinda Menon.

\*Discussed together.

[P.T.O.]

The following members took part in the combined debate on the Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Asoka Mehta
- (2) Shri A. K. Sen
- (3) Shri M. R. Masani
- (4) Shri Amrit Nahata
- (5) Shri Rabi Ray
- (6) Shri Chintamani Panigrahi

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

#### 14. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri E. K. Nayanar raised a half-an-hour discussion on points arising out of the answer given on the 25th February, 1970 to Unstarred Question No. 427 regarding visit by delegation of Provisional Revolutionary Government of South Vietnam to India.

Shri Dinesh Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th March, 1970).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

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**BULLETIN—PART I**

[Brief Record of Proceedings]

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Friday, March 20, 1970|Phalguna 29, 1891 (Saka)

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**No. 371**

**Obituary Reference**

The Speaker; Shri Y. B. Chavan, Dr. Ram Subhag Singh, Sarvashri N. G. Ranga, Bal Raj Madhok, Era Sezhiyan, P. Ramamurti, Madhu Limaye, Ramavatar Shastri, Surendranath Dwivedy, Prakash Vir Shastri and Tenneti Viswanatham made references to the passing away of Shri Jaipal Singh, who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Jaipal Singh, Members stood in silence for a short while and thereafter the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th March, 1970).

**S. L. SHAKDHER,**  
Secretary.

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GMGIPND—LS I—3930 (D) LS—20-3-70—810.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 24, 1970|Chaitra 3, 1892 (Saka)

No. 372

### 1. Starred Questions

Starred Question Nos. 571, 572 and 574 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Question Nos. 541—570 for the 20th March, 1970 were also laid on the Table today, the Lok Sabha having adjourned without taking up questions on the 20th March, 1970.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3795—3851, 3853—3858 and 3860—3969 were laid on the Table.

Replies to Unstarred Question Nos. 3595—3603, 3605—3651, 3653—3665, 3667—3686, 3688—3690, 3693—3755, 3757—3791, 3793 and 3794 for the 20th March, 1970 were also laid on the Table.

### 3. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the reported procedure followed by the Governor of West Bengal in asking the non-CPI(Marxist) Parties to state the grounds as to why the CPI(Marxist) should not be called upon to form a Government in the State.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the "Fourth Five Year Plan—Revised Outlay 1969—74" together with a statement thereon.
- (2) A copy of the Proclamation dated the 19th March, 1970 issued by the President under article 356 of the Constitution in relation to the State of West Bengal published in Notification No. G.S.R. 490 in Gazette of India dated the 19th March, 1970, under article 356(3) of the Constitution.
- (3) A copy of the Order dated the 19th March, 1970, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 491 in Gazette of India dated the 19th March, 1970.

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- (4) A copy of the Report of the Governor of West Bengal dated the 19th March, 1970 to the President.
- (5) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1968-69.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bokaro Steel Limited, for the year 1968-69.
  - (ii) Annual Report of the Bokaro Steel Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Sugar (Price Determination) Amendment Order, 1970 published in Notification No. G.S.R. 317 in Gazette of India dated the 28th February, 1970.
  - (ii) G.S.R. 388 published in Gazette of India dated the 1st March, 1970 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.
  - (iii) The Sugar (Price Determination) Second Amendment Order, 1970, published in Notification No. G.S.R. 389 in Gazette of India dated the 1st March, 1970.
  - (iv) G.S.R. 390 published in Gazette of India dated the 1st March, 1970 making certain amendment to Notification No. G.S.R. 999 dated the 18th April, 1969.
- (8) A copy of the Audited Accounts together with the Audit Report thereon of the Employees' State Insurance Corporation for the year 1967-68, under section 36 of the Employees' State Insurance Act, 1948.
- (9) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. F. 3(34)68-69-Tpt. in Delhi Gazette dated the 19th February, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

#### **5. Report of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the Hundred and third Report of the Public Accounts Committee regarding Paragraph 114 of Audit Report (Civil), 1969 relating to Medical Stores Depots (Department of Health).

#### **6. Government Bill—Introduced**

##### *The Indian Railways (Amendment) Bill, 1970*

The motion for leave to introduce the Bill moved by Shri Gulzari Lal Nanda was opposed. The motion was adopted and the Bill was introduced.

### **\*7. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Beni Shanker Sharma on the 18th March, 1970, continued:—

“This House disapproves of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970 (Ordinance No. 3 of 1970) promulgated by the President on the 14th February, 1970.”

The Resolution was negatived after discussion as indicated under para 8 below.

### **\*8. Government Bill—Passed**

The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970

Combined discussion on the motion for consideration of the Bill moved on the 18th March, 1970 and the Resolution (vide para 7 above) continued.

The following members took part in the debate:—

- (1) Shri Vikram Chand Mahajan
- (2) Shri C. T. Dhandapani
- (3) Chaudhuri Randhir Singh
- (4) Shri Yogendra Sharma
- (5) Shri P. Ramamurti
- (6) Shri Tulshidas Jadhav
- (7) Shri Samarendra Kundu
- (8) Shri Tenneti Viswanatham
- (9) Shri Prakash Vir Shastri
- (10) Shri Krishna Kumar Chatterji
- (11) Shrimati Tarkeshwari Sinha
- (12) Shri Jyotirmoy Bosu
- (13) Shri Bakar Ali Mirza

Shri P. Govinda Menon replied to the debate.

Shri Beni Shanker Sharma spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

On amendment No. 27 to Clause 2 moved by Shri Shiva Chandra Jha, the House divided, Ayes 46; Noes 151. The amendment was accordingly negatived.

On amendment No. 225 to Clause 2 moved by Shrimati Tarkeshwari Sinha, the House divided, Ayes 41; Noes 152. The amendment was accordingly negatived.

Clause 2 was adopted.

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\*Discussed together.

On amendment No. 5 to Clause 3 moved by Shri Madhu Limaye, the House divided, Ayes 42; Noes 119. The amendment was accordingly negatived.

Clause 3 was adopted.

Clause 4 and the First Schedule were adopted.

Clauses 5, 6 and the Second Schedule were adopted.

Clauses 7 to 21 and the Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Govinda Menon.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th March, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 25, 1970/Chaitra 4, 1892 (Saka)

No. 373

### 1. Starred Questions

Starred Questions Nos. 602, 603, 604 and 606 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3970—3993, 3995—4013, 4015—4044, 4046—4053, 4055—4065, 4068—4081 and 4083—4125 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Finance regarding Shortage of Coins in districts of Indore, Ujjain, Ratlam and Devas was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Manubhai Patel called the attention of the Minister of Petroleum and Chemicals and Mines and Metals to the severe shocks of earthquake in Gujarat near the Ankleshwar Oilfields resulting in heavy death toll and damage to houses.

The Minister of State for Petroleum and Chemicals and Mines and Metals made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 413 published in Gazette of India dated the 7th March, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 414 published in Gazette of India dated the 7th March, 1970 together with an explanatory memorandum.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1970, published in Notification No. G.S.R. 416 in Gazette of India dated the 7th March, 1970.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Eleventh Amendment Rules, 1970 published in Notification No. G.S.R. 417 in Gazette of India dated the 7th March, 1970.
  - (iii) The Customs and Central Excise Duties Export Drawback (General) Tenth Amendment Rules, 1970, published in Notification No. G.S.R. 418 in Gazette of India dated the 7th March, 1970.

(iv) The Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1970, published in Notification No. G.S.R. 419 in Gazette of India dated the 7th March, 1970.

(3) A copy each of Notification Nos. G.S.R. 337 to 387 (Hindi and English versions) published in Gazette of India dated the 1st March, 1970 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 20th March, 1970, Rajya Sabha passed the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Bill, 1969, passed by Lok Sabha on the 19th December, 1969, with the amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

#### **7. Bill as returned by Rajya Sabha—laid on the Table**

Secretary laid on the Table the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Bill, 1969 which had been returned by Rajya Sabha with amendments.

#### **8. Report of Estimates Committee**

Shri S. Supakar presented the Hundred and tenth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Eighty-fourth Report on the Ministry of Home Affairs—Central Vigilance Commission.

#### **9. Reports of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

(1) Ninety-fourth Report regarding action taken by Government on the recommendations contained in their Sixtieth Report on Appropriation Accounts (Railways), 1966-67 and Audit Report (Railways) 1968.

(2) Ninety-seventh Report regarding action taken by Government on the recommendations contained in their Seventy-first Report on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Ministries of Steel and Heavy Engineering (Department of Steel); Health, Family Planning, Works, Housing and Urban Development; Food, Agriculture, Community Development and Co-operation (Department of Co-operation) and Irrigation and Power.

#### **10. Supplementary Demands for Grants (General) for 1969-70**

Discussion on the Supplementary Demands for Grants Nos. 5, 16, 19 to 21, 23 to 26, 29, 33, 34, 37, 40, 42 to 44, 46, 47, 49 to 54, 59, 62, 64, 66, 75, 77, 78, 83, 87, 90, 93, 103, 109, 114, 119 to 121, 124 to 126, 129, 132 and 134 in respect of the Budget (General) for 1969-70, commenced and was concluded.

Thirty-nine cut motions (Nos. 1 to 39) were moved.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2:05 P.M.)*

All the cut motions were negatived.

All the Supplementary Demands for Grants in respect of the Budget (General) for 1969-70, as shown under column 3 of the printed List of

**Supplementary Demands for Grants (General) for 1969-70, were voted in full.**

**11. Government Bill—Introduced**

The Appropriation Bill, 1970.

**12. Government Bill—Passed**

*The Appropriation Bill, 1970.*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri Nanendrasingh Mahida
- (3) Shri Kanwar Lal Gupta

Shri Prakashchand B. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

**13. STATEMENT BY PRIME MINISTER**

The Prime Minister made a statement regarding earthquake in Gujarat.

**14. THE MANIPUR BUDGET**

The following items of business were taken up together:—

- (i) Supplementary Demands for Grants Nos. 9, 12, 16, 25, 31, 37, 42, and 48 in respect of the Budget for the Union territory of Manipur for 1969-70.
- (ii) General Discussion on the Budget for the Union territory of Manipur for 1970-71.
- (iii) Demands for Grants Nos. 1 to 44 in respect of the Budget for the Union territory of Manipur for 1970-71.

The following members took part in the combined debate:—

- (1) Dr. Ram Subhag Singh
- (2) Shri N. G. Ranga
- (3) Shri Bal Raj Madhok
- (4) Shri Dhireswar Kalita
- (5) Shri Bhagaban Das
- (6) Shri Shiva Chandra Jha
- (7) Chaudhuri Randhir Singh
- (8) Shri Samarendra Kundu
- (9) Shri Sheo Narain
- (10) Shri G. Viwanathan

Shri Prakashchand B. Sethi replied to the debate.

All the Supplementary Demands for Grants in respect of the Budget for the Union territory of Manipur for 1969-70, as shown under column 3 of the printed List of Supplementary Demands for Grants (Manipur) for 1969-70, were voted in full.

All the Demands for Grants in respect of the Budget for the Union territory of Manipur for 1970-71, as shown under column 3 of the printed List of Demands for Grants (Manipur) for 1970-71, were voted in full.

**15. Government Bill—Introduced**

*The Manipur Appropriation Bill, 1970*

**16. Government Bill—Passed**

*The Manipur Appropriation Bill, 1970*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

Shri George Fernandes took part in the debate.

Shri Prakashchand B. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

**17. Government Bill—Introduced**

*The Manipur Appropriation (No. 2) Bill, 1970.*

**18. Government Bill—Passed**

*The Manipur Appropriation (No. 2) Bill, 1970*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

**19. The Budget (Railways) 1970-71—Demands for Grants**

The Minister of Railways made a statement regarding reduction in the amount of Demand No. 18.

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 20 in respect of the Budget (Railways) for 1970-71 commenced.

Six hundred and seventy-seven cut motions [Nos. 18 to 29, 33 to 42, 66 to 89, 92 to 95, 116 to 121, 156 to 167, 171 to 181, 282 to 286, 278, 282 to 284, 286, 289, 290, 299 to 303, 306 to 308, 349 to 358, 394, 395, 400 to 411, 483, to 487, 500 to 502, 532 to 557, 597 to 602, 608 to 631, 650 to 698, 698A, 699 to 728, 731 to 744, 747 to 758, 771 to 777, 794, 805 to 807, 860 to 863, 911 to 917, 920 to 963, 965 to 994, 997 to 1019, 1032 to 1045, 1058 to 1081, 1083 to 1092, 1094 to 1139, 1142 to 1166, 1208 to 1234, 1243 to 1269, 1284 to 1350, 1364 to 1371, 1375 to 1379 and 1384 to 1395], were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th March, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 26, 1970/Chaitra 5, 1892 (Saka)

No. 374

### 1. Starred Questions

Starred Questions Nos. 631—634 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4126—4132, 4134—4156, 4158—4166, 4168, 4170—4245, 4247—4260, 4262—4267, 4269—4270, 4272—4281, 4283—4285, 4287—4293 and 4296—4325 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Information and Broadcasting and Communications regarding Documentary on life of Netaji Subhas Chandra Bose was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri M. L. Sondhi called the attention of the Minister of External Affairs to the reported recent developments in Cambodia and the role of India as Chairman of International Control Commission.

The Minister of External Affairs made a statement in regard thereto.

### 5. Statement by Minister

The Minister of Home Affairs made a statement regarding certain developments in Punjab.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1969, under section 638 of the said Act.
- (2) A copy of the summary of the discussions (Hindi and English versions) of the Twenty-sixth Session of the Indian Labour Conference held at New Delhi on the 12th and 13th November, 1969.

[P.T.O.]

- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review (Hindi and English versions) by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1967-68.
  - (ii) Annual Report (Hindi and English versions) of the National Seeds Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iii) Annual Report of the Madras Agro Industries Corporation Limited, Madras, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement showing reasons for delay in laying the papers mentioned at items (3) (i) and (ii) above.
- (5) A copy of the Indian Telegraph (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 254 in Gazette of India dated the 21st February, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy of Government Resolution No. WB-4(8)/69 dated the 21st March, 1970 on the Report of the Central Wage Board for the Engineering Industries.

#### **7. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 24th March, 1970, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968, upto the last day of the Seventy-third Session of Rajya Sabha.

#### **8. Assent to Bills**

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Union Duties of Excise (Distribution) Amendment Bill, 1970.
- (2) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1970.

#### **9. Statement re: Supplementary Demands for Grants (West Bengal) for 1969-70.**

Shri Prakashchand B. Sethi presented a statement showing Supplementary Demands for Grants in respect of the State of West Bengal for 1969-70.

#### **10. Statement re: The West Bengal Budget for 1970-71.**

Shri Prakashchand B. Sethi presented a statement of estimated receipts and expenditure of the State of West Bengal for the year 1970-71.

#### **11. Government Bill—introduced.**

The Delhi Co-operative Societies Bill, 1970.

## 12. The Budget (Railways) 1970-71—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 20 in respect of the Budget (Railways) for 1970-71 and the cut motions thereto moved on the 25th March, 1970, continued.

One hundred and twenty more cut motions [Nos. 30 to 32, 96 to 115, 267, 268, 382 to 387, 412, 412A, 413 to 420, 420A, 421 to 426, 488 to 499, 525 to 531, 729, 730, 812 to 821, 837, 838, 995, 996, 1024 to 1027, 1140, 1141, 1172 to 1186, 1195 to 1201, 1351 to 1357, 1397 and 1398] were moved.

(Lok Sabha adjourned at 1-50 P.M. and re-assembled at 3-05 P.M.)

The discussion was not concluded.

## 13. Motion re: Fifty-ninth Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1970.”

The motion was adopted.

## 14. Private Members' Bill—Introduced

- (1) The Representation of the People (Amendment) Bill, 1970 (*Insertion of new section 7A*) by Shri Om Prakash Tyagi.
- (2) The Constitution (Amendment) Bill, 1970 (*Substitution of article 16, amendment of article 320 and omission of article 335*) by Shri Madhu Limaye.
- (3) The Code of Civil Procedure (Amendment) Bill, 1970 (*Amendment of section 80*) by Shri Om Prakash Tyagi.
- (4) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 120, 210, 343, etc.*) by Shri Murasoli Maran.
- (5) The Mithila Development Board Bill, 1970 by Shri Shiva Chandra Jha.
- (6) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 120, 210 and Part XVII*) by Shri Murasoli Maran.
- (7) The Constitution (Amendment) Bill, 1970 (*Amendment of article 217*) by Shri Om Prakash Tyagi.

## 15. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1967 (Omission of article 314) by Shri Madhu Limaye*

Shri Madhu Limaye concluded his speech on the motion for consideration of the Bill moved by him on the 13th March, 1970.

The following members took part in the debate:—

- (1) Shri Bedabrata Barua
- (2) Shri Samarendra Kundu

[P.T.O.]

- (3) Shri Onkar Lal Bohra
- (4) Shri N. K. P. Salve
- (5) Shri Sarjoo Pandey
- (6) Shri K. Ananda Nambiar
- (7) Shri R. D. Bhandare (*Speech unfinished*).

The discussion was not concluded.

**\*16. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Forty-seventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11. A.M. on Saturday, the 28th March, 1970)

S. L. SHAKDHER,  
Secretary

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**CORRIGENDA**

In Bulletin—Part I, dated March 25, 1970—

- (1) Page 1665, in line 3 of paragraph 10,  
*after "109" insert "112".*
- (2) Page 1666, in line 2 of paragraph 14,  
*after "25" insert "26".*

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\*Presented at 6-45 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 28, 1970/Chaitra 7, 1892 (Saka)

No. 375

### 1. Papers laid on the Table

The following papers were laid on the Table:—

(1) Following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—

- |   |                       |
|---|-----------------------|
| (i) Supplementary Statement<br>No. I      | Ninth Session, 1969   |
| (ii) Supplementary Statement<br>No. V     | Eighth Session, 1969  |
| (iii) Supplementary Statement<br>No. XV   | Seventh Session, 1969 |
| (iv) Supplementary Statement<br>No. X     | Sixth Session, 1968   |
| (v) Supplementary Statement<br>No. XVII   | Fifth Session, 1968   |
| (vi) Supplementary Statement<br>No. XXIII | Fourth Session, 1968  |
| (vii) Supplementary Statement<br>No. XXV  | Second Session, 1967  |

(2) A copy of Notification No. F-4(3)-W&M/70 published in Gazette of India dated the 26th March, 1970 regarding Market Loan floated by the Central Government in 1970-71.

### 2. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1970, passed by Lok Sabha on the 18th March, 1970.

### 3. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th March, 1970.

### 4. Motion Re: Forty-seventh Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 26th March, 1970.”

The motion was adopted.

[P.T.O.]

## **5. The Budget (Railways) 1970-71—Demands for Grants**

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 20 in respect of the Budget (Railways) for 1970-71 and the cut motions thereto moved on the 25th and 26th March, 1970, continued and was concluded.

On cut motion No. 98 moved by Shri Kanwar Lal Gupta on the 26th March, 1970, the House divided, Ayes 34; Noes 84. The cut motion was accordingly negated.

On cut motion No. 496 moved by Shri K. Ananda Nambiar on the 26th March, 1970, the House divided, Ayes 28, Noes 83. The cut motion was accordingly negated.

On cut motion No. 530 moved by Shri Shiva Chandra Jha on the 26th March, 1970, the House divided, Ayes 19; Noes 82. The cut motion was accordingly negated.

On cut motion No. 485 moved by Shri Thandavan Kiruttinan on the 25th March, 1970, the House divided, Ayes 39, Noes 85. The cut motion was accordingly negated.

All other cut motions moved on the 25th and 26th March, 1970, were also negated.

Demands for Grants Nos. 1 to 11, 11A, 12 to 17, 19 and 20 in respect of the Budget (Railways) for 1970-71 as shown under column 3 of the printed List of Demands for Grants (Railways) for 1970-71, were voted in full and Demand for Grant No. 18 was voted for reduced amount as proposed by the Minister of Railways.

## **6. Government Bill—Introduced**

The Appropriation (Railways) Bill, 1970

## **7. Government Bill—Passed**

*The Appropriation (Railways) Bill, 1970*

The motion for consideration of the Bill was moved by Shri Gulzari Lal Nanda.

Shri Kanwar Lal Gupta took part in the debate.

Shri Gulzari Lal Nanda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gulzari Lal Nanda.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri K. Ananda Nambiar
- (3) Shri Samar Guha

- (4) Shri Sheo Narain
- (5) Shri Biswanarayan Shastri
- (6) Shri Gulzari Lal Nanda

The motion was adopted and the Bill was passed.

#### **8. Supplementary Demands for Grants (Railways) for 1969-70**

Discussion on the Supplementary Demands for Grants Nos. 2 to 5, 7 to 9, 14 to 16 and 20 in respect of the Budget (Railways) for 1969-70 commenced and was concluded.

Four cut motions were moved and negatived.

All the Supplementary Demands for Grants in respect of the Budget (Railways) for 1969-70 as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1969-70, were voted in full.

#### **9. Government Bill—Introduced**

*The Appropriation (Railways) No. 2 Bill, 1970*

#### **10. Government Bill—Passed**

*The Appropriation (Railways) No. 2 Bill, 1970*

The motion for consideration of the Bill was moved by Shri Gulzari Lal Nanda.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gulzari Lal Nanda.

The motion was adopted and the Bill was passed.

#### **\*11. Statutory Resolution—Negatived**

Shri Shri Chand Goyal moved the following Resolution:—

“This House disapproves of the Haryana and Punjab Agricultural Universities Ordinance, 1970 (Ordinance No. 1 of 1970) promulgated by the President on the 2nd February, 1970.”

The Resolution was negatived after discussion as indicated under para 12 below.

#### **\*12. Government Bill—Passed**

*The Haryana and Punjab Agricultural Universities Bill, 1970*

The motion for consideration of the Bill was moved by Shri Annasahib P. Shinde.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Shiva Chandra Jha.

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\*Discussed together.

The following members took part in the combined debate on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Shiva Chandra Jha
- (2) Shri Sheo Narain
- (3) Shri Hem Raj
- (4) Chaudhuri Randhir Singh
- (5) Maulana Ishaq Sambhali
- (6) Shri Srinibas Mishra
- (7) Shri Narendrasingh Mahida
- (8) Shri Jyotirmoy Bosu

Shri Annasahib P. Shinde replied to the debate.

Shri Shri Chand Goyal spoke (by way of reply to the Statutory Resolution).

The amendment moved by Shri Shiva Chandra Jha was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 42 were adopted.

Clause 43 was adopted, as amended.

Clauses 44 and 45 were adopted.

Clause 1, the Enacting Formula, the Preambles and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Annasahib P. Shinde.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th March, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 30, 1970|Chaitra 9, 1892 (Saka)

No. 376

### 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri S. K. Patil, N. G. Ranga, K. Anbazhagan, Jagannath Rao Joshi, R. Umanath, P. K. Vasudevan Nair, S. M. Joshi, Surendranath Dwivedy and N. C. Chatterjee made references to the passing away of Dr. N. B. Khare, who was a Member of the Central Legislative Assembly, Constituent Assembly of India and the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 661—664 were orally answered. Replies to Starred Questions Nos. 665—687, 689 and 690 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4326, 4328—4366, 4368—4375, 4377, 4378, 4380, 4381, 4383—4401, 4403—4427, 4429—4439, 4441—4452, 4454—4482, 4484—4489, 4491—4512, 4514—4521 and 4523—4525 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1951:—
  - (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1970, published in Notification No. G.S.R. 336 in Gazette of India dated the 1st March, 1970.
  - (ii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1970, published in Notification No. G.S.R. 391 in Gazette of India dated the 2nd March, 1970.
- (2) A copy of the Annual Report of the Oil and Natural Gas Commission for the year 1967-68 together with the Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

[P.T.O.]

- (3) A copy of the Annual Report of the Hydrocarbons India Private Limited, New Delhi, for the year 1967 together with the Audited Accounts.
- (4) A copy of the Review by the Government on the Reports of the Oil and Natural Gas Commission and the Hydrocarbons India Private Limited for the period 1st January, 1967 to 31st December, 1967.
- (5) A statement showing reasons for delay in laying the Reports mentioned at items (2) and (3) above.
- (6) A copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1968-69, Vols. I and II, under article 338(2) of the Constitution.
- (7) A copy of Notification No. S.O. 732 published in Gazette of India dated the 28th February, 1970 containing scheme for the amalgamation of the National Bank of Lahore Limited, Delhi, with the State Bank of India, under sub-section (11) of section 45 of the Banking Companies Act, 1949.
- (8) A copy of the Wealth-tax (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 1026 in Gazette of India dated the 10th March, 1970, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (9) A copy of the Passengers (Non-Tourist) Baggage (Fourth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 486 in Gazette of India dated the 21st March, 1970 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (10) A copy of the Central Excise (Seventh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 440 in Gazette of India dated the 14th March, 1970, under section 38 of the Central Excise and Salt Act, 1944.
- (11) A copy of the Government Resolution No. WB-21(7)|69 dated the 28th March, 1970 on the Report of the Central Wage Board for the port and dock workers at the major ports.

##### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th March, 1970, Rajya Sabha agreed without any amendment to the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970, passed by Lok Sabha on the 24th March, 1970.

##### **6. Motion for Election to Committee**

Chowdhary Ram Sewak moved the following motion:—

“That in pursuance of clause (c) of Sub-section (3) of Section 4 of the Central Silk Board Act, 1948 (61 of 1948), the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board for the next term commencing from the 9th April, 1970.”

The motion was adopted.

**\*7. Statutory Resolution—Adopted**

Shri Vidya Charan Shukla moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 19th March, 1970, under article 356 of the Constitution in relation to the State of West Bengal.”

The Resolution was adopted after discussion as indicated under para 8 below.

**\*8. The West Bengal Budget**

The following items of business and the Resolution (vide para 7 above) were taken up together:—

- (i) General Discussion on the Budget for the State of West Bengal for 1970-71.
- (ii) Demands for Grants on Account Nos. 1 to 9, 11 to 48, 50 to 52 and 54 in respect of the Budget for the State of West Bengal for 1970-71.
- (iii) Supplementary Demands for Grants Nos. 3, 4, 8, 11, 12, 15 to 20, 24, 26, 28, 31 to 34, 36, 38, 39, 41, 44, 45, 50 and 52, in respect of the Budget for the State of West Bengal for 1969-70.

Thirty cut motions [Nos. 11 to 40] relating to the Demands for Grants on Account in respect of the Budget for the State of West Bengal for 1970-71, were moved and negatived.

Three cut motions [Nos. 1 to 3] relating to the Supplementary Demands for Grants in respect of the Budget for the State of West Bengal for 1969-70, were moved and negatived.

The following members took part in the combined debate:—

- (1) Shrimati Suchet Kripalani
- (2) Shri Parimal Ghosh
- (3) Shri D. N. Patodia
- (4) Shri Sitaram Kesri
- (5) Shri Jagannath Rao Joshi
- (6) Shri A. K. Sen
- (7) Shri N. C. Chatterjee
- (8) Shrimati Uma Roy
- (9) Dr. Ranen Sen
- (10) Shri Krishna Kumar Chatterji
- (11) Shri Joyotirmoy Bosu
- (12) Shrimati Ila Pal Chaudhuri
- (13) Shri Prakash Vir Shastri
- (14) Shri Samar Guha
- (15) Shri Deven Sen
- (16) Shri J. M. Biswas
- (17) Shri Benoy Krishna Daschowdhury

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\*Discussed together.

[P.T.O.]

- (18) Shrimati Sharda Mukerjee
- (19) Dr. (Mrs.) Maitreyee Bose
- (20) Shri Vidya Charan Shukla spoke (by way of reply to the Statutory Resolution).
- (21) Shri Prakashchand B. Sethi spoke (by way of reply to the West Bengal Budget).

All the Demands for Grants on Account in respect of the Budget for the State of West Bengal for 1970-71, as shown under column 3 of the printed List of Demands for Grants on Account (West Bengal) for 1970-71, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget for the State of West Bengal for 1969-70, as shown under column 3 of the printed List of Supplementary Demands for Grants (West Bengal) for 1969-70, were voted in full.

#### **9. Government Bill—Introduced**

**The West Bengal Appropriation (Vote on Account) Bill, 1970**

#### **10. Government Bill—Passed**

**The West Bengal Appropriation (Vote on Account) Bill, 1970**

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi

The motion was adopted and the Bill was passed.

#### **11. Government Bill—Introduced**

**The West Bengal Appropriation Bill, 1970.**

#### **12. Government Bills—Passed**

**(i) The West Bengal Appropriation Bill, 1970**

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

**(ii) The Press Council (Amendment) Bill, 1970, as passed by Rajya Sabha**

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri I. K. Gujral.

The following members took part in the debate:—

- (1) Shri Piloo Mody
- (2) Dr. Govind Das
- (3) Shri S. Supakar
- (4) Shri Prem Chand Verma
- (5) Shri Surendranath Dwivedy
- (6) Shri Shashi Bhushan
- (7) Shri Hardyal Devgun
- (8) Shri Onkar Lal Bohra
- (9) Shri P. K. Vasudevan Nair
- (10) Shri K. Anirudhan
- (11) Shri Bishwanath Roy
- (12) Shri Shiva Chandra Jha
- (13) Shri Naval Kishore Sharma
- (14) Shri Tenneti Viswanatham
- (15) Shri Rajendranath Barua
- (16) Shri Prakash Vir Shastri

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Shri I. K. Gujral replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri I. K. Gujral.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Chaudhuri Randhir Singh
- (3) Shri Samarendra Kundu
- (4) Shri Kanwar Lal Gupta
- (5) Shri J. M. Lobo Prabhu
- (6) Shri Srinibas Mishra
- (7) Shri Sheo Narain
- (8) Shri Shiva Chandra Jha
- (9) Shri I. K. Gujral

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st March, 1970).

S. L. SHAKDHER,

Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 31, 1970|Chaitra 10, 1892 (Saka)

No. 377

### 1. Starred Questions

Starred Questions Nos. 691—695 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4526—4542, 4544—4553, 4555—4567, 4570—4603 and 4605—4668 were laid on the Table.

### 3. Calling Attention

Shri Shambhu Nath called the attention of the Minister of Home Affairs to the reported unresolved border dispute between U.P. and Bihar and possibilities of serious clashes over harvesting.

The Minister of State for Home Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1968-69 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.
- (2) A copy of the Minimum Wages (Central) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 466 in Gazette of India dated the 21st March, 1970, under section 30A of the Minimum Wages Act, 1948.
- \* (3) A copy of the Import Trade Control Policy for the year 1970-71.

### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1970, passed by Lok Sabha on the 25th March, 1970.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation Bill, 1970, passed by Lok Sabha on the 25th March, 1970.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (No. 2) Bill, 1970, passed by Lok Sabha on the 25th March, 1970.

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\*Laid at 2-05 P.M.

## 6. Report of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the Hundred and first Report (Hindi and English versions) of the Public Accounts Committee regarding paragraph 107 of the Audit Report (Civil), 1969 relating to National Malaria Eradication Programme (Department of Health).

## 7. Statement Under Direction 115

Shri N. K. Sanghi made a statement regarding certain information given by the Minister of State for Finance on the 24th December, 1969 about filing of income-tax returns by Members of Parliament.

The Minister of State for Finance made a statement in reply thereto. (*Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.*)

## \*8. Statutory Resolution—Withdrawn

Shri Kanwar Lal Gupta moved the following Resolution:—

“This House disapproves of the Calcutta Port (Amendment) Ordinance, 1970 (Ordinance No. 2 of 1970) promulgated by the President on the 2nd February, 1970.”

The Resolution was withdrawn by leave of the House after discussion as indicated under para 9 below.

## \*9. Government Bill—Passed

*The Calcutta Port (Amendment) Bill, 1970, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Sardar Iqbal Singh.

The following members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill:—

- (1) Shri M. S. Murty
- (2) Shrimati Ila Pal Chaudhuri
- (3) Shri J. M. Lobo Prabhu
- (4) Shri Indrajit Gupta
- (5) Shri Shiva Chandra Jha
- (6) Shri Bhagaban Das
- (7) Shri H. N. Mukerjee
- (8) Shri Samarendra Kundu

Sardar Iqbal Singh replied to the debate.

Shri Kanwar Lal Gupta spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

On amendment No. 2 to Clause 2 moved by Shri J. M. Lobo Prabhu, the House divided, Ayes 53; Noes 86. The amendment was accordingly negatived.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

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\*Discussed together.

The motion that the Bill be passed was moved by Sardar Iqbal Singh.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Samar Guha
- (3) Sardar Iqbal Singh

The motion was adopted and the Bill was passed.

**\*\*10. Statutory Resolution—Negatived**

Shri Kanwar Lal Gupta moved the following Resolution:—

“This House disapproves of the Essential Commodities (Amendment) Continuance Ordinance, 1969 (Ordinance No. 10 of 1969) promulgated by the President on the 30th December, 1969.”

The Resolution was negatived after discussion as indicated under para 11 below.

**\*\*11. Government Bill—Passed**

*The Essential Commodities (Amendment) Continuance Bill, 1970, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The following members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri M. S. Murty
- (2) Chaudhuri Randhir Singh
- (3) Shri Surendra Kumar Tapuriah
- (4) Shri S. R. Damani
- (5) Shri S. Kandappan
- (6) Shri P. G. Sen
- (7) Shri S. M. Banerjee
- (8) Shri Srinibas Mishra
- (9) Shri K. Ramani
- (10) Shri Shiva Chandra Jha

Shri K. V. Raghunatha Reddy replied to the debate.

Shri Kanwar Lal Gupta spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

On amendment No. 1 to Clause 2 moved by Shri Shiva Chandra Jha, the House divided, Ayes 8; Noes 66. The amendment was accordingly negatived.

Clause 2 was adopted.

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**\*\*Discussed together.**

[P.T.O.]

Clauses 3 and 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

**@12. Statement by Minister**

The Minister of Home Affairs made a statement regarding attempt on the life of Shri Jyoti Basu at Patna Railway Station.

**13. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation (Vote on Account) Bill, 1970, passed by Lok Sabha on the 30th March, 1970.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation Bill, 1970, passed by Lok Sabha on the 30th March, 1970.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1970, passed by Lok Sabha on the 28th March, 1970.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1970, passed by Lok Sabha on the 28th March, 1970.

**14. The Budget (General) 1970-71—Demands for Grants**

Discussion on the Demands for Grants Nos. 42 to 56, 121 and 122 for which the Ministry of Home Affairs is responsible commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st April, 1970).

S. L. SHAKDHER,  
Secretary.

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@Made at 6 P.M.

1684

GMGIPND—LS I—4180 (D), LS—31-3-70—810.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 1, 1970|Chaitra 11, 1692 (Saka)

No. 378

### 1. Starred Questions

Starred Questions Nos. 721, 723—725, 727 and 728 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4669—4689, 4691—4696, 4698—4701, 4703, 4705—4714, 4716—4729, 4732, 4733, 4735—4759 and 4761—4800 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 11 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding Enquiry Committee on Haldia-Barauni Oil Pipe Line was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Hardayal Devgun called the attention of the Minister of Irrigation and Power to the reported continuance of supply of Indus water to Pakistan even after the expiry of the Indus Waters Treaty on the 1st April, 1970.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Goa Shipyard Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Mazagaon Dock Limited, Bombay for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Audit Report, Defence Services, 1970, under article 151(1) of the Constitution.

- (3) A copy of Appropriation Accounts of the Defence Services for the year 1968-69 and Commercial Appendix thereto.
- (4) A copy of the Annual Report on the working of the Cardamom Board for the year 1968-69.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri Bhaljibhai Ravjibhai Parmar presented the Sixtieth Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Presentation of Petitions**

(1) Shri Srinibas Mishra presented a petition signed by Shri Kartick Samal and others regarding levy of excise duty on tin boxes under the Finance Bill, 1970.

(2) Shri S. M. Banerjee presented a petition signed by Ex-Capt. Bachittar Singh and others regarding grievances of released Emergency Commissioned Officers.

#### **8. Personal Explanation Under Rule 357**

Shri D. N. Patodia made a personal explanation regarding certain allegations made against him by Shri Niren Ghosh, Member of Rajya Sabha, in that House on the 30th March, 1970.

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-10 P.M.)*

#### **9. The Budget (General) 1970-71—Demands for Grants**

Discussion on the Demands for Grants Nos. 42 to 56, 121 and 122 for which the Ministry of Home Affairs is responsible continued.

One hundred and nineteen cut motions [Nos. 10 to 16, 21 to 49, 59 to 77, 83 to 112 and 117 to 150] were moved.

The discussion was not concluded.

#### **10. Half-An-Hour Discussion on Matters arising out of Answer to Question**

Shri Om Prakash Tyagi raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1970 to Starred Question No. 20 regarding utilisation of PL-480 funds.

Shri Prakashchand B. Sethi replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd April, 1970)*

S. L. SHAKDHER.

Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 2, 1970|Chaitra 12, 1892 (Saka)

No. 379

### 1. Starred Questions

Starred Questions Nos. 751—754 and 758 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4801—4821, 4823—4829, 4831—4852, 4854—4903, 4905—4911, 4913—4938 and 4940—4964 were laid on the Table.

### 3. Calling Attention

Shri N. P. C. Naidu called the attention of the Minister of Food and Agriculture to the reported stay orders issued by certain High Courts on the Government's decision for fixing low price of sugar on Tariff Commission's recommendations.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Press Note dated the 13th March, 1970 regarding clarifications of the modified Industrial Licensing Policy.
- (2) A copy of the Code for broadcasts on All India Radio by individuals.
- (3) A copy of the Central Warehousing Corporation (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 438 in Gazette of India dated the 14th March, 1970, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.

[P.T.O.]

- (4) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1970, published in Notification No. G.S.R. 427 in Gazette of India dated the 10th March, 1970.
  - (ii) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 444 in Gazette of India dated the 16th March, 1970.
- (5) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 302 in Gazette of India dated the 28th February, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1968-69 under section 36 of the Employees' State Insurance Corporation Act, 1948.

### 5. Reports of Estimates Committee

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Hundred and twelfth Report regarding action taken by Government on the recommendations contained in their Eighty-seventh Report on the Ministry of Foreign Trade and Supply—Import of Wool, Nylon, Woollen Yarn and other Woollen Products for the Woollen Textile Industry and its allocation to various units since October, 1962.
- (2) Hundred and seventeenth Report regarding action taken by Government on the recommendations contained in their Sixty-eighth Report on the Ministry of Irrigation and Power—Kosi Project .
- (3) Hundred and eighteenth Report regarding action taken by Government on the recommendations contained in their Seventy-fifth Report on the Ministry of Irrigation and Power—Gandak Project.

### 6. Matter Under Rule 377

Shri P. Ramamurti raised a matter regarding non-coverage of SPI(M) Members' speech in Lok Sabha on the debate on the President's Address by the A.I.R. in its news bulletins.

The Minister of Information and Broadcasting and Communications made a statement on the subject.

### 7. The Budget (General) 1970-71—Demands for Grants

Discussion on the Demands for Grants Nos. 42 to 56, 121 and 122 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 1st April, 1970, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The discussion was not concluded.

## **8. Discussion Under Rule 193**

Shri Atal Bihari Vajpayee raised a discussion on the non-implementation of Gajendragadkar Commission's recommendations in regard to the prevailing disparities in the quantum and price of food-grains in Jammu region and other parts of the State of Jammu and Kashmir and the discriminatory treatment in matters of educational facilities and economic development meted out to the people of Jammu and Ladakh regions.

The following members took part in the debate:—

- (1) Shri Inder J. Malhotra
- (2) Shri H. N. Mukerjee
- (3) Shri Syed Ahmed Aga
- (4) Shri Prakash Vir Shastri
- (5) Shri Sheo Narain
- (6) Shri Kushok Bakula
- (7) Shri Molahu Prasad

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd April, 1970)

**S. L. SHAKDHER,**  
**Secretary.**

LOK SABHA

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CORRIGENDUM

to

Lok Sabha Bulletin Part I, dated April 2, 1970

Page 1688, in lines 1 and 2 of paragraph 6,-

for "SPI (M) Members' " Read "CPI (M) Member's"

NEW DELHI;

April 3, 1970.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 3, 1970|Chaitra 13, 1892 (Saka)

No. 380

### 1. Starred Questions

Starred Questions Nos. 781—783 were orally answered. Replies to remaining Questions were laid on the Table

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4966—5080, 5082—5134 and 5136—5165 were laid on the Table.

A statement by the Minister of Tourism and Civil Aviation correcting the reply given on the 27th February, 1970 to Unstarred Question No. 990 regarding Selection of Aerodrome Operators was also laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 12 addressed to the Minister of Home Affairs regarding abolition of special privileges enjoyed by I.C.S. Officers was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Major Ranjeet Singh called the attention of the Minister of External Affairs to the reported plan of U.S.A. to sell American tanks to Pakistan through Turkey.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 5. Question of Privilege

Shri Madhu Limaye raised a question of privilege regarding notice of lodgment of the petition of Appeal given by the Supreme Court to Shri S. M. Banerjee, M.P. and others.

The Minister of Law explained the constitutional position.

### 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1968-69 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961.

[P.T.O.]

- (2) A copy of the Annual Report of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1968-69.
- (3) A copy of the Annual Report of the Indian Institute of Science, Bangalore and the Statement of Accounts for the year 1968-69.
- (4) A copy of the Annual Report of the Durgapur Projects Limited, Calcutta for the year ended the 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c)(iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal.
- (5) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Singareni Collieries Company Limited; for the year 1968-69.
  - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1968-69 along with the Audited Accounts.
- (6) A copy of the Report on the working of the Commission of Railway Safety for the year 1968-69.
- (7) A copy of the Audit Report, Posts and Telegraphs, 1970, under article 151(1) of the Constitution.
- (8) A copy of the Appropriation Accounts, Posts and Telegraphs, for the year 1968-69.
- (9) A copy of the First Amendment of 1970 to the Indian Police service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 409 in Gazette of India dated the 7th March, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951.

#### 7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 1st April, 1970. Rajya Sabha agreed without any amendment to the Haryana and Punjab Agricultural Universities Bill, 1970, passed by Lok Sabha on the 28th March, 1970.

#### 8. Assent to Bills

Secretary laid on the Table the following eleven Bills passed by the Houses of Parliament during the current Session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1970.
- (2) The Press Council (Amendment) Bill, 1970.
- (3) The Appropriation Bill, 1970.
- (4) The Manipur Appropriation Bill, 1970.
- (5) The Manipur Appropriation (No. 2) Bill, 1970.
- (6) The West Bengal Appropriation (Vote on Account) Bill, 1970.
- (7) The West Bengal Appropriation Bill, 1970.

- (8) The Appropriation (Railways) Bill, 1970.
- (9) The Appropriation (Railways) No. 2 Bill, 1970.
- (10) The Essential Commodities (Amendment) Continuance Bill, 1970.
- (11) The Calcutta Port (Amendment) Bill, 1970.

### 9. Report of Estimates Committee

Shri M. Thirumala Rao presented the Hundred and eleventh Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Sixty-ninth Report on the erstwhile Ministry of Education—National Archives of India.

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-10 P.M.)*

### 10. The Budget (General) 1970-71—Demands for Grants

Discussion on the Demands for Grants Nos. 42 to 56, 121 and 122 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 1st April, 1970, continued and was concluded.

Cut motions Nos. 21 to 26 and 28 to 32 moved on the 1st April, 1970, were withdrawn by leave of the House.

All other cut motions moved on the 1st April, 1970, were negatived.

All the Demands for Grants for which the Ministry of Home Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

### 11. Motion Re: Sixtieth Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1970.”

The motion was adopted.

### 12. Private Member's Resolution—Under Consideration

Dr. Ram Subhag Singh moved the following Resolution:—

“This House expresses its grave concern at the fast deteriorating employment situation in the country both amongst the educated and uneducated sections of the society and calls upon the Government to make suitable provision in the Fourth Five Year Plan to relieve the grave unemployment problem in the country.”

Four amendments were moved by Sarvashri Yashpal Singh, J. M. Imam, J. M. Lobo Prabhu and Kanwar Lal Gupta.

The following members took part in the debate:—

- (1) Shri Bedabrata Barua
- (2) Shri Viren Shah
- (3) Shri Krishna Kumar Chatterji

- (4) Shri Om Prakash Tyagi
- (5) Chaudhari Randhir Singh
- (6) Shri S. Kandappan
- (7) Shri Prem Chand Verma
- (8) Shri Kamla Misra 'Madhukar'
- (9) Shri Rabi Ray
- (10) Shri Deorao S. Patil
- (11) Shri K. M. Abraham (*Speech unfinished*).

The discussion was not concluded.

**13. Half-an-Hour Discussion on Matters arising out of Answer to Question**

Shri Molahu Prasad raised a half-an-hour discussion on points arising out of the answer given on the 26th February, 1970 to Unstarred Question No. 716 regarding amendment of Convention No. 88 of the International Labour Organisation.

Shri Bhagwat Jha Azad replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th April, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, April 6, 1970|Chaitra 16, 1892 (Saka)

No. 381

### 1. Starred Questions

Starred Questions Nos. 811—813 were orally answered. Replies to remaining Questions were laid on the Table..

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5166—5192, 5194—5295, 5297—5306, 5308—5322 and 5324—5365 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 13 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding introduction of Central Industrial Security Force in Cochin Division of F.A.C.T. was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to India's reported offer to help Afghanistan in building of highway through Iran providing an outlet to the Arabian sea.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Code for broadcasts on All India Radio by individuals (Hindi version).
- (2) A copy of the Petroleum Products (Maintenance of Production) Order, 1970 published in Notification No. S.O. 1100 in Gazette of India dated the 18th March, 1970, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1970, published in Notification No. S.O. 642 in Gazette of India dated the 21st February, 1970 under section 38 of the Drugs and Cosmetics Act, 1940.

- (4) A copy of the Assam Reorganisation (Meghalaya) Distribution of Revenues Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 585 in Gazette of India dated the 2nd April, 1970, under sub-section (2) of section 56 of the Assam Reorganisation (Meghalaya) Act, 1969.
- (5) A copy of Notification No. G.S.R. 489 (Hindi and English versions) published in Gazette of India dated the 19th March, 1970 under section 159 of the Customs Act 1962, together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Drawback (General) Twelfth Amendment Rules, 1970, published in Notification No. G.S.R. 441 in Gazette of India dated the 14th March, 1970.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules, 1970, published in Notification No. G.S.R. 487 in Gazette of India dated the 21st March, 1970.
- (7) A copy of the Tax Credit Certificate (Equity Shares) (Amendment) Scheme, 1970 (Hindi and English versions), published in Notification No. G.S.R. 492 in Gazette of India dated the 21st March, 1970, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 488 published in Gazette of India dated the 21st March, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 499 published in Gazette of India dated the 21st March, 1970 together with an explanatory memorandum.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd April, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Commissions of Inquiry (Amendment) Bill, 1969 and nominated the following members of Rajya Sabha to serve on the said Joint Committee namely:—

- (1) Shri Phool Singh
- (2) Shri Gulam Nabi Untoo
- (3) Shri N. P. Chaudhri
- (4) Shri T. G. Deshmukh
- (5) Shri Kota Punnaiah
- (6) Shri Sheel Bhadra Yajee
- (7) Shri M. L. Kollur
- (8) Kumari Shanta Vasisht
- (9) Shri B. T. Kemparaj

- (10) Shri Chandramouli Jagarlamudi
- (11) Shri Rudra Narain Jha
- (12) Shri K. P. Subramania Menon
- (13) Shri Balachandra Menon
- (14) Shri J. S. Tilak
- (15) Shri Pranab Kumar Mukerjee

Rajya Sabha further recommended to Lok Sabha that the Joint Committee be instructed to report in the first week of the Monsoon Session, 1970.

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-10 P.M.)*

#### **7. Motion Under Rule 388**

Shri Era Sezhiyan moved the following motion:—

“That rule 57 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the adjournment motion by Dr. Ram Subhag Singh, be suspended.”

The motion was adopted.

#### **8. Adjournment Motion**

The Deputy Speaker gave his consent to the moving of an adjournment motion regarding lathi charge by the police at Patel Chowk, Parliament Street, New Delhi this afternoon, resulting in injuries to some Members of Parliament and others, given notice of by Dr. Ram Subhag Singh.

Dr. Ram Subhag Singh then asked for leave of the House to the moving of the motion. As no objection was taken, the Deputy Speaker informed the House that the leave was granted and directed that the motion be taken immediately.

Dr. Ram Subhag Singh moved the following motion at 3-20 P.M. :—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri M. L. Sondhi
- (3) Shri Bedabrata Barua.
- (4) Shrimati Indira Gandhi
- (5) Shri Era Sezhiyan
- (6) Chaudhuri Randhir Singh
- (7) Shri H. N. Mukerjee
- (8) Shri E. K. Nayanar
- (9) Shri S. M. Joshi
- (10) Shri R. D. Bhandare
- (11) Shri Hem Barua
- (12) Shri J. B. Kripalani
- (13) Shri G. Venkatswamy
- (14) Shri Prakash Vir Shastri

- (15) Shri K. Narayana Rao
- (16) Shri Bakar Ali Mirza
- (17) Dr. Sushila Nayar
- (18) Shri M. Muhammad Ismail
- (19) Shri Samar Guha
- (20) Shri S. M. Banerjee
- (21) Shri Y. B. Chavan

Dr. Ram Subhag Singh replied to the debate.

On the motion the House divided, Ayes 113; Noes 152. The motion was accordingly negatived.

#### 9. Statements by Ministers

(i) The Minister of Food and Agriculture made a statement on the decisions taken by Government on the Rabi Price Policy.

(ii) The Minister of Law and Social Welfare made a statement on the constitutional position regarding continuance of certain Ministers who have since ceased to be Members of Parliament.

#### 10. Motions regarding Joint Committees

(i) Shri K. Narayana Rao moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Narayan Patra from Rajya Sabha and communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

(ii) Shri S. M. Joshi moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and matters connected therewith or incidental thereto, in the vacancies caused by the retirement of Pandit Bhawaniprasad Tiwary and Shrimati Sarla Bhadauria from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th April, 1970)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 7, 1970|Chaitra 17, 1892 (Saka)

No. 382

### 1. Starred Questions

Starred Questions Nos. 841, 842 and 845 were orally answered. Replies to Starred Questions Nos. 843, 844, 846—867, 869 and 870 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5366—5421, 5423—5428, 5430—5432, 5434—5453, 5455—5464 and 5466—5525 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 14 addressed to the Minister of Education and Youth Services regarding demand for books declared obsolete in England was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Chintamani Panigrahi called the attention of the Minister of Defence to the reported Pakistani build up on West Bengal border.

The Minister of Defence made a statement in regard thereto.

### 5. Question of Privilege

The Speaker gave his consent to the raising of question of privilege regarding certain Members of Parliament having been beaten by the Police and prevented from coming to Parliament House on the 6th April, 1970, given notice of by Dr. Ram Subhag Singh and others.

Dr. Ram Subhag Singh then asked for leave of the House to the raising of the question of privilege. As no objection was taken, the Speaker informed the House that the leave was granted.

Dr. Ram Subhag Singh moved the following motion:—

“That the question of privilege arising out of the incidents of the 6th April, 1970 when certain Members of Parliament were beaten by the Police and prevented from coming to the Parliament House while the House was in Session, be referred to the Committee of Privileges.”

The motion was adopted.

## 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1967-68.
  - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement showing reasons for delay in laying the above papers.
- (3) A copy of the Public Notice No. 51-ITC(PN)/70 dated the 7th April, 1970 regarding Import Policy for Newsprint for the year 1970-71 in respect of newspapers and periodicals.
- (4) A copy of Notification No. S.O. 827 published in Gazette of India dated the 26th February, 1970 making certain amendments in Schedule VI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Jammu and Kashmir, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

## 7. Report of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the Ninety-second Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Fifty-ninth Report on Audit Report (Civil), 1968 relating to Cabinet Secretariat (Indian Statistical Institute).

## 8. Personal Explanation under Rule 357

Dr. Ram Subhag Singh made a personal explanation about the reference made to him in the 'Spotlight' programme of the All India Radio on the 4th November, 1969 by the Assistant Editor of National Herald.

The Minister of State for Information and Broadcasting and Communications made a statement on the subject.

## 9. Motions for Elections to Committees

- (i) Shri M. Thirumala Rao moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1970 and ending on the 30th April, 1971."

The motion was adopted.

- (ii) Shri Atal Bihari Vajpayee moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of

Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1970 and ending on the 30th April, 1971."

The motion was adopted.

(iii) Shri Atal Bihari Vajpayee moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1970 and ending on the 30th April, 1971, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri M. B. Rana moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1970 and ending on the 30th April, 1971."

The motion was adopted.

(v) Shri M. B. Rana moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1970 and ending on the 30th April, 1971, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

*(Lok Sabha adjourned at 1-50 P.M. and re-assembled at 2-50 P.M.)*

## **10 .The Budget (General) 1970-71—Demands for Grants**

Discussion on the Demands for Grants Nos. 12 and 13 for which the Ministry of External Affairs is responsible commenced.

One hundred and fifteen cut motions [Nos. 34, 35, 48 to 93, 101 to 112, 121 to 126, 143 to 166 and 187 to 211] were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th April, 1970).

S. L. SHAKDHER,  
*Secretary.*

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 8, 1970|Chaitra 18, 1892 (Saka)

No. 383

### 1. Starred Questions

Starred Questions Nos. 871, 872, 874, 875 and 880—882 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5526—5544, 5546—5611 and 5613—5685 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 15 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding Prime Minister's assurances regarding additional refining capacity an Petro-Chemical Complex in Assam was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Dr. Sushila Nayar called the attention of the Minister of Defence to the reported recent decision of U.S.S.R. to supply 200 tanks to Pakistan.

The Minister of Defence made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 1098 (Hindi and English versions) published in Gazette of India dated the 17th March, 1970 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Annual Administration Report of the Tea Board for the year 1968-69.

### 6. Report of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the Ninety-fifth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Seventy-second Report relating to Customs and Union Excise.

*(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-35 P.M.)*

[P.T.O.]

## **7. The Budget (General) 1970-71—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 12 and 13 for which the Ministry of External Affairs is responsible and the cut motions there-to moved on the 7th April, 1970, continued and was concluded.

The cut motions moved on the 7th April, 1970, were negatived.

All the Demands for Grants for which the Ministry of External Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 64 to 66, 125 and 126 for which the Ministry of Irrigation and Power is responsible commenced.

One hundred and fourteen cut motions [Nos. 3 to 5, 20 to 47, 52 to 66, 72 to 117 and 143 to 164] were moved.

The discussion was not concluded.

## **8. Half-An-Hour Discussion on Matter arising out of Answer to Question**

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 27th February, 1970 to Unstarred Question No. 884 regarding Hippies in Delhi.

Shri Vidya Charan Shukla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th April, 1970)

S. L. SHAKDHER,  
Secretary.

LOK SABHA

BULLETIN—PART I  
[Brief Record of Proceedings]

Thursday, April 9, 1970|Chaitra 19, 1892 (Saka)

No. 384

**1. Starred Questions**

Starred Questions Nos. 903—905, 907 and 909 were orally answered. Replies to remaining Questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 5686—5696, 5698—5710, 5712—5716, 5718—5724, 5726—5749, 5751—5779, 5781—5815, 5818 and 5820—5828 were laid on the Table.

**3. Short Notice Question**

Short Notice Question No. 16 addressed to the Minister of Information and Broadcasting and Communications regarding sale of forged Postal Stationery from G.P.O., Delhi was orally answered and supplementaries were also answered thereon.

**4. Calling Attention**

Shri Hem Barua called the attention of the Minister of Home Affairs to the reported Naxalite activities in Assam as disclosed by the Revenue Minister of the State on the floor of the Assembly.

The Minister of Home Affairs made a statement in regard thereto.

**5. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 469 in Gazette of India dated the 21st March, 1970, under subsection (3) of section 37 of the Apprentices Act, 1961.
- (2) A statement in pursuance of an assurance given by the Minister of Home Affairs on the 3rd April, 1970 in answer to a supplementary on Short Notice Question No. 12, regarding protection of conditions of service of the Indian Civil Service officers and agreements executed with them, along with the following papers:—
  - (i) Comparative statement regarding main service conditions enjoyed by officers of Indian Civil Service *vis-a-vis* officers of the Indian Administrative Service.

- (ii) Comparative statement regarding Pay scales of Indian Civil Service, and Indian Administrative Service officers.
- (iii) Comparative statement regarding main service conditions enjoyed by officers of Indian Police *vis-a-vis* officers of the Indian Police Service.
- (iv) Comparative statement regarding Pay scales of Indian Police and Indian Police Service officers.
- (v) Copy of the Viceroy's announcement dated the 30th April, 1947.
- (vi) Copy of Home Department letter No. 160/47-R.R. dated the 18th June, 1947 addressed to all officers of the Secretary of State's Services.
- (vii) Copy of Home Department letter No. 160/47-R.R. dated the 18th June, 1947 addressed to the Chief Secretaries to all Provincial Governments, along with forms of the agreement.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th April, 1970, Rajya Sabha passed the West Bengal State Legislature (Delegation of Powers) Bill, 1970.

#### **7. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the West Bengal State Legislature (Delegation of Powers) Bill, 1970, as passed by Rajya Sabha.

#### **8. Resignation by Member**

The Speaker informed the House that Shri Shripati Misra, an elected Member from Sultanpur constituency of Uttar Pradesh, had resigned his seat in Lok Sabha with effect from the 7th April, 1970.

#### **9. Report of Public Accounts Committee**

Shrimati Sushila Rohatgi presented the Ninety-ninth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Sixty-ninth Report on Appropriation Accounts (Defence Services), 1966-67 and Audit Report (Defence Services), 1968.

#### **10. Report of Committee on Public Undertakings**

Shri M. B. Rana presented the Sixtieth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Eighth Report on Hindustan Aeronautics Limited.

#### **11. Motions**

- (i) Shri D. Basumatari moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri Jaipal Singh died.”

The motion was adopted.

(ii) **Shri D. Basumatari** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri Dayaldas Kurre and E. M. Sangma from Rajya Sabha and do communicate to this House the names of the members so elected by Rajya Sabha to the Committee.”

The motion was adopted.

## **12. The Budget (General) 1970-71—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 64 to 66, 125 and 126 for which the Ministry of Irrigation and Power is responsible and the cut motions thereto moved on the 8th April, 1970, continued and was concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

On cut motion No. 30 moved by Shri Shiva Chandra Jha on the 8th April, 1970, the House divided, Ayes 8; Noes 106. The cut motion was accordingly negatived.

All other cut motions moved on the 8th April, 1970, were also negatived.

All the Demands for Grants for which the Ministry of Irrigation and Power is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 34 to 36 and 117 for which the Ministry of Foreign Trade is responsible commenced.

Fifty-seven cut motions [Nos. 3 to 9, 11, 12, 14, and 21 to 67] were moved.

The discussion was not concluded.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 10th April, 1970).*

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 10, 1970|Chaitra 20, 1892 (Saka)

No. 385

### 1. Starred Questions

Starred Questions Nos. 931—933 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5829—5835, 5837—5860, 5862—5911, 5913—5949, 5951—6023 and 6025—6028 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 17 addressed to the Minister of Health and Family Planning and Works, Housing and Urban Development regarding accord on Birla House was orally answered. Supplementaries thereon were postponed to a subsequent date.

### 4. Calling Attention

Shri Surendranath Dwivedy called the attention of the Minister of Health and Family Planning and Works, Housing and Urban Development to the reported break out of Jaundice epidemic in Delhi and the steps taken to meet the situation.

The Minister of Health and Family Planning and Works, Housing and Urban Development made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the University Grants Commission (Returns and Information) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 760 in Gazette of India dated the 28th February, 1970, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (2) A copy of the Registration of Newspapers (Central) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 203 in Gazette of India dated the 7th February, 1970, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867.

[P.T.O.]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1970, published in Notification No. G.S.R. 424 in Gazette of India dated the 10th March, 1970.
  - (ii) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1970, published in Notification No. G.S.R. 425 in Gazette of India dated the 10th March, 1970.
  - (iii) The Indian Forest Service (Regulation of Seniority) Amendment Rules, 1970, published in Notification No. G.S.R. 426 in Gazette of India dated the 10th March, 1970.
  - (iv) The Second Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 453 in Gazette of India dated the 21st March, 1970.
  - (v) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1970, published in Notification No. G.S.R. 454 in Gazette of India dated the 21st March, 1970.
  - (vi) G.S.R. 455 published in Gazette of India dated the 21st March, 1970 containing corrigendum to Notification No. G.S.R. 2714 dated the 6th December, 1969.
  - (vii) G.S.R. 456 published in Gazette of India dated the 21st March, 1970 containing corrigendum to Notification No. G.S.R. 2736 dated the 13th December, 1969.
  - (viii) The Indian Administrative Service (Fixation of Cadre strength First Amendment Regulations, 1969, published in Notification No. G.S.R. 494 in Gazette of India dated the 28th March, 1970.
  - (ix) The Second Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 495 in Gazette of India dated the 28th March, 1970.
  - (x) The Third Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 496 in Gazette of India dated the 28th March, 1970.
- (4) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1967-68 and the Audit Report thereon.

#### **6. Paper Relating to Estimates Committee**

Shri Arangil Sreedharan laid on the Table a statement showing the reply to a recommendation included in Chapter V of the Hundred and Fifth Report of the Estimates Committee which was not furnished by Government in time for inclusion in the Report.

#### **7. Report of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the Hundredth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Seventy-third Report relating to Direct Taxes.

## 8. Report of Committee on Absence of Members

Shrimati Sharda Mukerjee presented the Thirteenth Report of the Committee on Absence of Members from the Sittings of the House.

## 9. The Budget (General) 1970-71—Demands for Grants

Discussion on the Demands for Grants Nos 34 to 36 and 117 for which the Ministry of Foreign Trade is responsible and the cut motions thereto moved on the 9th April, 1970, continued.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

The discussion was not concluded.

## 10. Private Members' Bills—Introduced

(1) The Representation of the People (Amendment) Bill, 1970 (Insertion of new sections 77A and 168A) by Shri Madhu Limaye.

(2) The Constitution (Amendment) Bill, 1970 (Amendment of article 174) by Shri C. K. Bhattacharyya.

(3) The Capital Punishment Abolition Bill, 1970 by Shri Om Prakash Tyagi.

(4) The Constitution (Amendment) Bill, 1970 (Amendment of article 123) by Shri S. S. Kothari.

## 11. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1967 (Omission of article 314) by Shri Madhu Limaye*

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 13th March, 1970, continued.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri J. M. Lobo Prabhu
- (3) Chaudhuri Randhir Singh
- (4) Shri Om Prakash Tyagi
- (5) Shri Rajendranath Barua
- (6) Dr. Ram Subhag Singh
- (7) Shri Tulshidas Jadhav
- (8) Shri G. Viswanathan
- (9) Shri C. K. Bhattacharyya
- (10) Shri S. M. Krishna
- (11) Shri Inder J. Malhotra
- (12) Shri Ram Sewak Yadav
- (13) Shri Tenneti Viswanatham
- (14) Shri N. K. Sanghi
- (15) Shri Sheo Narain
- (16) Shri Raghuvir Singh, Shastri (*Speech unfinished*).

The discussion was not concluded.

**12. Half-An-Hour Discussion on Matters arising out of Answer to Question**

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1970 to Unstarred Question No. 15 regarding visit by West German delegation of businessmen and financiers to India.

Shri R. K. Khadilkar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th April, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 13, 1970|Chaitra 23, 1892 (Saka)

No. 386

### 1. Starred Questions

Starred Questions Nos. 961—966 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6029—6086 and 6088—6228 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 18 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding Oil deposits in Ankleshwar Oilfields was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri P. Venkatasubbaiah called the attention of the Minister of Food and Agriculture to “a bogus payment of Rs. 3.77 crores” from the Central revenues for the transportation of fertilisers as disclosed in the Third Report dated 16th March, 1970 of the Public Accounts Committee of the Andhra Pradesh Legislature.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Corrigendum to the Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1967-68 and the Audit Report thereon, laid on the Table on the 11th August, 1969.
- (2) A statement regarding the action taken on the recommendations contained in the Report of the Commission of Inquiry appointed by Government of India to enquire into the causes of pollution of waters of River Ganges near Monghyr (Bihar) during February-March, 1968.

[P.T.O.]

## **6. Minutes of Sitzings of Committee on Public Undertakings—Laid on the Table**

The following Minutes of the sittings of the Committee on Public Undertakings, were laid on the Table:—

- (1) Minutes of the sittings relating to the Sixty-second Report on the Central Road Transport Corporation Limited.
- (2) Minutes of the sittings relating to the Sixty-third Report on the National Industrial Development Corporation Limited.

## **7. Reports of Committee on Public Undertakings**

Shri M. B. Rana presented the following Reports of the Committee on Public Undertakings:—

- (1) Sixty-second Report on the Central Road Transport Corporation Limited.
- (2) Sixty-third Report on the National Industrial Development Corporation Limited.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

## **8. The Budget (General) 1970-71—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 34 to 36 and 117 for which the Ministry of Foreign Trade is responsible and the cut motions thereto moved on the 9th April, 1970, continued and was concluded.

The cut motions moved on the 9th April, 1970, were negatived.

All the Demands for Grants for which the Ministry of Foreign Trade is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 74 to 76 and 128 for which the Ministry of Petroleum and Chemicals and Mines and Metals is responsible commenced.

Fifty-five cut motions [Nos. 4 to 36 and 47 to 68] were moved.

The discussion was not concluded.

## **9. Half-An-Hour Discussion on Matters arising out of Answer to Question**

Dr. Ram Subhag Singh raised a half-an-hour discussion on points arising out of the answer given on the 26th March, 1970 to Starred Question No. 631 regarding International Conference held at London to study production and marketing of edible oils and fats.

Shri Annasahib P. Shinde replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th April, 1970)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 14, 1970|Chaitra 24. 1892 (Saka)

No. 387

### 1. Starred Questions

Starred Questions Nos. 991—993, 998, 999, 1004 and 1005 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6229—6251, 6253—6288, 6290—6304, 6306—6314 and 6316—6367 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 19 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding utilisation of additional capacity created for Barauni Refinery was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Om Prakash Tyagi called the attention of the Minister of Food and Agriculture to the reported protest by the Federation of All India Foodgrains Dealers Associations against the move to nationalise wholesale trade in foodgrains.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report on the Accounts of the Indian Standards Institution for the year 1966-67.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act 1956:—
  - (i) (a) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1968-69.
  - (b) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (ii) (a) Review by the Government on the working of the Machine Tool Corporation of India Limited Ajmer, for the year 1967-68.
- (b) Annual Report of the Machine Tool Corporation of India Limited, Ajmer, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government on the working of the Machine Tool Corporation of India Limited, Ajmer, for the year 1968-69.
- (b) Annual Report of the Machine Tool Corporation of India Limited, Ajmer, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement showing reasons for delay in laying the papers mentioned at 2(ii) above.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1968-69.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Audit Report (Civil) 1970, under article 151(1) of the Constitution.
- (6) A copy of the Appropriation Accounts (Civil), 1968-69.
- (7) A statement (Hindi and English versions) indicating the result of market loan floated by the Government of India in April, 1970.
- (8) A copy of the Registration of Electors (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 1033 in Gazette of India dated the 12th March, 1970, under sub-section (3) of section 28 of the Representation of the People Act, 1950.

#### 6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- |  |  |
|--|--|
| (1) Maharani Vijayamala Rajaram Chhatrapati Bhonsale | .. 20th February to 17th March, 1970 (Tenth Session)   |
| (2) Shri Pashabhaj Patel                             | .. 20th February to 9th March, 1970 (Tenth Session)  |
| (3) Shri N. Dandeker                                 | .. 20th February to 3rd April, 1970 (Tenth Session)  |
| (4) Maharani Gayatri Devi of Jaipur                  | 20th February to 2nd April, 1970 (Tenth Session)   |
| (5) H. H. Raja Yeshwantrao M. Mukne                  | .. 11th to 24th December, 1969 (Ninth Session) and 20th February to 5th April, 1970 (Tenth Session). |

## **7. Report of Committee on Private Members' Bills and Resolutions**

Shri G. G. Swell presented the Sixty-first Report of the Committee on Private Members' Bills and Resolutions.

## **8. Report of Estimates Committee**

Shri M. Thirumala Rao presented the Hundred and Eighth Report of Estimates Committee on action taken by Government on the recommendations contained in their Seventy-Sixth Report on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Forestry.

## **9. Presentation of Petition**

Shri Kanwar Lal Gupta presented a petition signed by Dr. Bhai Mahavir, New Delhi, and about 96183 others regarding budget proposals of the Central Government for 1970-71.

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-20 P.M.)*

## **10. The Budget (General) 1970-71—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 74 to 76 and 128 for which the Ministry of Petroleum and Chemicals and Mines and Metals is responsible and the cut motions thereto moved on the 13th April, 1970, continued and was concluded.

On cut motion No. 58 moved by Shri Shiva Chandra Jha on the 13th April, 1970, the House divided, Ayes 19; Noes 103. The cut motion was accordingly negatived.

On cut motion No. 63 moved by Shri Ram Charan on the 13th April, 1970, the House divided, Ayes 32; Noes 106. The cut motion was accordingly negatived.

All other cut motions moved on the 13th April, 1970, were also negatived.

All the Demands for Grants for which the Ministry of Petroleum and Chemicals and Mines and Metals is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 57 to 60 and 123 for which the Ministry of Industrial Development, Internal Trade and Company Affairs is responsible commenced.

Thirty-seven cut motions [Nos. 12 to 20 and 43 to 70] were moved.

The discussion was not concluded.

## **\*11. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Forty-eighth Report of the Business Advisory Committee.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th April, 1970)*

S. L. SHAKDHER,  
Secretary.

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\*Presented at 5-45 P.M.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Thursday, April 16, 1970|Chaitra 26, 1892 (Saka)

No. 388

### 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarva-Shri J. M. Lobo Prabhu, Shiva Chandika Prasad, S. M. Banerjee, Rabi Ray, Samarendra Kundu, Era Sezhiyan and Raghuvir Singh Shastri made references to the passing away of Dr. U. Misra, who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a shortwhile as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 1021, 1025 and 1026 were orally answered. Replies to remaining Questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 6368—6370, 6372—6433, 6435—6440, 6442—6488, and 6492 were laid on the Table.

A Statement by the Minister of Information and Broadcasting and Communication correcting the reply given on the 12th March, 1970, to Unstarred Question No. 2693 regarding Complaint against Welfare Officer of P. & T. Department of Bihar Circle, was also laid on the Table.

### 4. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Home Affairs to the reported resignation of one of the advisers to the Governor of West Bengal.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 59 of the Mines Act, 1952:—

- (i) The Coal Mines (Amendment) Regulations, 1970, published in Notification No. G.S.R. 526 in Gazette of India dated the 4th April, 1970.

[P.T.O.]

- (ii) The Metalliferous Mines (Amendment) Regulations, 1970, published in Notification No. G.S.R. 527 in Gazette of India dated the 4th April, 1970.

**6. Motion Re: Forty-Eighth Report of Business Advisory Committee**

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 14th April, 1970.”

The motion was adopted.

**7. The Budget (General) 1970-71—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 57 to 60 and 123 for which the Ministry of Industrial Development, Internal Trade and Company Affairs is responsible and the cut motions thereto moved on the 14th April, 1970, continued and was concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

The cut motions moved on the 14th April, 1970, were negatived.

All the Demands for Grants for which the Ministry of Industrial Development, Internal and Company Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 82, 83 and 132 for which the Ministry of Steel and Heavy Engineering is responsible commenced.

Forty-seven cut motions (Nos. 1 to 3, 15, 22 to 29 and 31 to 65) were moved.

The discussion was not concluded.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 17th April, 1970).*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 17, 1970|Chaitra 27, 1892 (Saka)

No. 389

### 1. Starred Questions

Starred Questions Nos. 1051—1054 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6493—6510, 6512—6515, 6517, 6519—6572, 6574—6596, 6598—6627 and 6630—6650 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 20 addressed to the Minister of Foreign Trade regarding Contract with Japan for Ore Export was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Home Affairs to the reported ransacking of Gandhi Centre at Jadavpur University by alleged Naxalites on 10th April, 1970.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying on the Table the Audit Report on the accounts of the National Council of Educational Research and Training for the year 1967-68, in pursuance of objection raised in the House on the 13th March, 1970.
- (3) A copy of the High Court Judges (Amendment) Rules, 1970, published in Notification No. G.S.R. 497 in Gazette of India

dated the 28th March, 1970, under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954.

- (4) A copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. F.3(49)69-Tpt. in Delhi Gazette dated the 16th March, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

(Lok Sabha adjourned at 1-25 P.M. and re-assembled at 2-35 P.M.)

#### **6. The Budget (General) 1970-71—Demands for Grants**

Discussion on the Demands for Grants Nos. 82, 83 and 132 for which the Ministry of Steel and Heavy Engineering is responsible and the cut motions thereto moved on the 16th April, 1970, continued. (Prime Minister made a statement regarding development of three new steel plants during the current Plan period).

The discussion was not concluded.

#### **7. Motion Re: Sixty-first Report of Committee on Private Members' Bills and Resolutions**

Shri M. G. Uikey moved the following motion:—

“That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th April, 1970.”

The motion was adopted.

#### **8. Private Member's Resolution—Negatived**

Discussion on the following Resolution moved by Dr. Ram Subhag Singh and the amendments thereto moved on the 3rd April, 1970, continued:—

“This House expresses its grave concern at the fast deteriorating employment situation in the country both amongst the educated and uneducated sections of the society and calls upon the Government to make suitable provision in the Fourth Five Year Plan to relieve the grave unemployment problem in the country.”

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri R. D. Bhandare
- (3) Shrimati Tarkeshwari Sinha
- (4) Shri Rajendranath Barua
- (5) Shri Kanwar Lal Gupta
- (6) Shri Samar Guha
- (7) Shri Rajdeo Singh
- (8) Shri Bhagwat Jha Azad

Dr. Ram Subhag Singh replied to the debate.

All the amendments were negatived.

The Resolution was also negatived.

### **9. Private Member's Resolution—Under Consideration**

Shri P. Ramamurti moved the following Resolution:—

“This House is of opinion that the right to private property in the means of production is inconsistent with the evolution of a real democratic society and having regard to the fact that the existence of the Right to Property among the justiciable Fundamental Rights in our Constitution has become a serious obstacle to the country's social, economic and political advance, recommends that the Government should take steps to amend the Constitution accordingly.”

Two amendments were moved by Sarvashri Shiva Chandra Jha and Deorao S. Patil.

Shri Madhu Limaye took part in the debate. His speech was not concluded.

The discussion was not concluded.

### **10. Half-An-Hour Discussion on Matters arising out of Answer to Question**

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1970 to Unstarred Question No. 176 regarding help to the Food Corporation of India by nationalised banks to purchase foodgrains.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th April, 1970)

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

**Monday, April 20, 1970|Chaitra 30, 1892 (Saka)**

**No. 390**

**1. Statement by Prime Minister**

The Prime Minister made a statement regarding the safe return of U.S. astronauts of the space ship Apollo 13.

**2. Starred Questions**

Starred Questions Nos. 1061—1086 were orally answered. Replies to remaining Questions were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Questions Nos. 6651—6702, 6704—6721, 6723—6743, 6745—6752, 6754—6773, 6775—6808 and 6810—6850 were laid on the Table.

**4. Short Notice Question**

Short Notice Question No. 21 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding High Prices of Drugs was orally answered and supplementaries were also answered thereon.

**5. Calling Attention**

Shri R. Umanath called the attention of the Minister of Home Affairs to Bihar Government's reported request to the Central Government for sending a battalion of Central Reserve Police to meet the situation arising out of recent riots in Chaibasa.

The Minister of Home Affairs made a statement in regard thereto.

**6. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 580 published in Gazette of India dated the 31st March, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 582 published in Gazette of India dated the 1st April, 1970 together with an explanatory memorandum.

[P.T.O.]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Fourteenth Amendment Rules, 1970, published in Notification No. G.S.R. 576 in Gazette of India dated the 4th April, 1970.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Fifteenth Amendment Rules, 1970, published in Notification No. G.S.R. 577 in Gazette of India dated the 4th April, 1970.
  - (iii) The Customs and Central Excise Duties Export Drawback (General) Fifteenth Amendment Rules, 1970, published in Notification No. G.S.R. 578 in Gazette of India dated the 4th April, 1970.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 515 published in Gazette of India dated the 25th March, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 516 published in Gazette of India dated the 26th March, 1970 together with an explanatory memorandum.
  - (iii) G.S.R. 517 published in Gazette of India dated the 26th March, 1970 together with an explanatory memorandum.
  - (iv) G.S.R. 572 published in Gazette of India dated the 4th April, 1970 together with an explanatory memorandum.
  - (v) G.S.R. 574 published in Gazette of India dated the 4th April, 1970 together with an explanatory memorandum.
  - (vi) G.S.R. 575 published in Gazette of India dated the 4th April, 1970 together with an explanatory memorandum.
  - (vii) G.S.R. 583-84 published in Gazette of India dated the 1st April, 1970 together with an explanatory memorandum.

## **7. Report of Estimates Committee**

Shri M. Thirumala Rao presented the Hundred and sixteenth Report of the Estimates Committee on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Employees' Provident Fund Organisation.

## **8. Matter Under Rule 377**

Shri Rabi Ray and others raised matter regarding a letter to the Editor written by one Mr. P. R. Tumble-Jones and published in the 'Hindustan Times' dated 19th April, 1970 allegedly making certain intemperate and defamatory attack against Shri Madhu Limaye and other Members of Lok Sabha.

The Minister of Law made a statement on the subject.

The matter was held over.

*(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-35 P.M.)*

## **9. The Budget (General) 1970-71—Demands for Grants**

(i) Discussion on the Demands for Grants Nos. 82, 83 and 132 for which the Ministry of Steel and Heavy Engineering is responsible and the cut motions thereto moved on the 16th April, 1970, continued and was concluded.

On cut motion No. 15 moved by Shri Shiva Chandra Jha on the 16th April, 1970, the House divided, Ayes 29; Noes 105. The cut motion was accordingly negatived.

All other cut motions moved on the 16th April, 1970, were also negatived.

All the Demands for Grants for which the Ministry of Steel and Heavy Engineering is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 6 to 11 and 106 for which the Ministry of Education and Youth Services is responsible commenced.

One hundred and twenty-six cut motions [Nos. 12, 13, 32 to 36, 39 to 43, 50 to 91, 100 to 113, and 116 to 173] were moved.

The discussion was not concluded.

## **10. Half-An-Hour Discussion on Matters arising out of Answer to Question**

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 25th February, 1970 to Unstarred Question No. 596 regarding use of nuclear engineering technology for peaceful purposes.

Shrimati Indira Gandhi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st April, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 21, 1970 | Vaisakha 1, 1892 (Saka)

No. 391

### 1. Starred Questions

Starred Questions Nos. 1111—1113, 1118, 1121 and 1122 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6851—6867, 6869—6900, 6902—6974, 6976, 6978, 6979 and 6981—7005 were laid on the Table.

### 3. Calling Attention

Shri N. P. C. Naidu called the attention of the Minister of Defence to the reported statement made by the Minister of Defence urging the States to help in resettlement of ex-servicemen in the States.

The Minister of Defence made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:

- (1) A copy of Notification No. S.O. 1089 (Hindi and English versions) published in Gazette of India dated the 16th March, 1970, issued under section 17 of the Forward Contracts (Regulation) Act, 1952.
- (2) A copy of Notification No. S.O. 1090 (Hindi and English versions) published in Gazette of India dated the 16th March, 1970, issued under section 18 of the Forward Contracts (Regulation) Act, 1952.
- (3) A copy of the Hindi version of the Main Conclusions and Recommendations of the National Commission on Labour, 1969.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act 1956:—
  - (a) (i) Review by the Government on the working of the Tungabhadra Steel Products Limited for the year 1968-69.
  - (ii) Annual Report of the Tungabhadra Steel Products Limited for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1968-69.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Report on the Midterm General Elections in India, 1968-69—Volume I (General).
- (6) A copy of the Annual Report of the Development Council for Leather and Leather Goods Industries for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

#### 5. Minutes of Estimates Committee—Laid on the Table

Minutes of the Seventh, Sixteenth, Seventeenth and Thirty-fifth sittings of the Estimates Committee relating to the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment)—Employees' Provident Fund Organisation, were laid on the Table.

#### 6. Matter Under Rule 377

Shri Jyotirmoy Bosu raised a matter regarding the constitutionality of the appointment of Advisers and delegation of some of his powers to them by the Governor of West Bengal.

The Minister of State for Home Affairs made a statement on the subject.

#### 7. The Budget (General) 1970-71—Demands for Grants

Discussion on the Demands for Grants Nos. 6 to 11 and 106 for which the Ministry of Education and Youth Services is responsible and the cut motions thereto moved on the 20th April, 1970, continued.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

The discussion was not concluded. The House was adjourned for want of quorum.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd April, 1970).*

S. L. SHAKDHER,  
Secretary.

#### CORRIGENDA

In Bulletin—Part I, dated April 20, 1970—<sup>1</sup>

- (1) Page 1721, in line 2 of paragraph 6(2)(iii),  
for "Fifteenth" read "Sixteenth".
- (2) Page 1721, in line 3 of paragraph 8,  
for "19th read "18th".

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, April 22, 1970|Vaisakha 2, 1892 (Saka)

No. 392

### 1. Starred Questions

Starred Questions Nos. 1141-1143 and 1145 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7006-7042, 7044-7052, 7054-7183 and 7185-7205 were laid on the Table.

### 3. Calling Attention

Shrimati Tarkeshwari Sinha called the attention of the Minister of External Affairs to the outcome of the recent meeting of the non-aligned countries at Dar-es-Salam.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 4. Report of Estimates Committee

Shri M. Thirumala Rao presented the Hundred and twenty-third Report of the Estimates Committee on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment)—Employees' State Insurance Corporation.

### 5. Matter under Rule 377

Shri P. Venkatasubbaiah and others raised matter regarding the reported remarks of the Chief Justice of India about notices of lodgement of the petition of Appeal served on some Members of Lok Sabha.

The Minister of Law made a statement on the subject.

*(Lok Sabha adjourned at 2-05 P.M. and re-assembled at 3-05 P.M.)*

### 6. The Budget (General) 1970-71—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 6 to 11 and 106 for which the Ministry of Education and Youth Services is responsible and the cut motions thereto moved on the 20th April, 1970, continued and was concluded.

[P.T.O.]

On cut motion No. 126 moved by Shri Shiva Chandra Jha on the 20th April, 1970, the House divided, Ayes 14; Noes 126. The cut motion was accordingly negated.

On cut motion No. 173 moved by Shri Molahu Prasad on the 20th April, 1970, the House divided, Ayes 11; Noes 128. The cut motion was accordingly negated.

All other cut motions moved on the 20th April, 1970 were also negated.

All the Demands for Grants for which the Ministry of Education and Youth Services is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 67 to 71 and 127 for which the Ministry of Labour, Employment and Rehabilitation is responsible commenced.

Ninety-nine cut motions [Nos. 12, 13, 33 to 36, 38, 39, 42 to 81, 85 to 108, and 112 to 138] were moved.

The discussion was not concluded.

#### **7. Half-an-hour Discussion on matters arising out of answer to question**

Shri Biswanarayan Shastri raised a discussion on points arising out of the answer given on the 23rd February, 1970 to Unstarred Question No. 115 regarding acquisition of land for drilling in Assam by the Oil and Natural Gas Commission.

Dr. Triguna Sen replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd April, 1970).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 23, 1970|Vaisakha 3, 1892 (Saka)

No. 393

### 1. Starred Questions

Starred Questions Nos. 1172, 1173, 1180, 1181, 1186 and 1187 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7206—7266, 7268—7292, 7294—7309 and 7311—7364 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 22 addressed to the Minister of Food and Agriculture regarding Supply of Sub-Standard foodgrains for Defence Consumption was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Dhireswar Kalita called the attention of the Minister of Railways to the reported announcement made by the Minister of Railways on the 11th April, 1970 in Calcutta contradicting his earlier statements regarding construction of circular railway in Calcutta.

The Minister of Railways made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the period ended the 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Gur (Regulation of Use) Amendment Order 1970 (Hindi and English versions) published in Notification No. G.S.R. 579 in Gazette of India dated the 30th March, 1970.
  - (ii) G.S.R. 586 published in Gazette of India dated the 4th April, 1970 rescinding the Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1969, published in Notification No. G.S.R. 997 dated the 16th April, 1969.
  - (iii) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1970, published in Notification No. G.S.R. 587 in Gazette of India dated the 4th April, 1970.
- (3) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1970, published in Notification No. G.S.R. 553 in Gazette of India dated the 4th April, 1970, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (4) A copy of Notification No. G.S.R. 554 published in Gazette of India dated the 4th April, 1970, issued under sub-section (2) of section 1 of the Rice-Milling Industry (Regulation) Amendment Act, 1968.
- (5) A copy of the Annual Report (Hindi version) of the National Cooperative Development Corporation for the year 1968-69, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- \* (6) A copy of Government Resolution [Ministry of Finance No. F. 7 (25)-E. III, (A) 69 dated the 23rd April, 1970] regarding setting up of a pay Commission.

#### **6. Minutes of Committee on Public Undertakings—Laid on the Table**

Minutes of the sittings of the Committee on Public Undertakings relating to the Sixty-fifth Report on Mining and Allied Machinery Corporation Limited, were laid on the Table.

#### **7. Report of Committee on Public Undertakings**

Shri M. B. Rana presented the Sixty-fifth Report of Committee on Public Undertakings on Mining and Allied Machinery Corporation Limited.

*(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2-50 P.M.)*

#### **8. The Budget (General) 1970-71—Demands for Grants**

Discussion on the Demands for Grants Nos. 67 to 71 and 127 for which the Ministry of Labour, Employment and Rehabilitation is responsible and the cut motions thereto moved on the 22nd April, 1970, continued.

The discussion was not concluded.

#### **9. Matter under Rule 377**

Shri George Fernandes raised a matter regarding the circumstances in which he was beaten up by the police on the 6th April, 1970 and delay in appointment of the Commission of Inquiry.

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\*Laid at 8-20 P.M.

The Minister of State for Home Affairs made a statement regarding the appointment of the Commission of Inquiry into the incidents arising out of the procession taken out by S.S.P. on the 6th April, 1970.

#### **10. Government Bill—Passed**

*The West Bengal State Legislature (Delegation of Powers) Bill, 1970,  
as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shrimati Sharda Mukerjee
- (2) Shri A. K. Sen
- (3) Shri N. G. Ranga
- (4) Shri C. K. Bhattacharyya
- (5) Shri Bal Raj Madhok
- (6) Shrimati Sushila Rohatgi
- (7) Shri S. Kandappan
- (8) Shri H. N. Mukerjee
- (9) Shri Jyotirmoy Bosu
- (10) Shri Deven Sen
- (11) Shri Samar Guha
- (12) Shri Tridib Chaudhuri
- (13) Dr. (Mrs.) Maitreyee Bose
- (14) Shri Benoy Krishna Daschowdhury
- (15) Shri Shiva Chandra Jha.

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

On amendment No. 5 to Clause 3 moved by Shri Shiva Chandra Jha, the House divided, Ayes 7; Noes 93. The amendment was accordingly negatived.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th April, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 24, 1970|Vaisakha 4, 1892 (Saka)

No. 394

### 1. Starred Questions

Starred Questions Nos. 1201—1205 and 1209 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7365—7388, 7391—7394, 7396—7404, 7406—7473, 7475 and 7478—7517 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 23 addressed to the Minister of Education and Youth Services regarding attack on Principals and Teachers by Students during Annual Examinations in various States was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Gunanand Thakur called the attention of the Minister of Law and Social Welfare to the justification of holding elections to the Bihar Legislative Council in view of the resolution passed by Bihar Legislative Assembly to abolish the Council.

The Minister of Law and Social Welfare made a statement in regard thereto.

*(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)*

### 5. Question of Privilege

Shri Bhogendra Jha raised a question of privilege in respect of an Editorial article published in the "Aryavarata" dated the 19th April, 1970, allegedly casting reflections on Members of Parliament.

The Deputy Speaker informed the House that the Editor of the newspaper had been addressed to state what he had to say in the matter. His reply was awaited.

### 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy each of the Audit Reports on the accounts of the Council of Scientific and Industrial Research for the years 1966-67 and 1967-68.

- (ii) A statement showing reasons for delay in laying the above Audit Reports.
- (2) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1968-69.
- (3) A copy of the University Grants Commission (Terms and Conditions of Service of employees) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 508 in Gazette of India dated the 28th March, 1970, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1970, published in Notification No. G.S.R. 458 in Gazette of India dated the 21st March, 1970.
  - (ii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1970 (Hindi and English versions), published in Notification No. G.S.R. 545 in Gazette of India dated the 4th April, 1970.
- (5) (i) A copy of the Central Industrial Security Force Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 4632 in Gazette of India dated the 14th November 1969, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta for the year 1968-69.

#### **7. Minutes of Committee on Public Undertakings—Laid on the Table**

Minutes of the sittings of the Committee on Public Undertakings relating to the Sixty-seventh Report on Production Management in Public Undertakings, were laid on the Table.

#### **8. Report of Committee on Public Undertakings**

Shri M. B. Rana presented the Sixty-seventh Report of the Committee on Public Undertakings on Production Management in Public Undertakings.

#### **9. Report of Estimates Committee**

Shri Bedabrata Barua presented the Hundred and nineteenth Report of the Estimates Committee on the Ministry of Railways—Diesel Locomotive Works, Varanasi.

#### **10. Matter under Rule 377**

Shri S. M. Banerjee and others raised matter regarding the Pay Commission set up on the 23rd April, 1970.

The Minister of State for Finance made a statement on the subject.

## 11. The Budget (General) 1970-71—Demands for Grants

Discussion on the Demands for Grants Nos. 67 to 71 and 127 for which the Ministry of Labour, Employment and Rehabilitation is responsible and the cut motions thereto moved on the 22nd April, 1970, continued.

The discussion was not concluded.

## 12. Private Members Bills—Introduced

(1) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 16, 19, etc.*) by Shri Madhu Limaye.

(2) The Companies (Amendment) Bill, 1970 (*Insertion of new sections 224A, 224B and 224C*) by Shri Chintamani Panigrahi.

(3) The Prevention of Food Adulteration (Amendment) Bill, 1970 (*Amendment of sections 2, 3, etc.*) by Shri Tenneti Viswanatham.

## 13. Private Members Bill—Debate Adjourned

*The Constitution (Amendment) Bill, 1967 (Omission of article 314) by Shri Madhu Limaye*

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 13th March, 1970, continued.

The following members took part in the debate:—

- (1) Shri Raghuvir Singh Shastri
- (2) Shri Shiva Chandra Jha
- (3) Shri Bakar Ali Mirza

The following motions moved by Shri Surendranath Dwivedy were adopted:—

- (i) "That the debate on the Constitution (Amendment) Bill (*Omission of article 314*) by Shri Madhu Limaye be adjourned to Tuesday, the 28th April, 1970 at 6 P.M."
- (ii) "That rule 30(1) of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the debate on the Constitution (Amendment) Bill by Shri Madhu Limaye which has been adjourned today to Tuesday, the 28th April, 1970, be suspended."

## 14. Private Members Bill—Under Consideration

*The Constitution (Amendment) Bill, 1967 (Amendment of article 164) by Shri P. K. Deo*

The motion for consideration of the Bill was moved by Shri P. K. Deo.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri J. M. Imam.

An amendment for reference of the Bill to a Select Committee was moved by Shri K. P. Singh Deo.

[P.T.O.]

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri Rabi Ray
- (3) Shri R. D. Bhandare
- (4) Shri Mrityunjay Prasad
- (5) Shri N. K. P. Salve
- (6) Shri Sharda Nand
- (7) Shri S. Kandappan
- (8) Shri K. Narayana Rao
- (9) Shri J. M. Imam (*Speech unfinished*).

The discussion was not concluded.

**15. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri N. K. P. Salve raised a half-an-hour discussion on points arising out of the answer given on the 18th March, 1970 to Starred Question No. 521 regarding U.S.A.'s National Arms Policy towards Pakistan.

Shri Surendra Pal Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th April, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 27, 1970|Vaisakha 7, 1892 (Saka)

No. 375

### 1. Starred Questions

Starred Questions Nos. 1232, 1233, 1235, 1237—1239 and 1242 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7518—7546, 7548—7553, 7555, 7557—7549, 7551—7572, 7574—7578 and 7580—7717 were laid on the Table.

### 3. Calling Attention

Shri Surendranath Dwivedy called the attention of the Minister of Home Affairs to the reported clash between the State Armed Police and the Security Staff of Durgapur Steel Plant.

The Deputy Minister of Home Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1967-68.
  - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1967-68.
  - (iii) Directors' Report and statement of accounts for the year 1967-68 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (2) A statement showing reason for delay in laying the papers at (1) above.

- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Latex Limited, New Delhi, for the year 1968-69.
  - (ii) Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1968-69.
  - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1968-69.
  - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Hindi version of the Income-tax (Sixth Amendment) Rules, 1969 published in Notification No. S.O. 5056 in Gazette of India dated the 29th December, 1969, under section 296 of the Income-tax Act, 1961.

#### 5. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

- (1) Ninety-eighth Report (Hindi and English versions) on action taken by Government on the recommendations contained in their Fifty-sixth Report relating to Over-invoicing of value of imported Hides and Skins.
- (2) Hundred and second Report (Hindi and English versions) regarding Paragraph 112 of Audit Report (Civil), 1969 relating to Central Government Employees Consumer Cooperative Society Limited, New Delhi (Ministry of Home Affairs).
- (3) Hundred and fourth Report regarding Appropriation Accounts (Civil), 1967-68 and Audit Report (Civil), 1969 relating to the Department of Industrial Development and the Department of Labour and Employment.
- (4) Hundred and fifth Report regarding Audit Report (Civil), 1969 relating to the Ministry of Supply.
- (5) Hundred and sixteenth Report regarding Appropriation Accounts (Railways), 1967-68 and Audit Report (Railways), 1969.

#### 6. Report of Joint Committee on Offices of Profit

Shri Ramavatar Shastri presented the Fifth Report of the Joint Committee on Offices of Profit.

## 7. Motion Regarding Report of Select Committee

Shri Chintamani Panigrahi moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the first day of the second week of the next session.”

The motion was adopted.

## 8. The Budget (General) 1970-71—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 67 to 71 and 127 for which the Ministry of Labour, Employment and Rehabilitation is responsible and the cut motions thereto moved on the 22nd April, 1970, continued and was concluded.

Cut motion Nos. 34 to 36, 38 and 39 moved on the 22nd April, 1970, were withdrawn by leave of the House.

All other cut motions moved on the 22nd April, 1970, were negatived.

All the Demands for Grants for which the Ministry of Labour, employment and Rehabilitation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 5 and 105 for which the Ministry of Defence is responsible commenced.

Eighty-one cut motions [Nos. 25 to 29, 40, 66 to 84, and 101 to 156] were moved.

The discussion was not concluded.

## 9. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Shri Chand Goyal raised a half-an-hour discussion on points arising out of the answer given on the 2nd March, 1970 to Starred Question No. 152 regarding foreign banks in India.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th April, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 28, 1970|Vaisakha 8, 1892 (Saka)

No. 396

### 1. Starred Questions

Starred Questions Nos. 1261-1265, 1267 and 1268 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7718—7787, 7789—7822 and 7824—7846 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 24 addressed to the Minister of Law and Social Welfare regarding Conference on Legal Aid held in New Delhi, was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri George Fernandes called the attention of the Minister of Defence to the reported launching of her first earth satellite by China and its implications in respect of India's security.

The Minister of Defence made a statement in regard thereto.

### 5. Question of Privilege

Shri Jyotirmoy Bosu raised a question of privilege in respect of a news report published in the *Northern India Patrika*, Allahabad, dated the 1st April, 1970.

The Speaker informed the House that the Editor of the newspaper had been addressed to state what he had to say in the matter. On receipt of his reply, the matter would be considered.

### 6. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review (Hindi and English versions) by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1968-69.

[P.T.O.]

- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1968-69.
- (ii) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Triveni Structural Limited, for the year 1968-69.
  - (ii) Annual Report of the Triveni Structural Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) regarding drought conditions prevailing in parts of the Country (July, 1969 to March 1970).

#### **7. Reports of Public Accounts Committee**

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and sixth Report (Hindi and English versions) regarding Paragraph 124 of Audit Report (Civil), 1969 and Audit Reports on the accounts of National Co-operative Development Corporation for the years 1966-67 and 1967-68 (Department of Cooperation).
- (2) Hundred and seventh Report regarding Audit Report (Civil) 1969 relating to the Ministries of Home Affairs, External Affairs and Department of Parliamentary Affairs.
- (3) Hundred and tenth Report regarding Chapter II of Audit Report (Civil) on Revenue Receipts, 1969 relating to Customs.

#### **8. Statement by Minister**

The Minister of Petroleum and Chemicals and Mines and Metals said on the Table a statement correcting the answer given on the 1st April, 1970 to supplementaries on Short Notice Question No. 11 regarding Enquiry Committee on Haldia-Barauni Oil Pipeline.

#### **9. Matter under Rule 377**

Dr. Ram Subhag Singh raised a matter regarding the reported decision taken at the Internal Affairs Committee of the Cabinet about mid-term poll in Gujarat.

The Minister of Home Affairs made a statement on the subject.

## 10. The Budget (General) 1970-71—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 5 and 105 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 27th April, 1970, continued and was concluded.

The cut motions moved on the 27th April, 1970, were negatived.

All the Demands for Grants for which the Ministry of Defence is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

## 11. Private Members' Bills—Negatived

*The Constitution (Amendment) Bill, 1967 (Omission of article 314) by Shri Madhu Limaye*

Discussion on the motion for consideration of the Bill moved by Shri Madhu Limaye on the 13th March, 1970, continued.

The following members took part in the debate:—

- (1) Shri K. Hanumanthaiya
- (2) Shri Y. B. Chavan

Shri Madhu Limaye replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 213; Noes 21.

The motion was declared as *not* carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

(Lok Sabha adjourned till 11 A. M. on Wednesday, the 29th April, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 29, 1970|Vaisakha 9, 1892 (Saka)

No. 397

### 1. Starred Questions

Starred Questions Nos. 1291, 1293, 1295 and 1296 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7847—7881, 7885—7924, 7926—7933, 7936—7985, and 7987—8032 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 25 addressed to the Minister of Foreign Trade regarding Strike in Tea Warehouses was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri R. Umanath called the attention of the Minister of Education and Youth Services to the reported resignation of Shri A. K. Sarkar from the Chairmanship of the inquiry committee on the Council of Scientific and Industrial Research.

The Minister of Education and Youth Services made a statement in regard thereto.

### 5. Personal Explanation under Rule 357

Sarvashri Samar Guha, Indrajit Gupta, Chandrajeet Yadava and \*Madhu Limaye made personal explanations regarding certain remarks made in the House about Sarkar Committee on the Council of Scientific and Industrial Research.

### 6. Papers Laid on the Table

The following papers were laid on the Table—

- (1) A statement (Hindi and English versions) showing advance drawn from the Contingency Fund of India during the 'Vote-on-account' period for expenditure on 'New Service' for which necessary provision had been made in the Budget Estimates for 1970-71.

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\*Made at 3-05 P.M.

[P.T.O.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

- (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1969, published in Notification No. S.R.O. 309 in Gazette of India dated the 1st November, 1969.
  - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1970, published in Notification No. S.R.O. 1E in Gazette of India dated the 21st February, 1970.
  - (iii) The Navy (Discipline and Miscellaneous Provisions) First Amendment Regulations, 1970, published in Notification No. S.R.O. 126 in Gazette of India dated the 28th February, 1970.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (2) (i) above.
- (4) A copy of the Audit Report on the Accounts of the Tea Board for the year 1967-68.

#### **7. Intimations Re: Arrest and Conviction of Members**

The Speaker informed the House of two telegrams, dated the 28th April, 1970, from the Deputy Commissioner, Secunderabad and Shri A. Venkatrao, respectively, intimating that—

- (1) Sarvashri J. Rameshwar Rao and R. Surender Reddy, Members of Lok Sabha, were arrested for defying prohibitory orders on the 28th April, 1970 at 10 A.M. near Purana Pull, Hyderabad; and
- (2) the aforesaid Members were convicted for defying the prohibitory orders and were sentenced to four days' simple imprisonment on that day.

#### **8. Minutes of Parliamentary Committees**

(i) Minutes of the sittings of the Estimates Committee relating to the following Reports, were laid on the Table:—

- (1) Hundred and nineteenth Report on the Ministry of Railways—Diesel Locomotive Works, Varanasi.
- (2) Hundred and twenty-first Report on the Ministry of Supply—Directorate General of Supplies and Disposals (Supplies Wing).
- (3) Hundred and twenty-sixth Report on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals)—Geological Survey of India.

(ii) Minutes of the sittings of the Committee on Public Undertakings relating to the following Reports, were laid on the Table:—

- (1) Sixty-eighth Report on Bokaro Steel Limited.
- (2) Sixty-ninth Report on Air India.

## **9. Papers Relating to Committee on Public Undertakings**

Shri M. B. Rana laid on the Table a Statement showing replies to recommendations included in Chapter V of the Forty-eighth Report of the Committee on Public Undertakings which were not furnished by Government in time for inclusion in the Report.

## **10. Report of Committee on Private Members' Bills and Resolutions**

Shri G. G. Swell presented the Sixty-second Report of the Committee on Private Members' Bills and Resolutions.

## **11. Reports of Estimates Committee**

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

- (1) Hundred and twenty-first Report on the Ministry of Supply—Directorate General of Supplies and Disposals (Supplies Wing).
- (2) Hundred and twenty-second Report on the Ministry of Parliamentary Affairs, Shipping and Transport—Border Roads.
- (3) Hundred and twenty-sixth Report (Hindi and English versions) on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals)—Geological Survey of India.
- (4) Hundred and twenty-seventh Report on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals)—Indian Bureau of Mines.

## **12. Reports of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

- (1) Hundred and eighth Report regarding Audit Report (Civil), 1969 relating to Department of Works, Housing and Urban Development.
- (2) Hundred and ninth Report regarding Appropriation Accounts (Civil), 1967-68 and Audit Report (Civil), 1969 relating to Department of Food and Department of Agriculture.
- (3) Hundred and thirteenth Report regarding Appropriation Accounts (Civil), 1967-68 and Audit Report (Civil), 1969 relating to the Ministry of Shipping and Transport and Audit Reports on the accounts of Calcutta, Bombay Port Trusts for 1963-64 to 1967-68, and Cochin Port Trust for 1964-65 to 1967-68.
- (4) Hundred and fourteenth Report regarding Appropriation Accounts (Civil), 1967-68 and Audit Report (Civil), 1969 relating to the Ministry of Education and Youth Services and Audit Reports on the Accounts of the University Grants Commission for 1966-67 and 1967-68.
- (5) Hundred and seventeenth Report regarding Chapters IV and V of Audit Report (Civil) on Revenue Receipts, 1969 relating to Direct Taxes.

[P.T.O.]

- (6) Hundred and nineteenth Report regarding Appropriation Accounts (Defence Services), 1967-68 and Audit Report (Defence Services), 1969.

### **13. Reports of Committee on Public Undertakings**

Shri M. B. Rana presented the following Reports of the Committee on Public Undertakings:—

- (1) Sixty-eighth Report on Bokaro Steel Limited.
- (2) Sixty-ninth Report on Air India.

### **14. Report of Committee on Subordinate Legislation**

Shri N. K. Sanghi presented the Fifth Report of the Committee on Subordinate Legislation.

### **15. Report of Committee on Government Assurances**

Shri K. Anbazhagan presented the Eighth Report of the Committee on Government Assurances.

### **16. Evidence before Committee on Government Assurances—Laid on the Table**

Shri K. Anbazhagan laid on the Table a copy of the Evidence given before the Committee on Government Assurances on the 3rd April, 1970 by the representatives of the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development) and the Delhi Administration in connection with the allotment of land to various Cooperative House Building Societies in Shahdara Zone.

### **17. Statement by Minister**

The Minister of State for Finance made a statement correcting the answer given on the 20th April, 1970 to supplementaries on Starred Question No. 1085 regarding writing off of tax arrears against Shri Haridas Mundhra.

### **18. The Budget (General) 1970-71—Demands for Grants**

Discussion on the Demands for Grants Nos. 99 and 100 for which the Department of Social Welfare is responsible commenced.

Forty-one cut motions [Nos. 13 to 53] were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th April, 1970).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 30, 1970|Vaisakha 10, 1892 (Saka)

No. 398

### 1. Starred Questions

Starred Questions Nos. 1321—1326 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8033—8051, 8053—8063, 8065—8068, 8070—8106 and 8108—8161 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 26 addressed to the Minister of Irrigation and Power regarding Power Generation in Bhakra was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the reported decision of Bhutan to apply for membership of the United Nations Organisation.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) showing decisions taken on twenty-one recommendations of the Committee on Broadcasting and Information Media on Radio and Television which have a bearing on the conversion of All India Radio and Television into two autonomous corporations.
- (2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (a) (i) Report (1968) of the Tariff Commission on the Fair Selling Prices of Drugs and Pharmaceuticals (Volumes I and II),
  - (ii) Government Resolution No. 3(52)|68-CH. III dated the 30th April, 1970 notifying Government's decisions on the above Report.

[ P.T.O.

- (b) A statement showing reasons why the documents mentioned at (a) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1970 (Hindi version) published in Notification No. G.S.R. 157 in Gazette of India dated the 18th April, 1970.
  - (ii) G.S.R. 218 (Hindi version) published in Gazette of India dated the 11th April, 1970 rescinding the Andhra Pradesh Rice and Paddy (Restriction on Movement) Order, 1965.
  - (iii) The Foodgrains Movement Restrictions (Exemption of Seeds) Order, 1970, (Hindi version), published in Notification No. G.S.R. 233 in Gazette of India dated the 11th April, 1970.
  - (iv) G.S.R. 266 (Hindi version) published in Gazette of India dated the 11th April, 1970.
  - (v) The Sugarcane (Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 620 in Gazette of India dated the 8th April, 1970.
  - (vi) The Sugar (Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 621 in Gazette of India dated the 8th April, 1970.
- (4) A copy of Notification No. G.S.R. 618 published in Gazette of India dated the 11th April, 1970, making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
- (i) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1970, published in Notification No. G.S.R. 528 in Gazette of India dated the 4th April, 1970.
  - (ii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1970, published in Notification No. G.S.R. 529 in Gazette of India dated the 4th April, 1970.
  - (iii) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1970, published in Notification No. G.S.R. 530 in Gazette of India dated the 4th April, 1970.
  - (iv) The Coal Mines Provident Fund (Amendment) Scheme, 1970, published in Notification No. G.S.R. 531 in Gazette of India dated the 4th April, 1970.

## **6. Minutes of Parliamentary Committees—Laid on the Table**

(1) Minutes of the sittings of the Estimates Committee relating to the following were laid on the Table:—

- (1) Hundred and twenty-fourth Report on the Ministry of Irrigation and Power—Farakka Barrage Project.

(2) Hundred and twenty-seventh Report on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals)—Indian Bureau of Mines.

(3) General Matters.

(ii) Minutes of the sittings of the Committee on Public Undertakings relating to the following were laid on the Table:—

(1) Sixty-sixth Report on Indian Oil Corporation Limited (Pipelines Division).

(2) Seventieth Report on India Tourism Development Corporation Limited.

(3) Procedural and Miscellaneous Matters.

(4) Consideration and adoption of Action Taken Reports (1969-70).

(iii) Minutes of the sitting of the Committee on Petitions held on the 17th April, 1970, were laid on the Table.

#### **7. Reports of Estimates Committee**

Shri M. Thirumala Rao presented the following Reports of the Estimates Committee:—

(1) Hundred and twenty-fourth Report on the Ministry of Irrigation and Power—Farakka Barrage Project.

(2) Hundred and twentieth Report regarding action taken by Government on the recommendations contained in their Seventy-third Report on the Ministry of Shipping and Transport—Coastal Shipping.

(3) Hundred and twenty-fifth Report regarding action taken by Government on the recommendations contained in their Eighty-eighth Report on the Publications of selected Ministries of the Government of India.

#### **8. Reports of Public Accounts Committee**

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

(1) Hundred and eleventh Report regarding Chapter III of Audit Report (Civil) on Revenue Receipts, 1969 relating to Union Excise.

(2) Hundred and twelfth Report regarding Appropriation Accounts (P & T), 1967-68 and Audit Report (P & T), 1969.

(3) Hundred and fifteenth Report regarding Audit Reports on the Accounts of Tea Board for 1964-65, 1965-66 and 1967-68.

(4) Hundred and eighteenth Report regarding Appropriation Accounts (Civil), 1967-68 and Audit Report (Civil), 1969 relating to Department of Rehabilitation.

(5) Hundred and twentieth Report regarding Audit Report (Commercial), 1968—Section XVII relating to Films Division and Paragraph 33 of Audit Report (Civil), 1969 relating to Ministry of Information and Broadcasting.

[ P.T.O.

- (6) Hundred and twenty-first Report regarding Charitable and Religious Trusts.
- (7) Hundred and twenty-second Report regarding Audit Report (Civil), 1969 and Audit Report on the Accounts of the Council of Scientific and Industrial Research for 1966-67 and 1967-68.

#### 9. Reports of Committee on Public Undertakings.

Shri M. B. Rana presented the following Reports of the Committee on Public Undertakings:—

- (1) Fifty-ninth Report on action taken by Government on the recommendations contained in their Forty-fourth Report on the Fertilizers and Chemicals Travancore Limited.
- (2) Sixty-first Report on action taken by Government on the recommendations contained in their Tenth Report on the National Coal Development Corporation Limited [Paras in Section III of Audit Report (Commercial), 1970].
- (3) Sixty-fourth Report on action taken by Government on the recommendations contained in their Forty-seventh Report on Public Relations and Publicity in Public Undertakings.
- (4) Sixty-sixth Report on Indian Oil Corporation Limited (Pipelines Division).
- (5) Seventieth Report on India Tourism Development Corporation Limited.

#### 10. Report of Committee on Petitions

Shri S. Supakar presented the Seventh Report of the Committee on Petitions.

#### 11. Motion for Election to Committee

Shri Annasahib P. Shinde moved the following motion:—

**“That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for the next term commencing from the 13th June, 1970.”**

The motion was adopted.

#### 12. The Budget (General) 1970-71—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 99 and 100 for which the Department of Social Welfare is responsible and the cut motions thereto moved on the 29th April, 1970, continued and was concluded.

On cut motion No. 13 moved by Shri Molahu Prasad on the 29th April, 1970, the House divided, Ayes 38; Noes. 117. The cut motion was accordingly negatived.

On cut motion No. 41 moved by Shri Shiva Chandra Jha on the 29th April, 1970, the House divided, Ayes 36; Noes. 120. The cut motion was accordingly negatived.

All other cut motions moved on the 29th April, 1970, were also negatived.

All the Demands for Grants for which the Department of Social Welfare is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 29 to 33, 115 and 116 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible commenced and was concluded.

One hundred and ten cut motions (Nos. 1 to 4, 6 to 14, 25 to 36, 49 to 53, 55, 57 to 86 and 97 to 145) were moved and negatived.

All the Demands for Grants for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were voted in full.

(iii) At 7 P.M. the following Demands for Grants as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1970-71, were submitted to the vote of the House and voted in full:—

- (1) Demands Nos. 14 to 28 and 107 to 114 for which the Ministry of Finance is responsible;
- (2) Demands Nos. 37 to 41 and 118 to 120 for which the Ministry of Health and Family Planning and Works, Housing and Urban Development is responsible;
- (3) Demands Nos. 61 to 63 and 124 for which the Ministry of Information and Broadcasting is responsible;
- (4) Demands Nos. 72 and 73 for which the Ministry of Law is responsible;
- (5) Demands Nos. 77 to 81 and 129 to 131 for which the Ministry of Shipping and Transport is responsible;
- (6) Demands Nos. 84 to 86 for which the Ministry of Supply is responsible;
- (7) Demands Nos. 87 to 90, 133 and 134 for which the Ministry of Tourism and Civil Aviation is responsible;
- (8) Demands Nos. 91, 92 and 135 for which the Department of Atomic Energy is responsible;
- (9) Demands Nos. 93 to 97, 136 and 137 for which the Department of Communications is responsible;
- (10) Demand No. 98 for which the Department of Parliamentary Affairs is responsible;
- (11) Demand No. 101 for which the Planning Commission is responsible;
- (12) Demand No. 102 for which Lok Sabha is responsible;
- (13) Demand No. 103 for which Rajya Sabha is responsible; and

[P.T.O.]

(14) Demand No. 104 for which the Secretariat of the Vice-President is responsible.

13. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1970.

14. Government Bill—Passed

*The Appropriation (No. 2) Bill, 1970*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

Shri Shiva Chandra Jha took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st May, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Friday, May 1, 1970|Vaisakha 11, 1892 (Saka)

No. 399

### 1. Oath or Affirmation

Shri Yadav Shivram Mahajan made and subscribed the oath in Marathi and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 1351—1354 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 8162—8170, 8172—8174, 8176—8207, 8209—8222, 8224—8268, 8270—8296, 8298—8304 and 8306 were laid on the Table.

### 4. Calling Attention

Shri Hem Raj called the attention of the Minister of Home Affairs to the situation arising out of the strike by the non-gazetted staff of Himachal Pradesh and the steps taken to meet their demands.

The Minister of State for Home Affairs made a statement in regard thereto.

### 5. Reference by Speaker

The Speaker made a reference regarding May day.

### 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training for the year 1968-69.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the India Tourism Development Corporation, New Delhi, for the year 1968-69.
  - (ii) Annual Report of the India Tourism Development Corporation, New Delhi, for the year 1968-69 along with the Audited

Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review (Hindi and English versions) by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1968-69.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) Following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—

- |  |                        |
|--|------------------------|
| (i) Statement No. I                          | Tenth Session, 1970.   |
| (ii) Supplementary Statement Nos. II and III | Ninth Session, 1969.   |
| (iii) Supplementary Statement No. VI         | Ength Session, 1969.   |
| (iv) Supplementary Statement No. XVI         | Seventh Session, 1969. |
| (v) Supplementary Statement No. XI           | Sixth Session, 1968.   |
| (vi) Supplementary Statement No. XVIII       | Fifth Session, 1968.   |
| (vii) Supplementary Statement No. XXIV       | Fourth Session, 1968.  |
| (viii) Supplementary Statement No. XVIII     | Third Session, 1967.   |
| (ix) Supplementary Statement No. XXVI        | Second Session, 1967.  |

(5) A copy of the Finance Accounts (Hindi version) of the Central Government for the year 1966-67.

#### **7. Assent to Bill**

Secretary laid on the Table the West Bengal State Legislature (Delegation of Powers) Bill, 1970 passed by the Houses of Parliament during the current session and assented to.

#### **8. Statement Re. Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th May, 1970.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)

#### **9. Matter Under Rule 377**

Sarvashri N. Dandekar, Srinibas Mishra and others raised certain matters about Finance Bill, 1970.

The Minister of Law made a statement on the subject.

## 10. Government Bill—Under Consideration

*The Finance Bill, 1970*

The motion for consideration of the Bill was moved by Shrimati Indira Gandhi.

Shri Shantilal Shah took part in the debate. His speech was not concluded.

The discussion was not concluded.

## 11. Motion re: Sixty-second Report of Committee on Private Members' Bills and Resolutions

Shri Tridib Chaudhuri moved the following motion:—

“That this House do agree with the Sixty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th April, 1970.”

The motion was adopted.

## 12. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri P. Ramamurti and the amendments thereto moved on the 17th April, 1970, continued:—

“This House is of opinion that the right to private property in the means of production is inconsistent with the evolution of a real democratic society and having regard to the fact that the existence of the Right to Property among the justiciable Fundamental Rights in our Constitution has become a serious obstacle to the country's social, economic and political advance, recommends that the Government should take steps to amend the Constitution accordingly.”

The following members took part in the debate:—

1. Chaudhuri Randhir Singh
2. Shri N. G. Ranga
3. Shri R. D. Bhandare
4. Shri Kanwar Lal Gupta
5. Shri Abdul Ghani Dar
6. Pandit D. N. Tiwary
7. Shri Surendranath Dwivedy
8. Shri P. K. Vasudevan Nair
9. Shri Bedabrata Barua
10. Syed Badrudduja
11. Shri Shiva Chandra Jha
12. Shri Raghuvir Singh Shastri
13. Shri P. Govinda Menon

Shri P. Ramamurti replied to the debate.

The amendments were negatived.

The Resolution was also negatived.

[P.T.O.]

**13. Private Member's Resolution—Under Consideration**

Shri Indrajit Gupta moved the following Resolution:—

“This House is of opinion that, in the administration of West Bengal under President's rule, Government should give top priority to solution of urgent economic and social problems such as land reform, unemployment, refugee rehabilitation, development of Calcutta, etc.”

His speech was not concluded.

The discussion was not concluded.

**14. Half-An-Hour Discussion on Matters Arising out of Answer to Question**

Shri N. K. Somani raised a half-an-hour discussion on points arising out of the answer given on the 25th February, 1970 to Starred Question No. 61, regarding reported libellous attack on India in a North Vietnam publication.

Shri Surendra Pal Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th. May, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 4, 1970|Vaisakha 14, 1892 (Saka)

No. 400

### 1. Starred Questions

Starred Questions Nos. 1381—1386, 1388 and 1389 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8308—8344, 8346—8399, 8401—8415, 8417—8424, 8426—8431, 8433—8470 and 8472—8506 were laid on the Table.

Statement by the Minister of State in the Ministry of Finance correcting the reply given on the 6th April, 1970 to Unstarred Question No. 5246 regarding visits by Ministers abroad was laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 27 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding Set-Back to off-shore Drilling in Gulf of Cambay was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of External Affairs to the reported crossing of South Vietnamese army units into Cambodia with the support of United States combatants and the reaction of the Government thereto.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Development Council for Organic Chemical Industries for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, for the year 1968-69.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.
- (3) A copy of the Report of the Indian Delegation to the Twenty-second World Health Assembly held at Boston, Massachusetts, U.S.A., from 8th to 25th July, 1969.

[P.T.O.]

- (4) A copy of Notification No. S.O. 4641 published in Gazette of India dated the 22nd November, 1969 containing scheme for the amalgamation of the Bank of Behar Limited, Patna, with the State Bank of India, under sub-section (11) of section 45 of the Banking Regulation Act, 1949.

#### **6. Direction issued by the Speaker under the Rules of Procedure**

Secretary laid on the Table a copy of Direction 124A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

#### **7. Personal Explanation Under Rule 357**

The Minister of Health and Family Planning and Works, Housing and Urban Development made a personal explanation regarding certain remarks about him made by Shri George Fernandes in the House on the 23rd April, 1970.

*(Lok Sabha adjourned at 1-25 p.m. and re-assembled at 2-30 p.m.)*

#### **8. Government Bill—Under Consideration**

*The Finance Bill, 1970*

Discussion on the motion for consideration of the Bill moved on the 1st May, 1970, continued.

The following members took part in the debate:—

- (1) Shri Shantilal Shah
- (2) Pandit D. N. Tiwary
- (3) Shri K. Rajaram
- (4) Shrimati Sushila Rohatgi
- (5) Shri N. Dandekar
- (6) Shri C. D. Gautam
- (7) Shri S. S. Kothari
- (8) Shri Naval Kishore Sharma
- (9) Shri Yogendra Sharma
- (10) Shri Liladhar Kotoki
- (11) Shri K. M. Abraham
- (12) Shri S. R. Damani
- (13) Shri Shiva Chandra Jha (*Speech unfinished*).

The discussion was not concluded.

#### **9. Half-An-Hour Discussion on Matters arising out of Answer to Question**

Shri Benoy Krishna Daschowdhury raised a half-an-hour discussion on points arising out of the answer given on the 6th March, 1970 to Unstarred Question No. 1812 regarding statue of Netaji Subhas Chandra Bose near Red Fort.

Shri K. K. Shah replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th May, 1970)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 5, 1970|Vaisakha 15, 1892 (Saka)

No. 401

### 1. Starred Questions

Starred Questions Nos. 1411—1413, 1416, 1417, 1420, 1422 and 1423 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8507—8586, 8588—8617 and 8619—8645 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 28 addressed to the Minister of Defence regarding Clash between Indian Security Force and rebel Nagas at Okha and Kohima was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Surendra Kumar Tapuriah called the attention of the Minister of Home Affairs to the reported clash between jotedars and a mob led by Communists over forcible occupation of land in Midnapore district of West Bengal resulting in the death of several jotedars.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review (Hindi and English versions) by the Government on working of the Hindustan Cables Limited, for the year 1968-69.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

### 6. Statement by Minister

The Minister of Education and Youth Services made a statement regarding India's participation in the Commonwealth Games, 1970.

## **7. Government Bill—Under Consideration**

*The Finance Bill, 1970*

Discussion on the motion for consideration of the Bill moved on the 1st May, 1970, continued.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri Vikram Chand Mahajan
- (3) Shri Era Sezhiyan
- (4) Shri Rajdeo Singh
- (5) Shri Tridib Chaudhuri
- (6) Shri Maddi Sudarsanam
- (7) Shri Surendranath Dwivedy
- (8) Shri Venkatarao Tarodekar
- (9) Shri N. P. C. Naidu
- (10) Shri Mrityunjay Prasad
- (11) Shri Rajendranath Barua
- (12) Shri D. N. Patodia
- (13) Shri K. Hanumanthaiya
- (14) Shri Satya Narain Singh
- (15) Shri Tenneti Viswanatham
- (16) Shri N. K. Sanghi
- (17) Dr. Sushila Nayar

Shrimati Indira Gandhi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Consideration of Clause 3 was taken up but not concluded.

The discussion on the Bill was not concluded.

### **\*8. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Forty-ninth Report of the Business Advisory Committee.

### **\*\*9. Statement by Minister**

The Minister of Law made a statement regarding bye-election in Cheran Mahadevi Assembly constituency of Tamil Nadu.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th May, 1970)

S. L. SHAKDHER,  
Secretary.

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\*Presented at 6-05 P.M.

\*\*Made at 6-05 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 6, 1970|Vaisakha 16, 1892 (Saka)

No. 402

### 1. Starred Questions

Starred Questions Nos. 1441, 1443, 1444, 1446, 1447 and 1450 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8647—8674, 8677—8703, 8705—8717, 8719—8735, 8737—8749, 8751—8785, 8787—8800 and 8802—8806 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 29 addressed to the Minister of Irrigation and Power regarding Balia Bariya Bandh was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri K. Anirudhan called the attention of the Minister of Petroleum and Chemicals and Mines and Metals to the reported firing on striking workers of the Neyveli Lignite Corporation Limited at Neyveli.

The Minister of State for Petroleum and Chemicals and Mines and Metals made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review (Hindi and English versions) by the Government on the working of the State Trading Corporation of India Limited, for the year 1968-69.
  - (ii) Annual Report of the State Trading Corporation of India Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A copy of the Audit Report on the Accounts of the Rubber Board for the year 1968-69.

(3) A copy of the Art Silk (Production and Distribution) Control (Amendment) Order, 1970, published in Notification No. S.O. 1219 in Gazette of India dated the 4th April, 1970, under subsection (6) of section 3 of the Essential Commodities Act, 1955.

**6. Motion re: Forty-ninth Report of Business Advisory Committee**

Shri P. Parathasarathy moved the following motion:—

“That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 5th May, 1970.”

The motion was adopted.

**7. Government Bill—Passed**

*The Finance Bill, 1970*

Clause-by-clause consideration of the Bill continued.

Clauses 3 and 4 were adopted.

Clauses 5 to 7 were adopted, as amended.

Clauses 8 to 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Clauses 13 to 16 were adopted, as amended.

Clauses 17 to 20 were adopted.

Clause 21 was adopted, as amended.

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clause 24 and 25 were adopted.

Clause 26 was adopted, as amended.

Clauses 27 to 31 were adopted.

On amendment No. 10 to Clause 32 moved by Shri Kanwar Lal Gupta, the House divided, Ayes 97; Noes 173. The amendment was accordingly negatived.

Clause 32 was adopted.

The remaining Clauses, the Schedules, the Enacting Formula and the Long Title were disposed of under guillotine as follows:—

Clauses 33 to 39 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Indira Gandhi.

The following members took part in the debate:—

- (1) Shri Bal Raj Madhok
- (2) Shri N. K. P. Salve
- (3) Shri J. M. Imam
- (4) Shri Prabhu Dayal Himatsingka
- (5) Shri Syed Ahmed Aga
- (6) Shri Tenneti Viswanatham
- (7) Seth Achal Singh
- (8) Dr. Govind Das
- (9) Shri S. Kandappan
- (10) Shri Sheo Narain
- (11) Shri Shiva Chandra Jha
- (12) Shri P. K. Vasudevan Nair
- (13) Shrimati Indira Gandhi

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th May, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 7, 1970|Vaisakha 17, 1892 (Saka)

No. 403

### 1. Starred Questions

Starred Questions Nos. 1471, 1472, 1474, 1475 and 1476 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8807—8828 and 8830—8947 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 30 addressed to the Minister of Irrigation and Power regarding Water Supply to Gangnahar and Bhakra Canal was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Samar Guha called the attention of the Minister of External Affairs to the reported recent influx of about 50,000 minorities from East Pakistan to India.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 5. Paper laid on the Table

A copy of Notification No. G.S.R. 644 (Hindi and English versions) published in Gazette of India dated the 13th April, 1970 making certain amendments to Notification No. G.S.R. 1000 dated the 19th April, 1969, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

### 6. Motion

Shri Vidya Charan Shukla moved the following motion:—

“That this House do concur in the recommendation of Rajya Sabha that the Joint Committee of the Houses on the Bill to amend the Commissions of Inquiry Act, 1952 be instructed to report in the first week of the Monsoon Session, 1970.”

The motion was adopted.

[P.T.O.]

## 7. Government Bills—Passed

### (i) *The Petroleum (Amendment) Bill, 1969*

Discussion on the motion for consideration of the Bill moved on the 4th December, 1969, continued.

The following members took part in the debate:—

- (1) Shri Yogendra Sharma
- (2) Shri Ganesh Ghosh
- (3) Shri Shiva Chandra Jha

Shri D. R. Chavan replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

*(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-20 P.M.)*

Clause 5 was adopted, as amended.

Clauses 6 to 16 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri D. R. Chavan.

The following members took part in the debate:—

- (1) Shri Dhireswar Kalita
- (2) Shri J. M. Lobo Prabhu
- (3) Shri Madhu Limaye
- (4) Shri Brij Bhushan Lal
- (5) Shrimati Tarkeshwari Sinha
- (6) Pandit D. N. Tiwary
- (7) Shri D. R. Chavan

The motion was adopted and the Bill, as amended, was passed.

### (ii) *The Contingency Fund of India (Amendment) Bill, 1969*

The motion for consideration of the Bill was moved by Shri Prakashchand B. Sethi.

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Shri J. M. Lobo Prabhu
- (3) Shri Beni Shanker Sharma
- (4) Shri S. Kandappan
- (5) Shri Ramavatar Shastri
- (6) Shri Shiva Chandra Jha

Shri Prakashchand B. Sethi replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Prakashchand B. Sethi.

The motion was adopted and the Bill, as amended, was passed.

#### **\*8. Opinion on Bill**

Shri Madhu Limaye laid on the Table a Paper containing opinions on the Bill to constitute Students' Unions and to provide for their representation in Central Universities bodies, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 3rd April, 1969.

#### **9. Motion**

Shri Manubhai Patel moved the following motion:—

“That the Report of the Study Team on Prohibition, laid on the Table of the House on the 2nd June, 1964, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Piloo Mody
- (2) Shri A. S. Saigal
- (3) Shri S. Kandappan
- (4) Shri Shri Chand Goyal
- (5) Chaudhuri Randhir Singh
- (6) Shri S. M. Banerjee
- (7) Shri R. D. Bhandare
- (8) Shri K. Ramani
- (9) Shri Ram Sewak Yadav

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th May, 1970).

S. L. SHAKDHER,  
Secretary.

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\*Laid at 2-20 P.M.

1763

GMGIPND—LS I—917 (D) LS—7-5-70—810.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Friday, May 8, 1970|Vaisakha 18, 1892 (Saka)

No. 404

### 1. Starred Questions

Starred Questions Nos. 1502, 1504, 1506 and 1508 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8948—8978 and 8980—9090 were laid on the Table.

### 3 Calling Attention

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the Notification applying the Orissa Preventive Detention Act to Manipur under an old enabling Act of Parliament when the Orissa Act was non-existent, thereby bypassing the authority of Parliament in the matter of law-making.

The Minister of State for Home Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Report (Hindi version) of Committee of Enquiry (Council of Scientific and Industrial Research)—Part I.

(2) A copy of the Annual Accounts of the University Grants Commission for the year 1968-69 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.

### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1970, passed by Lok Sabha on the 30th April, 1970.

### 6. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 11th May, 1970.

[P.T.O.]

## **7. Government Bill—Passed**

### **The Merchant Shipping (Amendment) Bill 1969, as passed by Rajya Sabha**

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Sardar Iqbal Singh.

The following members took part in the debate:—

- (1) Shri R. K. Amin
- (2) Shri Shiva Chandra Jha
- (3) Shri Dinkar Desai
- (4) Shri S. M. Banerjee

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

- (5) Shri Om Prakash Tyagi
- (6) Shri Prabhu Dayal Himatsingka

Sardar Iqbal Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 and 18 were adopted.

Clause 19 was adopted, as amended.

Clause 20 was adopted

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Sardar Iqbal Singh.

The motion was adopted and the Bill, as amended, was passed.

## **8. Motion**

Discussion on the following motion moved by Shri Manubhai Patel on the 7th May, 1970, continued:—

“That the Report of the Study Team on Prohibition, laid on the Table of the House on the 2nd June, 1964, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri M. G. Uikey

(3) Shri Raghuvir Singh Shastri

(4) Shri Tulsiram Dashrath Kamble (*Speech unfinished*).

The discussion was not concluded.

#### 9. Statement by Minister

The Minister of State for Finance made a statement regarding Income-tax of Members of Parliament.

#### 10. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1970 (*Insertion of new articles 24A and 24B*) by Shri George Fernandes.

(2) The Price Control Bill, 1970 by Shri George Fernandes.

(3) The Civil Liberties Commissions, Bill, 1970 by Shri Madhu Limaye.

(4) The Leader of the Opposition Bill, 1970 by Shri Manubhai Patel.

(5) The Constitution (Amendment) Bill, 1970 (*Amendment of article 222*) by Shri Om Prakash Tyagi.

\* (6) The Industrial Disputes (Amendment) Bill, 1970 (*Amendment of section 2, omission of section 9B, etc.*) by Shri R. Umanath.

#### 11. Matter Under Rule 377

Shri Madhu Limaye raised matter regarding *vires* of rules 157 and 158 of the Rules of Procedure and Conduct of Business in Lok Sabha.

The Minister of Law made a statement on the subject.

#### 12. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1967 (Amendment of article 164) by Shri P. K. Deo*

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 24th April, 1970, continued.

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shri K. Hanumanthaiya
- (3) Shri J. B. Kripalani
- (4) Shri V. Krishnamoorthi
- (5) Shri Bedabrata Barua
- (6) Dr. Karani Singh
- (7) Shri Om Prakash Tyagi
- (8) Shri D. K. Kunte

\*Introduced at 5-35 P.M.

[P.T.O.]

[On the motion moved by Shri Madhu Limaye "That the debate on the Constitution (Amendment) Bill (*Amendment of article 164*) by Shri P. K. Deo, be adjourned to the first day allotted for Private Members' Bills in the next Session", the House divided, Ayes 26, Noes 57 The motion was accordingly negatived]

(9) Shri Manubhai Patel (*Speech unfinished*).

The discussion was not concluded.

13. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Chandrika Prasad raised a half-an-hour discussion on points arising out of the answer given on the 30th March, 1970 to Unstarred Question No. 4346 regarding visit of Vohra Committee to U.P.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th May, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Monday, May 11, 1970|Vaisakha 21, 1892 (Saka)

No. 405

### 1. Starred Questions

Starred Questions Nos. 1531—1534, 1536, 1539, 1545 and 1546 were orally answered. Replies to remaining were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9091—9158, 9160—9170, 9172—9179, 9181—9244 and 9246—9290 were laid on the Table.

Statement by the Minister of State in the Ministry of Petroleum and Chemicals and Mines and Metals correcting the reply given on the 20th April, 1970 to Unstarred Question No. 6826 regarding Extension to Commission of Inquiry in Haldia-Barauni Pipeline case was laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 31 addressed to the Minister of Health and Family Planning and Works, Housing and Urban Development regarding Allotment of more than one House/Flat to Members of Parliament was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of External Affairs to India's reported protest to the U.S.A. against the U.S. Vice-President's remarks that India was not taking any steps as Chairman of the International Control Commission on Cambodia due to Soviet opposition.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cochin Refineries Limited, for the year ended the 31st August, 1969.
  - (ii) Annual Report of the Cochin Refineries Limited, for the year ended the 31st August, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) (i) Report of the Oil Prices Committee—October, 1969.
- (ii) Government Resolution No. 1|78|69-PPD dated the 11th May, 1970 containing Government's decision on the above report.
- (3) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal:—
- (i) Review (Hindi and English versions) by the Government on the working of the Durgapur Projects Limited, Calcutta, for the year ended the 31st March, 1969.
- (ii) Annual Report (Hindi version) of the Durgapur Projects Limited, Calcutta, for the year ended the 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1967-68.
- (b) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement showing reasons for delay in laying the above papers.
- (5) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1968-69.

#### **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 7th May, 1970, Rajya Sabha passed the Central Silk Board (Amendment) Bill, 1969, passed by Lok Sabha on the 4th December, 1969, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 7th May, 1970, Rajya Sabha passed the Tea (Amendment) Bill, 1969, passed by Lok Sabha on the 2nd December, 1969, with the amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

#### **7. Bill as Returned by Rajya Sabha—Laid on the Table**

Secretary laid on the Table the following Bills which had been returned by Rajya Sabha with amendments:—

- (1) The Central Silk Board (Amendment) Bill, 1969.
- (2) The Tea (Amendment) Bill, 1969.

## **8. Statement by Minister**

The Minister of Home Affairs made a statement regarding the recent communal disturbances in Maharashtra.

*(Lok Sabha adjourned at 1-30 p.m. and re-assembled at 2-35 P.M.)*

## **9. Government Bill—Introduced**

*The Coal Mines (Conservation and Safety) Amendment Bill, 1970*

The motion for leave to introduce the Bill moved by Shri Jaganath Rao was opposed. The motion was adopted and the Bill was introduced.

## **10. Government Bill—Passed**

*The North-Eastern Council Bill, 1969*

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri Asoka Mehta
- (2) Shri Bedabrata Barua
- (3) Shri N. K. Somani
- (4) Shri Krishna Kumar Chatterji
- (5) Shri Hem Barua
- (6) Shri Liladhar Kotoki
- (7) Shri Hardayal Devgun
- (8) Shri Rajendranath Barua
- (9) Shri Jyotirmoy Bosu
- (10) Shri V. Mayavan
- (11) Shri R. D. Bhandare
- (12) Shri Dhireswar Kalita
- (13) Shri S. M. Joshi

Shri Y. B. Chavan replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

On amendment No. 6 to Clause 4 moved by Shri Y. B. Chavan, the House divided, Ayes 107; Noes 5. The amendment was accordingly adopted.

On amendment No. 20 to Clause 4 moved by Shri Shiva Chandra Jha, the House divided, Ayes 12; Noes 93. The amendment was accordingly negated.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

[P.T.O.]

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Shiva Chandra Jha
- (3) Shri Ramavatar Shastri
- (4) Shri Shri Chand Goyal

The motion was adopted and the Bill, as amended, was passed.

#### **11. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Fiftieth Report of the Business Advisory Committee.

#### **\*12. Government Bill—under Consideration**

*The University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. V.K.R.V. Rao. His speech was not concluded.

The discussion was not concluded.

#### **\*13. Motion**

Dr. V. K. R. V. Rao moved the following motion:—

“That the Annual Reports of the University Grants Commission for the years 1965-66, 1966-67 and 1967-68, laid on the Table of the House on the 29th March, 1967, 3rd May, 1968 and the 14th March, 1969 respectively, be taken into consideration.”

His speech was not concluded.

The discussion was not concluded.

#### **14. Half-an-Hour Discussion on Matters arising out of Answer to Question**

Shri Shri Chand Goyal raised a half-an-hour discussion on points arising out of the answer given on the 9th March, 1970 to Starred Question No. 315 regarding upward trend in prices.

Shri R. K. Khadilkar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th May, 1970).

S. L. SHAKDHER,  
Secretary.

\*Taken up together.

1771

GMGIPND—LS I—963 (D) LS—11-5-70—810.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, May 12, 1970|Vaisakha 22, 1892 (Saka)

No. 406

### 1. Starred Questions

Starred Questions Nos. 1562 and 1564—1567 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9291—9324, 9326—9363, 9365—9398 and 9400—9438 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 32 addressed to the Minister of Tourism and Civil Aviation regarding Places developed as Tourist Centres in the country was orally answered and supplementaries were also answered thereon.

### 4. Matter Under Rule 377

Shri Atal Bihari Vajpayee raised a matter regarding Punjab Government not participating in the National Food Congress being held in Delhi.

The Minister of Food and Agriculture made a statement on the subject.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 6 of the Forward Contracts (Regulation) Act, 1952:—
  - (i) S.O. 1192 published in Gazette of India dated the 26th March, 1970.
  - (ii) S.O. 1193 published in Gazette of India dated the 26th March, 1970.
- (2) A copy of the Forward Contracts (Regulation) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 1231 in Gazette of India dated the 4th April, 1970, issued under section 28 of the Forward Contracts (Regulation) Act, 1952.
- (3) A copy of Notification No. S.O. 1355 (Hindi and English versions) published in Gazette of India dated the 11th April, 1970, making certain amendment to Notification No. S.O. 2601 dated the 25th November, 1959, issued under section 5 of the Trade and Merchandise Marks Act, 1958.

[P.T.O.]

**6. Motion re: Fiftieth Report of Business Advisory Committee**

Shri K. Raghuramalah moved the following motion:—

“That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 11th May, 1970.”

The motion was adopted.

(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2-35 P.M.)

**\*7. Government Bill—Under Consideration**

*The University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha*

Dr. V. K. R. V. Rao concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 11th May, 1970.

**\*8. Motion**

Dr. V. K. R. V. Rao concluded his speech on the following motion moved on the 11th May, 1970:—

“That the Annual Reports of the University Grants Commission for the years 1965-66, 1966-67 and 1967-68, laid on the Table of the House on the 29th March, 1967, 3rd May, 1968 and the 14th March, 1969 respectively, be taken into consideration.”

The following members took part in the combined debate on the motion for consideration of the Bill (*vide* para 7 above) and the motion:—

- (1) Shri P. G. Sen
- (2) Shri C. K. Bhattacharyya
- (3) Shrimati Suseela Gopalan
- (4) Chaudhuri Randhir Singh
- (5) Shri Bal Raj Madhok
- (6) Shri Onkar Lal Bohra
- (7) Dr. M. Santosham (*Speech unfinished*).

The discussion was not concluded.

**9. Discussion Under Rule 193**

Shrimati Sharda Mukerjee raised a discussion on the air crash of the Chief Test Pilot of the Hindustan Aeronautics Limited while testing a developed version of HF-24 on the 10th January, 1970.

The following members took part in the debate:—

- (1) Major Ranjeet Singh
- (2) Shri K. P. Singh Deo
- (3) Shri Shiva Chandra Jha
- (4) Shri Samar Guha
- (5) Shri Brijraj Singh—Kotah

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th May, 1970).

S. L. SHAKDHER,  
Secretary.

\*Discussed together.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, May 13, 1970|Vaisakha 23, 1892 (Saka)

No. 407

### 1. Starred Questions

Starred Questions Nos. 1591, 1592 and 1593 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9439—9476, 9478—9500, 9502—9552 and 9554—9606 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 33 addressed to the Minister of Irrigation and Power regarding Height of Kadana Dam was orally answered and supplementaries were also answered thereon.

### 4. Question of Privilege

The Speaker informed the House that in regard to the question of privilege raised by Shri Jyotirmoy Bosu on the 28th April, 1970 in respect of a news report published in the *Northern India Patrika*, Allahabad, dated the 1st April, 1970, allegedly misreporting the proceedings of the House, the Resident Editor of the said newspaper in his reply dated the 29th April, 1970, had explained the circumstances leading to an error and had expressed sincere regret for the same. In view of this, the House agreed to treat the matter as closed.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review (Hindi and English versions) by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

### 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1970, passed by Lok Sabha on the 6th May, 1970.

### 7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

### 8. Statement by Minister

The Minister of Law and Social Welfare made a statement correcting the answer given on the 5th May, 1970 to supplementaries by Shri Kanwar Lal Gupta on Starred Question No. 1413 regarding reform in Muslim Personal law.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

[P.T.O.]

### **\*9. Government Bill—Under Consideration**

*The University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 11th May, 1970, continued.

The motion for consideration of the Bill was adopted after discussion as indicated under para 10 below.

The discussion on the Bill was not concluded.

### **\*10. Motion**

Discussion on the following motion moved on the 11th May, 1970, continued:—

“That the Annual Reports of the University Grants Commission for the years 1965-66, 1966-67 and 1967-68, laid on the Table of the House on the 29th March, 1967, 3rd May, 1968 and the 14th March, 1969 respectively, be taken into consideration.”

The following members took part in the combined debate on the motion for consideration of the Bill (*vide* para 9 above) and the motion:—

- (1) Dr. M. Santosham
- (2) Shri Rajdeo Singh
- (3) Shri S. Kandappan
- (4) Shri R. D. Bhandare
- (5) Shri Ramavatar Shastri
- (6) Shri Yamuna Prasad Mandal
- (7) Shri J. H. Patel
- (8) Shri Hem Barua
- (9) Shri Liladhar Kotoki
- (10) Shri Raghuvir Singh Shastri
- (11) Shri N. Sreekantan Nair
- (12) Shrimati Ilpal Chaudhuri
- (13) Shri Janardan Jagannath Shinkre
- (14) Shri C. M. Kedaria
- (15) Shri S. Supakar
- (16) Shri Abdul Ghani Dar

Dr. V. K. R. V. Rao replied to the debate.

The discussion on the motion was concluded.

### **11. Half-an-Hour Discussion on Matters arising out of Answer to Question**

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 9th March, 1970 to Unstarred Question No. 2121 regarding opening of branches of nationalised banks in Bihar.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th May, 1970).

S. L. SHAKDHER,  
Secretary.

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\*Discussed together.

1775

GMGIPND—LS I—1023(D) LS—13-5-70—810.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Thursday, May 14, 1970|Vaisakha 24, 1892 (Saka)

No. 408

### 1. Starred Questions

Starred Questions Nos. 1621—1624 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9607—9643, 9645—9690, 9692—9744, 9746—9775 and 9775A to 9775D were laid on the Table.

Two statements by the Minister of Information and Broadcasting correcting the replies given to the following questions were laid on the Table:—

- (i) Unstarred Question No. 4315 on the 21st August, 1969, regarding appointment of Production Assistants in A.L.R.;
- (ii) Unstarred Question No. 7206 on the 23rd April, 1970, regarding Government Advertisements in A.I.C.C. Souvenir of Congress (R).

### 3. Short Notice Question

Short Notice Question No. 34 addressed to the Minister of Food and Agriculture regarding supply of Dal, Barley and Gram to the Army was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Hem Barua called the attention of the Minister of Defence to the reported missing of an IAF plane which took off from Bangalore for Goa on the 12th May, 1970.

The Deputy Minister of Defence made a statement in regard thereto.

### 5. Question of Privilege

The Speaker informed the House that in regard to the question of privilege raised by Shri Bhogendra Jha on the 24th April, 1970 in respect of an editorial article published in the *Aryavarta*, Patna, dated the 19th April, 1970, allegedly casting reflections on certain Members of Parliament, the Editor of the said newspaper in his reply dated the 30th April, 1970, had explained the position. In view of this, the House agreed to treat the matter as closed.

[P.T.O.]

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of Notification No. G.S.R. 13 published in Gazette of India dated the 3rd January, 1970 (English version) and the 21st March, 1970 (Hindi version) extending the Employees' Provident Funds Act, 1952 to certain establishments engaged in general insurance business, issued under section (1) of the said Act.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
  - (i) The Employees' Provident Funds (Seventh Amendment) Scheme, 1969, published in Notification No. G.S.R. 14 in Gazette of India dated the 3rd January, 1970 (English version) and the 21st March, 1970 (Hindi version).
  - (ii) The Employees' Provident Funds (Amendment) Scheme, 1970, published in Notification No. G.S.R. 396 in Gazette of India dated the 7th March, 1970.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at item (i) above.
- (3) A copy of the Registration of Newspapers (Central) Amendment Rules, 1969 published in Notification No. 4/9/68-Coord|GSR in Gazette of India dated the 3rd January, 1970 (Hindi version) and the 28th March, 1970 (English version) under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review (Hindi and English versions) by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1968-69.
  - (ii) Annual Report (Hindi and English versions) of the National Seeds Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Annual Report of the Assam Agro-Industries Development Corporation Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement showing reasons for delay in laying the above Report.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Telephone Industries Limited, Bangalore, for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (6) (i) A copy of the Indian Telegraph (Fifteenth Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 6 in Gazette of India dated the 3rd January, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy of the Report of the Indian Government Delegation to the 53rd Session of the International Labour Conference held at Geneva in June, 1969.

#### **7. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th May, 1970, Rajya Sabha passed the Architects Bill, 1970.

#### **8. Bill passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Architects Bill, 1970, as passed by Rajya Sabha.

#### **9. Motion for Election to Committee**

Sardar Swaran Singh moved the following motion:—

“That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 17th June, 1970, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

#### **10. Matter Under Rule 377**

Shri Manubhai Patel raised a matter regarding facilities to the Leader of the Opposition.

*(Lok Sabha adjourned at 1-40 P.M. and re-assembled at 2-45 P.M.)*

#### **11. Discussion Under Rule 193**

Shri Atal Bihari Vajpayee raised a discussion on the situation arising out of the recent communal disturbances in the country.

The following members took part in the debate:—

- (1) Shri Tulsidas Jadhav
- (2) Shri S. K. Patil
- (3) Shri Sitaram Kesri
- (4) Shri J. M. Imam
- (5) Shri N. K. P. Salve
- (6) Shri S. A. Dange

- (7) Shri K. Subaravelu
- (8) Shrimati Indira Gandhi
- (9) Syed Badrudduja
- (10) Shri Jyotirmoy Bosu
- (11) Shri Mushir Ahmad Khan
- (12) Shri Nath Pai
- (13) Shri M. Muhammad Ismail
- (14) Chaudhuri Randhir Singh
- (15) Shri George Fernandes (*Speech unfinished*).

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th May, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 15, 1970/Vaisakha 25, 1892 (Saka)

No. 409

### 1. Starred Questions

Starred Questions Nos. 1651—1656 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9776—9781, 9783—9786, 9788—9878, 9880—9902, 9904—9913, 9915—9924, 9927—9936, 9938—9944, 9944A, 9944B and 9944C were laid on the Table.

### 3. Calling Attention

Shri Amiya Nath Bose called the attention of the Minister of Home Affairs to the reported erosion and threat of immediate destruction by river Ganga of the Samadhi of Gurudev Rabindranath Tagore at Nimtola Burning Ghat, Calcutta.

The Minister of State for Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the University Grants Commission for the year 1968-69, under section 18 of the University Grants Commission Act, 1956.
- (2) A copy of the Annual Report of the Indian School of Mines, Dhanbad for the year 1968-69.
- (3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.  
(ii) A statement showing reasons for delay in laying the above document.
- (4) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1968-69 along with the Audited Accounts.
- (5) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1970 (Hindi and English versions), published in Notification No. G.S.R. 633

[P.T.O.]

- in Gazette of India dated the 18th April, 1970 under clause (5) of article 320 of the Constitution, together with an explanatory note.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Pay) First Amendment Rules, 1970, published in Notification No. G.S.R. 603 in Gazette of India dated the 11th April, 1970.
  - (ii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1970, published in Notification No. G.S.R. 635 in Gazette of India dated the 18th April, 1970:
  - (iii) The Fourth Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 636 in Gazette of India dated the 18th April, 1970.
  - (iv) The Third Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 637 in Gazette of India dated the 18th April, 1970.
  - (v) The Indian Administrative Service (Appointment by promotion) Amendment Regulations, 1970, published in Notification No. G.S.R. 652 in Gazette of India dated the 25th April, 1970.
  - (vi) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1970, published in Notification No. G.S.R. 653 in Gazette of India dated the 25th April, 1970.
  - (vii) The Fifth Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 654 in Gazette of India dated the 25th April, 1970.
  - (viii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1970, published in Notification No. G.S.R. 655 in Gazette of India dated the 25th April, 1970.
- (7) A copy of the Annual Accounts of the Paradip Port Trust for the period from 1st November, 1967 to 31st March, 1968 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

#### **5. Minutes of Committee on Private Members' Bills and Resolutions— laid on the Table**

The Minutes of the sittings (58th to 64th) of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

#### **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 6th May, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term beginning on the 1st May, 1970 and ending on the 30th April, 1971 and also com-

municated the following names of Members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri S. B. Bobdey
- (2) Shri Banka Behary Das
- (3) Shri P. C. Mitra
- (4) Shri Niranjan Varma
- (5) Shrimati Vidyawati Chaturvedi
- (6) Shri Thillai Villalan
- (7) Shri Sheel Bhadra Yajee

(ii) That at its sitting held on the 6th May, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term beginning on the 1st May, 1970 and ending on the 30th April, 1971, and also communicated the following names of Members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri Syed Ahmad
- (2) Shri Balachandra Menon
- (3) Shri Dahyabhai V. Patel
- (4) Shri B. C. Pattanayak
- (5) Shri Kota Punnaiah

#### 7. Assent to Bill

Secretary laid on the Table a copy of the Appropriation (No. 2) Bill, 1970, passed by the Houses of Parliament during the current session and assented to.

#### 8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th May, 1970.

#### 9. Government Bill—Passed

*The University Grants Commission (Amendment) Bill, 1968, as passed by Rajya Sabha*

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, was taken up.

Clause 2 was adopted, as amended.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Dr. V. K. R. V. Rao.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Sheo Narain
- (2) Shri K. P. Singh Deo
- (3) Shri S. Kandappan
- (4) Shri R. D. Bhandare
- (5) Maulana Ishaq Sambhali
- (6) Shri Madhu Limaye
- (7) Dr. V. K. R. V. Rao

The motion was adopted and the Bill, as amended, was passed.

**10. Motion Re. Sixty-Third Report of Committee on Private Members' Bills and Resolutions**

Chaudhuri Randhir Singh moved the following motion:—

“That this House do agree with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th May, 1970.”

The motion was adopted.

**11. Private Members' Resolution—Under Consideration**

Shri Indrajit Gupta concluded his speech on the following Resolution moved by him on the 1st May, 1970:—

“This House is of opinion that, in the administration of West Bengal under President's rule, Government should give top priority to solution of urgent economic and social problems such as land reform, unemployment, refugee rehabilitation, development of Calcutta, etc.”

Two amendments were moved by Shri Deven Sen and Shrimati Ila Palchaudhuri.

The following members took part in the debate:—

- (1) Shri Samar Guha
- (2) Shrimati Ila Palchaudhuri
- (3) Shri S. S. Kothari
- (4) Shri S. R. Damani
- (5) Shri D. N. Patodia
- (6) Shri Krishna Kumar Chatterji
- (7) Shri H. N. Mukerjee
- (8) Shri Sardar Amjad Ali

The discussion was not concluded.

**12. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri Surendra Kumar Tapuriah raised a half-an-hour discussion on points arising out of the answer given on the 2nd March, 1970 to Unstarred Question No. 1200 regarding resumption of forward trading in shares.

Shri R. K. Khadilkar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th May, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, May 18, 1970|Vaisakha 28, 1892 (Saka)

No. 410

### 1. Starred Questions

Starred Questions Nos. 1681—1683, 1685, 1686 and 1688 were answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 9945, 9947—9960, 9962—9990, 9992—10042, 10042—10079, 10081—10116 and 10118—10144 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 35 addressed to the Minister of Food and Agriculture regarding Increase in Price of Indigenous wheat in Delhi was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shrimati Tarkeshwari Sinha called the attention of the Minister of Foreign Trade to the reported statement made by him to the Press that India was willing to resume trade with China.

The Minister of Foreign Trade made a statement in regard thereto

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the "Fourth Five Year Plan 1969—74".
- (2) A copy of the Certified Accounts of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1968-69 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (3) A copy of the Report of the Indian Delegation to the Twenty-second session of the W.H.O. Regional Committee for South-East Asia, held at Kathmandu from 29th September to 5th October, 1969.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1968-69.

[P.T.O.]

- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following papers (Hindi version) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1968-69.
- (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1968-69 along with the Audited Accounts.
- (6) A copy of the Aluminium (Control) Order, 1970 (Hindi and English versions) published in Notification No. S.O. 1103 in Gazette of India dated the 20th March, 1970 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of the Agricultural Refinance Corporation (Issue and Management of Bonds) Regulations, 1969, published in Gazette of India dated the 25th April, 1970, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act 1963.
- (8) A copy of the Central Excise (Eighth Amendment) Rules 1970 (Hindi and English versions) published in Notification No. G.S.R. 689 in Gazette of India dated the 2nd May, 1970, under section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy of Notification No. S.O. 1542 (Hindi and English versions) published in Gazette of India dated the 2nd May, 1970, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (10) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 640 in Gazette of India dated the 18th April, 1970.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 641 in Gazette of India dated the 18th April, 1970.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Seventeenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 642 in Gazette of India dated the 18th April, 1970.
- (iv) G.S.R. 643 published in Gazette of India dated the 18th April, 1970 containing corrigendum to Notification No. G.S.R. 101 dated the 17th January, 1970.
- (v) The Customs and Central Excise Duties Export Drawback (General) Twentieth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 660 in Gazette of India dated the 25th April, 1970.

- (vi) The Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 661 in Gazette of India dated the 25th April, 1970.
- (11) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1970 (Hindi version) published in Notification No. G.S.R. 427 in Gazette of India dated the 25th April, 1970.
- (ii) The Sugar (Price Determination) Third Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 644 in Gazette of India dated the 23rd April, 1970.

## 6. Assent to Bill

Secretary laid on the Table a copy of the Finance Bill, 1970 passed by the Houses of Parliament during the current session and assented to.

## 7. Statements by Ministers

(i) The Minister of Railways laid on the Table a statement on the strike by Railway Firemen at Madras.

(ii) The Minister of Labour and Rehabilitation laid on the Table a statement on the strike by Dock Workers at Madras Port.

## 8. Government Bill—Introduced

The Constitution (Twenty-fourth Amendment) Bill, 1970

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed.

(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2-30 P.M.)

The motion was adopted and the Bill was introduced.

## 9. Resolution—Held over

Shri Gulzari Lal Nanda moved the following Resolution:—

“That this House do resolve that the membership of the Parliamentary Committee appointed in pursuance of a resolution adopted by Lok Sabha on 28-11-1968 to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon, be increased by 4 more members of this House to be nominated by the Speaker.”

After some discussion, the Resolution was held over.

## 10. Discussion Under Rule 193

Shri Shri Chand Goyal raised a discussion on the Telengana problem.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri M. Narayana Reddy
- (2) Shrimati T. Lakshmikanthamma
- (3) Shri Hem Barua
- (4) Shri G. S. Reddi
- (5) Shri A. T. Sarma
- (6) Shri Kommareddi Suryanarayana
- (7) Shri S. Kandappan
- (8) Shrimati Sangam Laxmi Bai
- (9) Shri P. K. Vasudevan Nair
- (10) Shri G. Venkatswamy
- (11) Shri Rabi Ray
- (12) Shri K. Ramani
- (13) Shri Bakar Ali Mirza
- (14) Shri K. Narayana Rao
- (15) Shri D. K. Kunte.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th May, 1970).

S. L. SHAKDHER,  
Secretary.



1787

GMGIPND—LS I—1087(D) LS—18-5-70—810.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, May 19, 1970|Vaisakha 29, 1892 (Saka)

No. 411

### 1. Starred Questions

Starred Questions Nos. 1711—1714 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 10145—10308, 10308-A, 10308-B and 10308-C were laid on the Table.

Two statements by the Minister of Railways correcting the replies given to (i) Unstarred Question No. 355 on the 24th February, 1970 regarding Crimes on the Indian Railways and (ii) Unstarred Question No. 1261 on the 3rd March, 1970 regarding incidents of Loot, Murders and Dacoities on the Western Railway; and one statement by the Minister of Steel and Heavy Engineering correcting the reply given to Unstarred Question No. 3911 on the 24th March, 1970 regarding distribution of billets to Rerollers and exporters, were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 36 addressed to the Minister of Education and Youth Services regarding Launching of Communication Satellite was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Era Sezhiyan called the attention of the Minister of Finance to the reported misappropriation of more than ₹1.2 million at the London Branch of the Central Bank of India and the action taken by the Government in this regard.

The Minister of State for Finance made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1968-69.

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1968-69.
- (ii) Annual Report (Hindi and English versions) of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review (Hindi and English versions) by the Government on the working of the Instrumentation Limited, Kota, for the year 1968-69.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Salts Limited, Jaipur, for the period from 1st October, 1967 to 30th September, 1968.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the period from 1st October, 1967 to 30th September, 1968 along with the Auditor Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review (Hindi and English versions) by the Government on the working of the Sambhar Salts Limited, Jaipur, for the period from 1st October, 1967 to 30th September, 1968.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur for the period from 1st October, 1967 to 30th September, 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
- (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1970-71.
- (ii) Summary of Actuals for the year 1968-69, Budget Estimates and Revised Estimates for the year 1969-70 and Budget Estimates for the year 1970-71 under Capital of Air India.
- (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1970-71.
- (iv) Summary of Actuals for the year 1968-69, Budget Estimates and Revised Estimates for the year 1969-70 and Budget Estimates for the year 1970-71 under Capital of Indian Airlines.
- (3) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds Scheme, 1952, for the year 1968-69.

- (4) A copy of the Annual Report of the Press Council of India for the year 1969, under section 18 of the Press Council Act, 1965.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1968-69.
  - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1968-69.
  - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—
- (i) Supplementary Statement No. I—Tenth Session, 1970.
  - (ii) Supplementary Statement No. IV—Ninth Session, 1969.
  - (iii) Supplementary Statement No. VII—Eighth Session, 1969.
  - (iv) Supplementary Statement No. XVII—Seventh Session, 1969.
  - (v) Supplementary Statement No. XII—Sixth Session, 1968.
  - (vi) Supplementary Statement No. XIX—Fifth Session, 1968.
  - (vii) Supplementary Statement No. XXV—Fourth Session, 1968.
  - (viii) Supplementary Statement No. XIX—Third Session, 1967.
  - (ix) Supplementary Statement No. XXVII—Second Session, 1967.
- (8) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review (Hindi and English versions) by the Government on the working of the National Instruments Limited, Calcutta, for the year 1968-69.
  - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (9) A copy of Notification No. S.O. 1503 (Hindi and English versions) published in Gazette of India dated the 25th April, 1970 making certain amendment to the Schedule to Emblems and Names (Prevention of Improper Use) Act, 1950, issued under section 8 of the said Act.
- (10) A copy of the Audit Report (Civil) on Revenue Receipts, 1970, under article 151(1) of the Constitution.
- (11) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) Hindi version of the Fertiliser (Control) Amendment Order, 1969, published in Notification No. G.S.R. 2558 in Gazette of India dated the 1st November, 1969.
  - (ii) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1970 (Hindi and English versions) published in Notification No. S.O. 1633 in Gazette of India dated the 5th May, 1970.
- (12) A statement (Hindi version) showing reasons for delay in laying the Notification mentioned at (11) (i) above.
- (13) A copy of the Report on the Mid-term General Elections in India, 1968-69—Volume—II (Statistical).

#### **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 11th May, 1970, Rajya Sabha concurred in the recommendations of Lok Sabha to elect three members to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the resignation of one member and the retirement of two members of Rajya Sabha and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
  - (1) Shri K. P. Subramania Menon
  - (2) Shri E. M. Sangma
  - (3) Shri Sukhdev Prasad
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Contingency Fund of India (Amendment) Bill, 1970, passed by Lok Sabha on the 7th May, 1970.

#### **7. Report of Committee on Absence of Members**

Shri G. C. Naik presented the Fourteenth Report of the Committee on Absence of Members from the Sittings of the House.

#### **8. Personal Explanation Under Rule 357**

Shri J. M. Biswas made a personal explanation regarding certain remarks about him made by Shri Hukam Chand Kachwai in the House on the 14th May, 1970.

## 9. Resolutions—Adopted

(i) Discussion on the following Resolution moved by Shri Gulzari Lal Nanda on the 18th May, 1970, was resumed:—

“That this House do resolve that the membership of the Parliamentary Committee appointed in pursuance of a resolution adopted by Lok Sabha on 28th November, 1968 to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon, be increased by 4 more members of this House to be nominated by the Speaker.”

An amendment moved by Shri Gulzari Lal Nanda was adopted.

The Resolution was adopted in the following amended form:—

“That this House do resolve that the membership of the Parliamentary Committee appointed in pursuance of a resolution adopted by Lok Sabha on 28th November, 1968 to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon, be increased by 2 more members of this House to be nominated by the Speaker.”

(ii) Shri Gulzari Lal Nanda moved the following Resolution:—

“That this House do recommend to Rajya Sabha to agree to associate one more member from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon, to be nominated by the Chairman and to communicate the name of the member so appointed to this House.”

The Resolution was adopted.

*(Lok Sabha adjourned at 1-25 P.M. and re-assembled at 2-35 P.M.)*

## 10. Government Bill—Passed

*The Indian Soldiers (Litigation) Amendment Bill, 1969, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Sardar Swaran Singh.

The following members took part in the debate:—

- (1) Shrimati Tara Sapre
- (2) Major Ranjeet Singh
- (3) Shri Gajraj Singh Rao
- (4) Shri S. M. Banerjee

- (5) Shri A. S. Saigal
- (6) Shri Shiva Chandra Jha
- (7) Shri G. Viswanathan

Sardar Swaran Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

An amendment for insertion of New Clause 4 was adopted.

New Clause 4 was also adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Sardar Swaran Singh.

The motion was adopted and the Bill, as amended, was passed.

#### 11. Motion

Dr. V. K. R. V. Rao moved the following motion:—

“That the Report (Part I) of Committee of Enquiry (Council of Scientific and Industrial Research), laid on the Table of the House on the 10th March, 1970, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri Mushir Ahamad Khan
- (3) Shri Samar Guha
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Shashi Bhushan
- (6) Shri K. M. Koushik
- (7) Shri Mrityunjay Prasad
- (8) Shri Sitaram Kesri
- (9) Shri H. N. Mukerjee
- (10) Shri G. Viswanathan
- (11) Shrimati Indira Gandhi
- (12) Dr. Sushila Nayar
- (13) Shri K. Ananda Nambiar
- (14) Shri Tenneti Viswanatham

Dr. V. K. R. V. Rao replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th May, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, May 20, 1970|Vaisakha 30, 1892 (Saka)

No. 412

### 1. Oath or Affirmation

Sarvashri Digambar Singh Chaudhari and Kedar Nath Singh made and subscribed the affirmation in Hindi and took their seats in the House.

### 2. Starred Questions

Starred Questions Nos. 1741, 1743, 1745, 1747-48 and 1749 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 10309—10454 were laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 37 addressed to the Minister of Health and Family Planning and Works, Housing and Urban Development regarding Accord on Birla House was orally answered and Supplementaries were also answered thereon.

### 5. Calling Attention

Shri R. Umanath called the attention of the Minister of Industrial Development, Internal Trade and Company Affairs to the reported resignation of the Government nominated Director on the Board of the Bennett Coleman & Co., Shri Mohan Kumaramangalam.

The Minister of Industrial Development, Internal Trade and Company Affairs made a statement in regard thereto.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution for the year 1967-68.
- (2) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1968-69.
- (3) A copy each of the following Notifications under sub-section (3) of section 31 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966:—

[P.T.O.]

- (i) The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Rules, 1969, published in Notification No. S.O. 2480 in Gazette of India dated the 28th June, 1969.
  - (ii) The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Rules, 1970, published in Notification No. S.O. 1334 in Gazette of India dated the 11th April, 1970.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the years 1967-68 and 1968-69.
  - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (6) A copy of the Drugs (Prices Control) Order, 1970, published in Notification No. S.O. 1752 in Gazette of India dated the 16th May, 1970, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The Post Office Savings Certificates (Amendment) Rules, 1970, published in Notification No. G.S.R. 318 in Gazette of India dated the 28th February, 1970.
  - (ii) The National Savings Certificates (IV Issue) Rules, 1970, published in Notification No. G.S.R. 319 in Gazette of India dated the 28th February, 1970.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office Savings Banks (Amendment) Rules, 1970, published in Notification No. G.S.R. 320 in Gazette of India dated the 28th February, 1970.
  - (ii) G.S.R. 321 published in Gazette of India dated the 28th February, 1970.
- (9) A copy of the Jayanti Shipping Company (Board of Control) Second Amendment Rules, 1969 (Hindi and English versions)

- published in Notification No. G.S.R. 15 in Gazette of India dated the 3rd January, 1970, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966.
- (10) A copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1968-69 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
  - (11) A copy of the Gold Control (Grant of Certificates) Rules, 1970, (Hindi and English versions) published in Notification No. S.O. 1617 in Gazette of India dated the 29th April, 1970, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
  - (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
    - (i) G.S.R. 767 published in Gazette of India dated the 9th May, 1970 together with an explanatory memorandum.
    - (ii) G.S.R. 769 published in Gazette of India dated the 9th May, 1970 together with an explanatory memorandum.
  - (13) A copy each of Notification Nos. G.S.R. 726 to G.S.R. 739 and G.S.R. 741 to G.S.R. 743 (Hindi and English versions) published in Gazette of India dated the 1st May, 1970, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
  - (14) A copy of the Arms (Amendment) Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 634 in Gazette of India dated the 18th April, 1970, under sub-section (3) of section 44 of the Arms Act, 1959.
  - (15) A copy of Notification No. S.O. 1660 (Hindi and English versions) published in Gazette of India dated the 9th May, 1970 containing corrigenda to Notification No. S.O. 2933 (English version) and S.O. 2934 (Hindi version) dated the 18th July, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
  - (16) A copy of the Audit Report on the Accounts of the Rubber Board for the year 1967-68 along with the statement of Accounts.
  - (17) A copy of the Audit Report (Hindi version) on the Accounts of the Tea Board for the year 1967-68.
  - (18) A copy of the Delhi Motor Vehicles (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. F. 3 (12) 70-Tpt. in Delhi Gazette dated the 23rd April, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

#### **7. Minutes of Parliamentary Committee—Laid on the Table**

- (i) Minutes of the sittings of the Rules Committee held on the 9th and 18th March and 18th May, 1970, were laid on the Table.
- (ii) Minutes of the Fifty-sixth to sixty-third, Sixty-fifth and Sixty-sixth sittings of the Committee on Petitions, were laid on the Table.

[P.T.O.]

(iii) Minutes of the Thirteenth and Fourteenth sittings of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

#### 8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 18th May, 1970, Rajya Sabha agreed to the amendments made by Lok Sabha in the Merchant Shipping (Amendment) Bill, 1969, on the 8th May, 1970.
- (ii) That at its sitting held on the 18th May, 1970, Rajya Sabha agreed without any amendment to the Petroleum (Amendment) Bill, 1970, passed by Lok Sabha on the 7th May, 1970.

#### 9. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- |                                 |  |
|---------------------------------|--|
| (1) Shri Prakash Vir Shastri .. | 27th April to 20th May, 1970<br>(Tenth Session). |
| (2) Shrimati Sudha V. Reddy ..  | 15th April to 12th May, 1970<br>(Tenth Session). |
| (3) Shri Viren Shah ..          | 29th April to 20th May, 1970<br>(Tenth Session). |
| (4) Rani Lalita Rajya Laxmi     | 28th March to 20th May, 1970<br>(Tenth Session). |

#### 10. Reports of Estimates Committee

Shri S. Supakar presented the following Reports of the Estimates Committee:—

- (1) Hundred and twenty-eighth Report on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.
- (2) Hundred and fourteenth Report regarding action taken by Government on the recommendations contained in their Eighty-fifth Report on the Ministry of Industrial Development, Internal Trade and Company Affairs—Recognition of additional capacity in the Barrel Industry, in spite of its being on the banned list.

#### 11. Statements by Ministers

(i) The Minister of Foreign Trade laid on the Table a statement correcting the answer given on the 10th December, 1969 to Starred Question No. 532 by Shri Y. Gadilingana Goud regarding forged import licences.

(ii) The Minister of State for Petroleum and Chemicals and Mines and Metals laid on the Table a statement correcting the answer given on the 23rd February, 1970 to Starred Question No. 11 regarding oil barrels and bitumen drums supplied to the Indian Oil Corporation.

(iii) The Minister of Industrial Development, Internal Trade and Company Affairs laid on the Table a statement on the strike by workers in Bharat Heavy Electricals Limited, Hardwar.

(iv) The Minister of Food and Agriculture laid on the Table a statement regarding difficulties faced by the sugarcane growers in U.P. and Bihar.

(v) The Minister of Food and Agriculture laid on the Table a statement on the famine conditions in certain parts of Bihar and Rajasthan.

(vi) The Minister of State for Finance laid on the Table a statement regarding admissibility of House Rent Allowance to Central Government employees.

## 12. Personal Explanations under Rule 357

(i) Shri Shashi Bhushan made a personal explanation regarding certain remarks made by him in the House on the 14th May, 1970.

(ii) Shri M. R. Masani made a personal explanation regarding certain remarks made in the House on the 19th May, 1970 during proceedings on Calling Attention matter.

(iii) Shri Jyotirmoy Bosu made a personal explanation regarding certain remarks about him made by Shri Surendra Kumar Tapuriah in the House on the 14th May, 1970.

*(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-35 P.M.)*

## 13. Matters under Rule 377

Several matters were raised by different Members and the concerned Ministers replied to some of them.

## 14. Government Bill—Introduced

The Central Sales Tax (Amendment) Bill, 1970 ✓

The motion for leave to introduce the Bill moved by Shri Prakashchand B. Sethi was opposed. The motion was adopted and the Bill was introduced.

## 15. Amendments made by Rajya Sabha in Government Bills—Amendments Agreed to

(i) *The Central Silk Board (Amendment) Bill, 1970*

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Chowdhary Ram Sewak.

### *'Enacting Formula*

(1) That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

### *Clause 1*

(2) That at page 1, line 4, for the figure "1969" the figure "1970" be substituted.'

The motion for consideration was adopted.

The amendments were adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Chowdhary Ram Sewak.

The motion was adopted.

(ii) *The Tea (Amendment) Bill, 1970*

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Chowdhary Ram Sewak.

*'Enacting Formula*

(1) That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

*Clause 1*

(2) That at page 1, line 3, for the figure "1969" the figure "1970" be substituted.

The motion for consideration was adopted.

The amendments were adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Chowdhary Ram Sewak.

The motion was adopted.

**16. Government Bill—Motion for Reference to Select Committee—  
adopted**

*The Customs Tariff Bill, 1969*

The motion for reference of the Bill to a Select Committee was moved by Chowdhary Ram Sewak.

The motion was adopted as follows:—

"That the Bill to consolidate and amend the law relating to customs duties, be referred to a Select Committee consisting of 30 members, namely:—

- (1) Shri K. M. Abraham
- (2) Shri R. K. Amin
- (3) Shri Bali Ram Bhagat
- (4) Shri R. K. Birla
- (5) Shri Tridib Chaudhuri
- (6) Shri Tulsidas Dasappa
- (7) Shri Manubhai Patel
- (8) Shri Hem Raj
- (9) Shri Prabhu Dayal Himatsingka
- (10) Shri Bhogendra Jha
- (11) Shri Lakhan Lal Kapoor
- (12) Shri S. S. Kothari
- (13) Shri Liladhar Kotoki
- (14) Shri J. M. Lobo Prabhu
- (15) Shri Janeshwar Misra
- (16) Shri M. N. Naghnoor

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- (17) Shri Trilokshah Lal Priendra Shah
- (18) Shri T. Ram
- (19) Shri J. Ramapathi Rao
- (20) Dr. Sankta Prasad
- (21) Shri Abdul Ghani Dar
- (22) Shri Shambhu Nath
- (23) Shri Naval Kishore Sharma
- (24) Shri Raghuvir Singh Shastri
- (25) Shri Pravinsinh Natavarsinh Solanki
- (26) Shri Venkatarao Tarodekar
- (27) Shri P. R. Thakur
- (28) Shri M. G. Uikey
- (29) Shri S. K. Sambandhan; and
- (30) Chowdhary Ram Sewak

with instructions to report by the last day of the next session.

#### 17. Government Bills—Passed

(i) *The Special Marriage (Amendment) Bill, 1968, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri P. Govinda Menon.

The following members took part in the debate:—

- (1) Shri Om Prakash Tyagi
- (2) Shri Shiva Chandra Jha
- (3) Shri K. N. Tewari
- (4) Shri S. Kandappan
- (5) Shri Kamla Misra 'Madhukar'
- (6) Shri Naval Kishore Sharma

Shri P. Govinda Menon replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Govinda Menon.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Army, Air Force and Naval Law (Amendment) Bill, 1968*

The motion for consideration of the Bill was moved by Shri M. R. Krishna.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri P. G. Sen
- (3) Shri G. Viswanathan

Shri M. R. Krishna replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri M. R. Krishna.

The motion was adopted and the Bill, as amended, was passed.

#### 18. Motions

\* (i) Shri P. Govinda Menon moved the following motion:—

“That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years, 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively.”

\* (ii) Shri Suraj Bhan moved the following motion:—

“That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration.”

His speech was not concluded.

The discussion was not concluded.

#### 19. Statement by Minister

The Minister of State for Finance made a statement regarding the charges made by Shri George Fernandes, Shri Kanwar Lal Gupta and others against the Secretary to Prime Minister, Shri P. N. Haksar, during the proceedings on the Calling Attention matter on March 19, 1970 about the reported misappropriation at the London branch of Central Bank of India.

#### 20. Discussion Under Rule 193

Discussion on the situation arising out of the recent communal disturbances in the country continued.

The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri J. B. Kripalani

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\*Taken up together.

- (3) Shri D. K. Kunte
- (4) Shri Abdul Ghani Dar
- (5) Shri Syed Ahmed Aga
- (6) Shri G. M. Bakshi
- (7) Shri Shashi Bhushan
- (8) Shri Bakar Ali Mirza
- (9) Dr. Sushila Nayyar
- (10) Shri Atal Bihari Vajpayee also spoke (by way of personal explanation).

Shri Y. B. Chavan replied to the discussion.

## 21. Intimations re: arrest and conviction of member

\*\* (i) The Chairman informed the House of a communication, dated the 20th May, 1970, from the Sub-Divisional Magistrate, New Delhi, to the Speaker, intimating that Shri Ram Gopal Shalwale, Member, Lok Sabha, had been arrested under Section 188 of the Indian Penal Code, in case F.I.R. No. 991, by the Parliament Street police, on the 20th May, 1970 at 1.25 P.M., outside the Parliament House near the Irwin Statue, for defiance of the prohibitory orders under Section 144 of the Code of Criminal Procedure and that he was being produced before the Judicial Magistrate, 1st Class and that at that time he was lodged in Police Station, Parliament Street.

\*\*\* (ii) The Speaker informed the House of a communication, dated the 20th May, 1970, from the Judicial Magistrate, 1st Class, Parliament Street, New Delhi, intimating that Shri Ram Gopal Shalwale, Member, Lok Sabha, was produced in the Court to stand his trial for an offence punishable under Section 188 of the Indian Penal Code. The Member was served with a notice according to law and he had pleaded guilty to the charge and by Court order dated the 20th May, 1970, he had been convicted under Section 188 of the Indian Penal Code and was sentenced to imprisonment till the rising of the Court.

(Lok Sabha adjourned *sine die* at 8-10 P.M.)

S. L. SHAKDHER,  
Secretary.

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\*\*Announcement made at 5-40 P.M.

\*\*\*Announcement made at 8-09 P.M.